

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH: NEW DELHI**

**ORIGINAL APPLICATION NO. 107/2019**

**IN THE MATTER OF:-**

**SHAH ALAM**

**APPLICANT(S)**

**VERSUS**

**STATE OF UTTAR PRADESH**

**RESPONDENT(S)**

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*Atul Kumar Vidhyarthi*

**(A.K. VIDHYARTHI)  
SCIENTIST 'E'**

**CENTRAL POLLUTION CONTROL BOARD  
PARIVESH BHAWAN, EAST ARJUN NAGAR,  
DELHI- 110032**

**PLACE: - DELHI**

**DATED: - 27.01.2020**

**Compliance Report in O.A. No. 107/2019 in the matter of Shah Alam vs. State of Uttar Pradesh**

The issue raised in this matter is related to violation of environmental norms by M/s Jubilant group of Industries at Gajraula, District Amroha, U.P., affecting the health of the inhabitants of the area.

2. Upon hearing the matter, Hon'ble NGT vide its order dated 3.07.2019 directed:

*"4. In the circumstances, we modify the constitution of the Committee to include a representative of the Central Pollution Control Board (CPCB). The reconstituted Committee may furnish an appropriate report within one month by e-mail at judicial-ngt@gov.in. Nodal agency will be State PCB for coordination. A copy of this order be sent to the CPCB by e-mail for compliance."*

3. In compliance with the Hon'ble NGT order, inspection of M/s Jubilant Industries Ltd., Gajraula, Amroha comprising of Coal based Captive Co-Generation Power Plant (48 MW capacity- as per consent to operate), M/s Jubilant Life Sciences Ltd. (Distillery Unit), Bharatigram, Gajraula, District - Amroha, UP (Ethyl Alcohol), M/s. Jubilant Life Sciences Ltd. (Chemical Unit I), Bharatigram, Gajraula, District - Amroha, UP (Formaldehyde, Acetaldehyde, Ethyl Acetate, Acetic Acid, Acetic Anhydride, etc.,), M/s. Jubilant Life Sciences Ltd. (Chemical Unit II) Bharatigram, Gajraula, District - Amroha, UP (Pyridine & Fine Chemicals), M/s. Jubilant Agri & Consumer Products Ltd. (Fertilizer Unit), Bharatigram, Gajraula, District - Amroha, UP (Single Super Phosphate, Granulated SSP, Sulphuric Acid) and M/s. Jubilant Agri & Consumer Products Ltd. (Polymer unit), Bharatigram, Gajraula (Solid PVA & derivatives, Polyurethane derivatives, Wood Finish, Estergum) was carried out on July 17<sup>th</sup> & 18<sup>th</sup>, 2019 by a team comprising of the Officials from CPCB Delhi, UPPCB (RO Bijnor), SDM Amroha, and Additional CMO, Professor and Head (Official Incharge), Krishi Vigyan Kendra, Gajraula.

4. During inspection the Committee focused and concentrated on the issues directed by the Hon'ble NGT w.r.t. each of the manufacturing units. The team also monitored the ambient air quality of the Mango Orchard area for which the complaint was raised. Due attention was given to the housekeeping, drainage, maintenance of ETP, utilization and disposal of treated effluent, spent wash management, including bio-compost site and lagoon site, utilization of groundwater, solid/hazardous waste management and the impacts of effluents on the environment.

5. Subsequently, Inspection Report dated 13.09.2019 was filed in Hon'ble NGT. Hon'ble NGT vide its order dated 1.11.2019 (corrected order dated 20.11.2019) considered the report filed by the committee and further directed:

*"8. The above observations and recommendations establish violation of environmental norms which can be summed up as follows:*

*i. None of the units of Jubilant group of Industries in Gajraula Industrial Complex has requisite permission for ground water extraction but such extraction is continuing in violation of law.*

*ii. Captive power plant is not complying with respect to NO<sub>2</sub> standards.*

*iii. The distillery plant as per the adequacy report of the Joint Committee indicates that the RO and MEE plants are not installed as per the requirements. Further, the compost yard is not maintained as per the guidelines of CPCB and also the compost quality is not ascertained before providing to the farmers.*

*iv. The effluents of chemical unit 1 and the polymer unit are collectively treated in a chemical effluent treatment plant and both the units have been consented as Zero Liquid Discharge. The treated effluents from the chemical effluent treatment plant should operate on ZLD system and this effluent may not be consented for utilization for horticulture purpose.*

*v. The 400 KLD of sewage after treatment is utilized for horticulture/agriculture. The treated sewage is not meeting with respect to faecal coliform. After treatment, it can be better utilized for industrial use so to reduce consumption of ground water.*

11. Thus, remedial action has to be taken for complying with the mandate of law if the units are to continue to function consistent with 'Sustainable Development' and 'Precautionary' principles. Action has also to be taken for the past violations by way of prosecution as well as recovery of environmental compensation on 'Polluter Pays' principle. The activities of the unit may need to be suitably regulated/stopped/restricted. Further action taken report may be filed by the joint Committee of the CPCB and the Uttar Pradesh State PCB within two months by email at [judicialngt@gov.in](mailto:judicialngt@gov.in).

*A copy of this order be sent to the CPCB and the Uttar Pradesh State PCB for compliance."*

6. To comply with the Hon'ble NGT order, a meeting was convened on 04.12.2019 at CPCB Delhi, with officials of UPPCB and CPCB, to discuss the action taken status against the observations and recommendations made in the joint inspection report so that the action taken report may be filed by the committee. Minutes of Meeting is attached as **Annexure-I**.

In the meeting, the Joint Committee contemplated the Hon'ble NGT order dated 1<sup>st</sup> November, 2019 wherein the observation and the recommendations made by the Joint Committee in its report filed in Hon'ble NGT had been accepted. The Committee examined the Show Cause notice dated 30<sup>th</sup> October, 2019 issued by the UPPCB and the corresponding reply dated 14<sup>th</sup> November, 2019 submitted by the unit which was not found satisfactory as the unit had rejected the observations of the Joint Committee and it was observed that no concrete action has been taken by the unit to comply with the recommendations. Further, the joint committee noted that the unit has not complied with the observations and recommendations made in the joint committee report.

Upon deliberations by the Committee, it was decided that UPPCB shall issue directions to the units of the M/s Jubilant group of industries to adhere to the recommendations of the joint inspection committee report as accepted & referred by Hon'ble NGT in its order dated 1.11.2019 including closure of the Distillery unit within 15 days. Also, UPPCB shall request the CGWA to calculate or estimate the Environmental Compensation to be levied on the Jubilant industrial complex, Amroha, UP for illegal withdrawal of ground water and issue notice to the unit in compliance of Hon'ble NGT order dated 1<sup>st</sup> November, 2019.

The Joint committee also calculated the Environmental Compensation to be levied on the unit for non-compliance with the ZLD norms as well as for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016. While calculating EC, the committee has also considered the past violations of the unit. The total amount calculated was Rs. 6,19,00,000/- except EC for illegal withdrawal of ground water. It was decided that UPPCB shall issue suitable directions to the unit within 15 days levying EC & penalty. The committee also recommended that UPPCB shall initiate the procedure for prosecution of the unit as per the NGT order within 15 days.

7. The minutes of the meeting was circulated to MS, UPPCB, & RO, Bijnor, UPPCB on 06.12.2019 for necessary action. Subsequently, a reminder dated 26.12.2019 (**Annexure-II**) was sent to MS, UPPCB to submit an action taken report in compliance of Hon'ble NGT order dated 01.11.2019.

8. CPCB vide letter dated 11.12.2019 (**Annexure-III**) requested MS, CGWA to take necessary action as per Hon'ble NGT order, including levying of Environmental Compensation for illegal withdrawal of ground water on the industrial complex for a period after expiry of valid NOC and submit an action taken report to CPCB for onward submission in the Hon'ble NGT. A reminder letter dated 26.12.2019 (**Annexure-IV**) was sent to MS, CGWA to take necessary action and to provide an action taken report.

9. In response, CGWA vide its letter dated 31<sup>st</sup> December, 2019 (**Annexure-V**) had requested that action for imposing environmental compensation may be taken by the Pollution Control Board as per the following directions of Hon'ble NGT:

- Hon'ble NGT order dated 11.12.2019 in O.A. No. 329/2015 and other related matters, CGWB has been directed to send information regarding illegal extraction of ground water to the SPCB and to proceed in accordance with the law.
- Hon'ble NGT order dated 14.11.2019 in O.A. No. 48/2019 and dated 11.12.2019 in O.A. No 329/2015 the Environmental Compensation is to be levied to the satisfaction of CPCB.

10. CPCB vide its letter dated 14<sup>th</sup> January, 2020 (**Annexure-VI**) further requested UPPCB to take appropriate actions along with the calculation and imposition of Environmental Compensation (EC) w.r.t illegal ground water withdrawal as per Hon'ble NGT order dated 01.11.2019 with respect to the M/s Jubilant Group of Industries, at Gajraula, Amroha, UP and to submit the action taken report/compliance report to CPCB.

11. UPPCB vide letter dated 17.01.2020 (**Annexure-VII**) requested CPCB for joint inspection of the unit in view of the inspection report (**Annexure-VIII**) submitted by third party technical institute (IIT Delhi) dated 27.08.2019 where no adverse comments have been made in the report.

12. However, CPCB observed that the inspection report submitted by TPA-IIT, Delhi on the basis of inspection dated 27.08.2019 is incomplete in nature since no observations have been mentioned based on physical inspection and no sample analysis result had been incorporated. It is a dry report based on information provided by the industry. The nodal officer of IIT, Delhi also confirmed vide mail dated 21.01.2020 (**Annexure-IX**) that the inspection report has been uploaded inadvertently. Also, Hon'ble NGT vide the same order dated 01.11.2019 has accepted the observation and recommendation of the joint inspection report and clearly directed that action has to be taken for the past violation by way of prosecution and EC. No directions for further joint inspection has been passed by the Hon'ble Tribunal.

Therefore, UPPCB was requested vide CPCB letter dated 23.01.2020 (**Annexure-X**) to take actions as per the MoM dated 04.12.2019 and file the ATR in NGT immediately. Also the Nodal officer, IIT Delhi was requested (**Annexure-XI**) to rectify the deficiency of the report and upload the complete inspection report immediately.

**Now, this report is submitted in compliance of Hon'ble NGT's directions.**



Annexure - I  
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केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

File.No.B-190198/NGRBA/CPCB/Dist/11/2016-17

Dated 06.12.2019  
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**OFFICE MEMORANDUM**

**Subject: Minutes of meeting held on 04.12.2019 at CPCB Delhi-in the matter of Shah Alam Vs State of Uttar Pradesh in O.A. No. 107/2019 -reg.**

A meeting was held on 04.12.2019 at Central Pollution Control Board, Delhi with officials of UPPCB and CPCB to discuss the action taken status against the observations and recommendations made in the joint inspection report. The minutes of meeting is enclosed for kind information and necessary action please.

Encl: as stated

*A.K. Vidyarthi*  
16/12/19  
(A K Vidyarthi)  
Addl. Director & Incharge WQM-II

**To;**

1. **The Member Secretary**, Uttar Pradesh Pollution Control Board, H.NO. TC-12 Vibhuti Khand, Gomti Nagar, Lucknow-226010 Pradesh
2. **Shri J.P Maurya, RO, Bijnor**, Uttar Pradesh Pollution Control Board, 108/11, Avs Vikas Colony, Bijnor, U.P.
3. **Shri, M.K. Biswas, Sc.'D'** Central Pollution Control Board, Delhi.

**For information:**

1. PS, MS, CPCB Delhi

*A.K. Vidyarthi*  
16/12/19  
(A K Vidyarthi)

**Minutes of Meeting held with UPPCB and CPCB on 04.12.2019 at CPCB, Delhi to discuss the Action to be taken in compliance to Hon'ble NGT order dated 1/11/2019 in the matter of Shah Alam Vs State of Uttar Pradesh in O.A. No. 107/2019**

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Hon'ble NGT in the matter of Shah Alam vs. State of Uttar Pradesh in OA no. 107/2019 vide its order dated 1<sup>st</sup> November, 2019 has considered the report dated 13.09.2019 filed by a joint Committee of the CPCB, UPPCB, Health Department, District Admin., U.P Jal Nigam, Horticulture Department and the Krishi Vigyan Kendra, Amroha on the basis of the inspection carried out on 17<sup>th</sup> & 18<sup>th</sup> July, 2019.

Hon'ble NGT has directed that Action has also to be taken against the M/s Jubilant group of industries against violation of Environmental norms. It is also directed that action taken report may be filed by the joint Committee of the CPCB and the Uttar Pradesh State PCB within two months by email at [judicialngt@gov.in](mailto:judicialngt@gov.in).

To comply with the NGT order, a meeting was convened on 04.12.2019 at CPCB Delhi, with officials of UPPCB and CPCB, to discuss the action taken status against the observations and recommendations made in the joint inspection report so that the joint action taken report be filed by the committee by 1/1/2020.

The list of participants is enclosed at Annexure I.

The Joint committee contemplated the NGT order dated 1<sup>st</sup> November, 2019 where the observation and the recommendations made by the joint committee had been accepted. The Committee examined the Show Cause notice issued by the UPPCB dated 30<sup>th</sup> October, 2019 and corresponding reply submitted by unit vide dated 14<sup>th</sup> November, 2019 which is not satisfactory as the unit has only rejected the observations of the joint committee and no concrete action has been taken by the unit to comply with the recommendations. Further, the joint committee noted that the unit has not complied with the observations and recommendations made in the joint committee report.

Based on the detailed deliberations held, following decisions were arrived at;

1. The UPPCB shall issue the following directions to the units of M/s Jubilant group of industries to adhere with the recommendations of the joint inspection committee report as accepted & referred by NGT in its order dated 1.11.2019 including closure of the Distillery unit within 15 days.

**M/s Jubilant Life Sciences Ltd., Distillery unit**

- i. The unit shall stop its distillery manufacturing process till compliance of the directions issued.
- ii. The unit shall consume the already stored spent wash through further concentration for use in the incinerator.
- iii. The unit shall recycle the stored spent wash from the old ash pond to ensure that no traces of spent wash remain in ash pond.
- iv. The unit shall restrict its storage capacity of concentrated spent wash upto 17800 m<sup>3</sup> including 07 days for incinerator and 30 days for bio-composting separately by dismantling /filling /levelling the additional storage capacity of the lagoon within 30 days.
- v. The unit has made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. The unit shall line up the area by using concrete.

- vi. To maintain the quality of the concentrated spent wash for efficient use in bio composting as well as in incineration the unit shall operate its MEE uniformly.
- vii. To avoid the situation of generation of diluted spent, the unit shall restrict the use of excess spent wash in bio-composting.
- viii. The unit shall stop storage of the lagoon sludge in open area and shall use the sludge directly in bio-composting.
- ix. After recycling the stored spent wash from the ash pond, the unit shall dismantle the pipelines for carrying the spent wash to the ash ponds.
- x. The unit shall implement the requisite facility as per suggestion of the water audit report so that detailed study may be carried out to reduce the withdrawal of the ground water.
- xi. To avoid contamination of the ground water with colored effluent the unit shall close down the rain water harvesting system at bio-composting site.
- xii. The unit shall stop bio-composting during rainy season as the covered bio-compost yard was damaged.
- xiii. The unit shall take measures to reduce the spent wash generation from 10.69 to 6-8 KL/KL alcohol production.
- xiv. The unit shall install additional system to improve the quality of CPU permeate. As per the analysis result, CPU RO Permeate have pH-9.48, COD-2083 mg/l and BOD-1078 mg/l is being utilized in cooling tower, which may not be appropriate at such high pH.
- xv. The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively.

**Captive Power Plant**

- i. The unit shall maintain and operate Air Pollution Control Systems (ESP) on the boilers regularly and ensure that emissions of all the stacks are within the prescribed norms.
- ii. The unit shall submit time bound action plan for augmentation/retrofitting of ESP.
- iii. The unit shall submit the ambient air quality report and stack report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis.
- iv. To avoid additional ash disposal on ash pond, the unit shall ensure and increase the disposal of fly ash as per the agreement.
- v. The unit shall keep and maintain Ash generation as well as disposal record.

**Water and Waste-water Management**

- i. The unit shall install meter on all fresh water consumption and effluent recycling points.
- ii. The unit shall calibrate and maintain records of all existing meters periodically.
- iii. The unit shall replace the existing turbine type water flow meters on bore wells with digital magnetic flow meters.
- iv. The unit shall send all domestic waste water generated from plant and colony to STP and metering at STP inlet shall be done.
- v. The unit shall obtain NOCs for withdrawal of groundwater from CGWA at earliest as NOCs already expired on 04.04.2019.
- vi. The unit shall take measures for reduction of fresh water consumption in Cooling Tower through increase in recycling of waste water/condensate after proper treatment.
- vii. The unit may reduce the quantity of makeup water used in each Cooling Tower by increasing Cycle of Concentration (COC).
- viii. The unit may make efforts for reduction in steam consumption and effluent generation thereby reducing fresh water consumption.

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- ix. The unit shall provide Rain Water Harvesting system in non-process areas for water conservation.

#### **Chemical unit-I**

- i. The unit shall immediately stop the spray of RO reject on ash for dust suppression.
- ii. The unit shall set up the incinerator facility to achieve ZLD.

#### **Chemical Effluent Treatment Plant (CETP)**

- i. The unit shall stop discharge of effluent for horticulture purposes and the entire effluent shall be recycle/reuse in process or cooling tower.

#### **Common Cooling Tower Reverse Osmosis Plant (CTRO)**

- i. The unit shall install a dedicated pipeline along with metering arrangement for carrying CTRO reject upto coal yard and make spray arrangement exclusively for using this effluent.

#### **Stack Emission Monitoring Results**

- i. The unit shall maintain the wet scrubber periodically to restrict SO<sub>2</sub> emission within the prescribed norms. To evaluate the performance of the wet scrubber, the unit shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.
- ii. To restrict the NO<sub>x</sub> emission proper bed height & proper fuel to air ratio should be maintained, and shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.

#### **Hazardous Waste**

- i. The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes
  - ii. The unit shall sell caustic lye along with other hazardous waste generated by the unit only to the authorized utilizer/recycler; and shall maintain records and manifest document as required under Rule 19 of the HOWM Rules, 2016.
  - iii. The unit shall install display board outside the factory gate displaying details of hazardous wastes being handled by the unit
  - iv. The unit shall maintain date wise record of leachate generated from captive SLF.
2. UPPCB shall ask the CGWA to calculate or estimate the EC to be levied on the Jubilant industrial complex, Amroha, UP for illegal withdrawal of ground water and issuance of notice to the unit in compliance of Hon'ble NGT order dated 1<sup>st</sup> November, 2019.
  3. The Joint committee has also calculated the EC to be levied on the unit for non-compliance with the ZLD norms as well as for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016. The determination of EC, committee has also considered the past violation of the unit. The total amount has been calculated as Rs. 6,19,00,000/- except EC for illegal withdrawal of ground water. Details of the calculations are attached as Annexure II.
  4. To levy the EC & penalty, UPPCB shall issue suitable directions to the unit within 15 days.
  5. Committee also recommended that UPPCB shall initiate procedure for prosecution of the unit as per the NGT order within 15 days.

The meeting ended with note of thanks.

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**Annexure II**

**Environmental Compensation and Penalty to be Imposed on Jubilant Industrial Complex.**

- 1. Financial Penalty for violation of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

As per the methodology prepared by CPCB on "Determination of Environmental Compensation for violation of Hazardous waste and other Waste (Management and Transboundary Movement) Rules, 2016", the Unit was found to violate 04 provisions under **Sr. No. 6(B)c, 6(B)d and 8** for which penalty has been calculated as  $1,00,000 \times 4 = 4,00,000/-$

Therefore, financial penalty of 4,00,000/- is levied on the unit.----(I)

- 2. Environmental Compensation for violation of consent condition

EC has been calculated as per the "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" acknowledged by Hon'ble NGT vide order dated 19.02.2019 in the matter of Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. in O.A. No. 93/2017

The Hon'ble NGT order dated 01.11.2019 in OA 107/2019 in Para 11 stated that

*"Action has to be taken for the past violations by way of prosecution as well as recovery of environmental compensation on 'Polluter Pay principle."*

A) In compliance to the aforementioned order, environmental compensation (EC) has been calculated for past violation with regard to incinerator operation.

Date of inspection by Special Inspection Committee: 25.04.2017

Date of inspection by CPCB: 17.01.2018

$EC = \text{Pollution Index (P)} \times \text{No. of days of violation (N)} \times \text{Rupees in hundred per day } \textcircled{R} \times \text{Factor for scale of operation (S)} \times \text{Location factor (LF)}$

$EC = 100 \times 268 \times 500 \times 1.5 \times 2 = 4,02,00,000/- \dots \dots \dots (II)$

B) Environmental compensation for with regard to incinerator operation as observed by Joint Inspection Committee on 17-18<sup>th</sup> July, 2019.

Date of inspection by Joint Inspection Committee: 17.07.2019

$EC = \text{Pollution Index (P)} \times \text{No. of days of violation (N)} \times \text{Rupees in hundred per day } \textcircled{R} \times \text{Factor for scale of operation (S)} \times \text{Location factor (LF)}$

$EC = 100 \times 142 \times 500 \times 1.5 \times 2 = 2,13,00,000/- \dots \dots \dots (III)$

As per the above detailed calculation, the unit is liable to pay **Rs. 6,15,00,000** /- of EC for violation of consent condition with regard to incinerator operation during monsoon season.

**Total Amount (Environmental Compensation and Penalty)**

Total Environmental Compensation and penalty for violation of Consent condition and ZLD condition as well as for not managing hazardous waste as per management norms of HOWM Rules, 2016 is as below:

$= (I) + (II) + (III) = 4,00,000 + 4,02,00,000 + 2,13,00,000 = 6,19,00,000 /-$

**EC for illegal extraction of ground water shall be calculated separately.**



MEETING OF THE JOINT COMMITTEE OF CPCB AND UPPCB FOR IMPLEMENTATION OF HOB'BLE NGT ORDER DATED  
01.11.2019 IN O.A. NO.107/2019

Venue: CPCB H.O., Delhi

ATTENDANCE SHEET

Date: 04.12.2019

S.No	Name of the officers	Organization	Designation	Email ID & Mobile No	Signature
1.	J. P. Maurya	U.P.P.C.B Bijnor	R.O	robijnaur@uppcb.com	
2.	A. K. Sharma	U.P.P.C.B Bijnor	ABB	"	
3.	S. K. Tripathi	U.P.P.C.B Bijnor	J.A.	"	
4.	C. B. Chourasia	CPCB Delhi	Sci-E'	cbchourasia.cpcb@gmail.com	
5.	Dr. R. K. Singh	CPCB Delhi	Sci D	rksingh.evse@gmail.com	
6.	A. K. Vidyasthi	CPCB, Delhi	Sci E	avidyasthi@gmail.com	
7.	M. K. Biswas	CPCB	Sci D	biswasrossinal@gmail.com	
8.	Mounita Choudhury	CPCB	RA-I	mounitalpcb@gmail.com	
9.	Shivangi Goswami	CPCB	RA-I	shivangigoswami4413@gmail.com	
10.	Anu Chetal	CPCB	Sci -B'	chetalanu@gmail.com	
11.	Anshul Kumar	CPCB	RA-II	anshul0314@gmail.com	



**By Speed Post/Email**

**B-190198/NGRBA (RG)/CPCB/Distillery/2017-18**

**Date: 26.12.2019**

**To,**  
**Member Secretary,**  
Uttar Pradesh Pollution Control Board (UPPCB),  
H.N.O. TC-12 Vibhuti Khand,  
Gomti Nagar,  
Lucknow-226010  
Uttar Pradesh

**Subject: Implementation of the Hon'ble NGT order dated 01.11.2019 including imposition of Environmental Compensation (EC) with respect to M/s Jubilant Group of Industries, at Gajraula, Amroha, UP in O.A. no. 107/2019 in the matter of Shah Alam Vs. State of Uttar Pradesh**

**Reference:**

- i. Hon'ble NGT order dated 01.11.2019 in O.A. no. 107/2019 in the matter of Shah Alam Vs State of Uttar Pradesh
- ii. Meeting of Joint committee of CPCB and UPPCB on 04.12.2019 at CPCB, Delhi

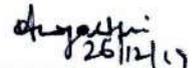
Sir,

This is in reference to the Hon'ble NGT order dated 01.11.2019 in O.A. no. 107/2019 in the matter of Shah Alam Vs State of Uttar Pradesh, wherein the joint committee of CPCB and UPPCB was directed to file the further action taken report within two months. The Joint committee meeting of CPCB and UPPCB officials was held at CPCB, Delhi on 04.12.2019 to decide follow up actions.

Minutes of the meeting has already been sent to Member Secretary, UPPCB and Regional Officer, UPPCB, Bijnor vide e-mail dated 06.12.2019 and letter dated 16.12.2019 for necessary actions. However, till date CPCB has not received any action taken report from UPPCB, which needs to be filed in Hon'ble NGT by 01.01.2020.

You are therefore, requested to take necessary actions as per the minutes of the meeting and to ensure filing of the action taken report/compliance report in NGT by 01.01.2020, positively.

Yours faithfully,

  
(A.K. Vidyarthi)

Scientist 'E' &  
Divisional Head, WQM-II Division

**Copy to:**

- 1. Regional Officer, Bijnor**  
Uttar Pradesh Pollution Control Board,  
108/11, Avas Vikas Colony,  
Bijnor, U.P.

*A.K. Vidyarthi*  
26/11/19

**(A.K.Vidyarthi)**

Scientist 'E' &  
Divisional Head, WQM-II Division



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Speed Post

B-190198/NGRBA (RG)/CPCB/Distillery/2017-18

11<sup>th</sup> Dec, 2019

To,

The Member Secretary  
Central Ground Water Authority  
18/11, Jamnagar House, Mna Singh Road  
New Delhi-110011

**Subject: Action to be taken by CGWA on M/s Jubilant life sciences Ltd., Amroha U.P as per Honble NGT order dated 01.11.2019 in O.A. No. 107/2019 in matter of Shah Vs. State of Uttar Pradesh-reg.**

Sir,

This has reference to the Hon'ble NGT order dated 01.11.2019 in O.A.No. 107/2019 in matter of Shah Vs. State of Uttar Pradesh wherein the tribunal accepted the report of the Joint committee of CPCB, UPPCB, filed on 13.09.2019. The verbatim of Hon'ble NGT order dated 01.11.2019, in Para 7 of point 6, Para 10 and Para 11 are as follows;

- *"Considering the ground water quality of Gajraula, CGWA shall assess the renewal applications of all the plants of M/s Jubilant Industries Ltd., Gajraula complex and shall decide whether the unit shall be allowed to abstract the ground water or not. CGWA shall decide in accordance to the Hon'ble NGT".*
- *"Though we have yet not issued notice to the units in question which is to be considered in the light of action of the statutory authorities, Shri Sanjay Upadhyay, Advocate sought to appear for the industrial units to submit that once applications are filed for permission to extract groundwater, extraction of groundwater cannot held to be illegal. We are unable to accept this submission. As held by this Tribunal on several occasions, extraction of groundwater in semi critical, critical and over exploited areas is required to be regulated in view of judgment of the Hon'ble Supreme Court in M.C Mehta Vs. Union of India (1997) 11 SCC 312. The report notes that the area in question has deteriorated from semi critical to over exploited. In such a situation, while extraction of groundwater for drinking purposes may stand on different footing, there is no absolute right for such extraction for industrial purposes. Such extraction may lead to further deterioration of limited groundwater resource depriving the inhabitants of access to drinking water. The contention is thus rejected. We refrain from dealing with the merits of further remedial action which is yet to be taken by the statutory authorities after giving opportunities to the units in question in accordance with law except that in the light of facts found further action needs to be taken and report furnished to this Tribunal".*

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

- 406
- *Thus, remedial action has to be taken for complying with the mandate of law if the units are to continue to function consistent with 'Sustainable Development' and 'Precautionary' principles. Action has also to be taken for the past violations by way of prosecution as well as recovery of environmental compensation on 'Polluter Pays' principle.*

It is therefore requested to take necessary action as per Hon'ble NGT order including levied of Environmental Compensation for illegal withdrawal of ground water for a period after expiry of Valid NOC on the industrial complex and submit an action taken report to CPCB for onward submission in NGT.

Thanking you.

Yours faithfully,

*A. K. Vidyarthi*  
11/12/19

(A K Vidyarthi)

Addl. Director & Incharge WQM-II



**Speed Post**

**B-190198/NGRBA (RG)/CPCB/Distillery/2017-18**

**Date: 26.12.2019**

To,  
The Member Secretary  
Central Ground Water Authority  
18/11, Jamnagar House, Man Singh Road  
New Delhi-110011

**Sub: Implementation of the Hon'ble NGT order dated 01.11.2019 including imposition of Environmental Compensation (EC) with respect to M/s Jubilant Group of Industries, at Gajraula, Amroha, UP in O.A. no. 107/2019 in the matter of Shah Alam Vs. State of Uttar Pradesh-reg.**  
**Ref: CPCB Letter No. B-190198/NGRBA (RG)/CPCB/Distillery/2017-18/9456 dated 29.11.2019**

Sir,

With reference to the Hon'ble NGT order dated 01.11.2019 in O.A.No. 107/2019 in matter of Shah Vs. State of Uttar Pradesh with respect to M/s Jubilant Group of Industries, at Gajraula, Amroha, UP, CPCB has already sent a Letter No. B-190198/NGRBA (RG)/CPCB/Distillery/2017-18/9456 dated 29.11.2019. The letter was sent with request to take necessary actions as per Hon'ble NGT order with respect to M/s Jubilant Group of Industries, at Gajraula, Amroha, UP including imposition of Environmental Compensation for illegal withdrawal of ground water and to submit an action taken report to CPCB for onward submission in NGT. However, till date, CPCB has not received action taken report from CGWA.

Since the last date of filing the action taken report by the joint committee to Hon'ble NGT is 01.01.2020, you are therefore requested to take necessary actions and to provide the action taken report/compliance status to CPCB by December 30<sup>th</sup>, 2019, positively.

Yours faithfully,

*A.K. Vidyarthi*  
26/12/19  
(A.K.Vidyarthi)

Scientist 'E' &  
Divisional Head, WQM-II Division

File no: - 21-4/NR/CGWA/2016-Vol-II - 938  
 Government of India  
 Ministry of Jal Shakti  
 Department of Water Resources, RD & GR  
 Central Ground Water Authority  
 18/11, Jamnagar House, Mansingh Road  
 New Delhi - 110011  
 E-mail: cgwa@nic.in  
 Date -

31 DEC 2019

To

A.K. Vidyarthi  
 Scientist 'E' & Divisional Head  
 WQM-II Division  
 Parivesh Bhawan, East Arjun Nagar,  
 New Delhi -110032

**Sub- Implementation of the Hon'ble NGT order dated 01.11.2019 including imposition of Environmental Compensation (EC) with respect to M/s Jubilant Group of Industries, at Gajraula, Amroha, UP in O.A. No. 107/2019 in the matter of Shah Alam Vs State of Uttar Pradesh.**

Sir,

Please refer to your letter dated 26.12.2019 on the above mentioned subject. In this regard it is to mention that M/s Jubilant Group of Industries at Gajraula, Amroha, Uttar Pradesh, have obtained NOC from CGWA and has subsequently submitted their renewal application before the expiry of the NOC. All the projects have been recommended by the Regional Office, CGWB, Lucknow after site inspection and ensuring the compliance conditions of the NOC. Details of these applications are enclosed in Annexure-I.

All these cases in respect of M/s Jubilant Group of Industries are pending with CGWA for issuance of NOC as per the Hon'ble NGT directions in OA No. 176/2015 dated 03.01.2019.

As per order of NGT dated 11.12.2019 in OA No. 329/2015 and other related matters, CGWB has been directed to send information regarding illegal extraction of ground water to the State Pollution Control Board and to proceed in accordance with the law.

As per NGT order dated 14.11.2019 in OA 48/2019 and dated 11.12.2019 in OA No 329/2015 the Environmental Compensation is to be levied to the satisfaction of Central Pollution Control Board.

In view of this, it is requested that action for imposing environmental Compensation may be taken by the Pollution Control Board.

Yours Faithfully

Encl: As above

*Uma Kapoor*  
31/12/2019

Dr. Uma Kapoor  
 (Regional Director)

*RA*  
02/01/20  
SFC  
RA(SG)  
RA(SG)  
4/1/20

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ANNEXURE I

Sl.	Application Number	Name of the Unit	Ground water abstraction (m3/day)	Date of expiry of NOC	Date of submission of renewal application
1	1163	Chemical Unit-1	3344	04/04/2019	28/02/2019
2	1173	Power Plant	5066	04/04/2019	28/02/2019
3	1174	Chemical Unit -2	3100	04/04/2019	28/02/2019
4	1181	Distillery Unit	4295	04/04/2019	28/02/2019
5	1207	Polymer Unit	315	04/04/2019	02/03/2019
6	1209	Fertilizer Unit	1656	04/04/2019	02/03/2019

Item No. 05

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Original Application No. 48/2019 (WZ)

Vinod Kumar Jaiswal

Applicant

Versus

State of Maharashtra & Ors.

Respondent(s)

Date of hearing: 14.11.2019

**CORAM : HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Rupesh A. Jaiswal, Advocate  
For Respondent (s): Mr. Vilas A. Jadhav, Advocate for Respondent No.4

**ORDER**

1. The question involved in the present case is illegal running of an industrial unit by the Respondent No. 7 for manufacturing of packaged drinking water in CTS No. 12369/361, Plot No. 40, Ahinsangar, Aurangabad which is stated to be a residential area. Unauthorized drawal of groundwater through dug well and bore well has also been alleged. In order to ascertain the factual position, a Joint Committee comprising of Commissioner, Aurangabad Municipal Corporation, the Regional Officer, Maharashtra Pollution Control Board and the Regional Director, Central Ground water Board was constituted directing them to undertake inspection of the unit, verify factual aspects set out in the Original Application and to submit a report.

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2. Report has accordingly been filed by the Committee through Regional Director, Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation. The report reveals as follows:

1. The industry is found in operation.
2. As per one of the conditions of NOC given by the CGWB, flow meter has been found working, however, the same was not installed during the previous visit of officer from CGWB, Nagpur made on 4.6.2019.
3. Total 3 borewells and 1 dugwell was noticed within the industry. Out of the 3 borewells, 2 borewells were found not in use and on one of the bore well, the pipe fittings was found cut. In their application, the industry had not disclosed the existence of other 3 borewells within the industrial premises. The industry indicated only existence of 1 dugwell which is to be utilized for water abstraction to meet the industrial demand. Besides this, as per the condition of NOC, the industry cannot construct any new groundwater abstraction structure without permission of CGWA.
4. No green belt area of 10 sq.m has been noticed at the time of inspection. This therefore seems to be an aberration, however, as reported by industry, which was indicated in their online application for grant of NOC of CGWA.
5. It is mentioned in the online application form submitted by the firm that about 5 m<sup>3</sup>/day waste water generated will be recycled and reused for gainful utilization. Out of 5 m<sup>3</sup>/day, 1 m<sup>3</sup>/day will be used for green belt development and 4 m<sup>3</sup>/day for other uses. However, during onsite inspection, no recycling plant was noticed and all the waste water generated is drained out into sewerage drain.
6. The proponent has installed rainwater harvesting system in the plant premises. The harvested rainwater is put into the dugwell for artificial recharge. For construction of remaining artificial recharge structures outside the industrial premises, as required, still there is time limit to submit its completion report as, 6 months' time has been provided in the NOC from the date of issue.
7. As per the Aurangabad Municipal Corporation (AMC) records, neither the Respondent No. 7 has applied nor the AMC has issued any building permission.
8. As per the Aurangabad Municipal Corporation (AMC) records, the industry has not been given any NOC for running RO plant.
9. Beside above, the AMC has not given any permission to take over any industrial activity in the plot no. 40, Ahinsa Nagar, Aurangabad."

- 40
3. Respondent No. 6, the Regional Director, Central Ground Water Board, Central Region of Nagpur has also filed an affidavit which confirms the above report of the Committee and has averred that upon noting the infractions on the part of the Respondent No. 7, show cause notice has been issued particularly for concealing information in the online NoC application dated 15.01.2019 and for non-compliance of NoC conditions based upon an inspection carried out on 26.07.2019. It is stated that further action had been withheld in view of the Tribunal having issued directions constituting a joint committee for ascertaining the facts.
  4. Considering the Report of the Committee and that of the CGWA, the Maharashtra Pollution Control Board (MPCB) and the Regional Director, Central Ground Water Board were directed to take appropriate action against the Respondent No. 7 for the violation indicated in the report and to ensure closure of the unit and imposition of the environmental compensation by invoking polluter pays principle.
  5. The Report in terms of the direction have been filed which indicates that remedial action in respect of the infractions have been taken by issuing order of closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31A the Air (Prevention and Control of Pollution) Act, 1981 against the unit M/s Haroon Muktai Foundation Water Bank directing them to stop its manufacturing activities. That apart, Environmental Compensation of Rs. 2,00,400/- has been assessed against the unit in terms of the CPCB guidelines. When asked, learned Counsel for the MPCB

submits that the Ministry of Jal Shakti vide notice dated 18.10.2019 had directed to deposit the compensation through Bharat Kosh, the Non-Tax Receipt Portal of Government of India (<https://bharakosh.gov.in>).

6. In view of the above nothing further remains for consideration in this case except to observe that deposit of the Environmental Compensation ought to be to the satisfaction of the CPCB and not through Bharat Kosh as directed by the CGWA. We accordingly direct the MPCB and CGWA to ensure that letter dated 18.10.2019 is amended by directing the unit to pay the amount to the satisfaction of the CPCB.
7. Let the compliance report of payment compensation in terms of the order be filed before the next date.
8. List it on 14.01.2020.

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

14<sup>th</sup> November, 2019  
O.A. No. 48/2019 (WZ)  
hb

Item No. 06 to 09

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 329/2015  
(M.A. Nos. 283/2018, 1389/2018, I.A. No. 532/2019, I.A.  
No. 660/2019, 719/2019 & 720/2019)  
With  
Original Application No. 521/2015  
With  
Original Application No. 448/2013 (THC)  
(CW 4050/12)  
(M.A. Nos. 1228/2015 & 513/2017)  
With  
Original Application No. 446/2013 (THC)  
(CW 7932/11)

Gram Panchayat ARABA		Applicant(s)
	Versus	
State of Rajasthan & Ors.		Respondent(s)
	And	
M.M. Charitable Trust		Applicant(s)
	Versus	
State of Rajasthan & Ors.		Respondent(s)
	And	
U.R. Beniwal		Applicant(s)
	Versus	
State of Rajasthan & Ors.		Respondent(s)
	And	
Multan Singh		Applicant(s)
	Versus	
State of Rajasthan & Ors.		Respondent(s)

Date of hearing: 11.12.2019

**CORAM:**

**HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s)

Ms. Eysha Marysha, Advocate for  
Mr. Jaideep Singh and Mr. Kartik  
Dabas, Advocates

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For Respondent(s)

Mr. Ardhendumauli Kr. Prasad,  
Advocate  
Mr. Pinaki Misra, Sr. Advocate  
with Mr. Lokendra Singh  
Kachhawaand Mr. Adhiraj Singh,  
Advocates  
Mr. Raj Kumar, Advocate  
Mr. Krishan Kumar Singh,  
Advocate  
Mr. Sanjeet Purohit, Advocate  
with Mr. Vivek Firoda, Advocate  
Mr. Sanjay Jha, Sr. R.M., RIICO,  
Jodhpur  
Mr. Rishabh Sancheti, Advocate  
with Ms. Padma Priya, Advocate  
Mr. Sunil K. Panwar, Addl. S.P.  
STF, JDR

**ORDER**

On 02.08.2019 we had directed the General Manager, ISRO, Regional Remote Sensing Centre, Jodhpur to have arial photographs etc. of the discharge by the industries in open land/Nallahs/Rivers. In response to it, a letter has been received from the officer on 23.08.2019. After having gone through the letter and for the purpose having assistance, we direct the General Manager, ISRO, Regional Remote Sensing Centre, Jodhpur be present before the Tribunal on the next date of hearing.

A copy of this order be sent to the General Manager, ISRO, Regional Remote Sensing Centre, Jodhpur, through email forthwith.

The learned Counsel for the applicant is given last opportunity to file reply/response to I.A. No. 532/2019 and I.A. No. 660/2019, within two weeks from today.

The learned Counsel for Central Ground Water Board submits that they have by now inspected around 1000 units out of which 42 units were found illegally extracting ground water and the same has been sealed. Further, he submits that the inspection regard to the remaining units is going on and they would expedite the process. They are directed to complete the inspection within a month from today.

The Central Ground Water Board is also directed that in respect of the industries which are found to be illegally extracting under-ground water, information should immediately sent to the State Pollution Control Board, to proceed in accordance with law.

A progress report (upto 24.11.2019) has been submitted by the Special Task Force constituted by the Tribunal on 29.11.2019. Further report be submitted before the next date of hearing. A copy of the reports be also sent to State Pollution Control Board to proceed against the units which are also violating Environmental Laws.

List this matter on 15<sup>th</sup> January, 2020.

Justice Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

MN



**By Speed Post/Email**

**B-190198/NGRBA (RG)/CPCB/Distillery/2017-18**

**Date: 14.01.2020**

**To,**  
**Member Secretary,**  
Uttar Pradesh Pollution Control Board (UPPCB),  
H.N.O. TC-12 Vibhuti Khand,  
Gomti Nagar,  
Lucknow-226010  
Uttar Pradesh

**Subject: Implementation of the Hon'ble NGT order dated 01.11.2019 including imposition of Environmental Compensation (EC) for illegal withdrawal of ground water with respect to M/s Jubilant Group of Industries, at Gajraula, Amroha, UP in O.A. no. 107/2019 in the matter of Shah Alam Vs. State of Uttar Pradesh**

**Reference:**

- Hon'ble NGT order dated 01.11.2019 in O.A. no. 107/2019 in the matter of Shah Alam Vs State of Uttar Pradesh
- CPCB letter No. B-190198/NGRBA(RG)/CPCB/Distillery/2017-18/9456 dated 29.11.2019 to MS, CGWA
- CPCB letter No. B-190198/NGRBA(RG)/CPCB/Distillery/2017-18/10312 dated 26.12.2019 to MS, CGWA
- CGWA letter No. 21-4/NR/CGWA/2016-Vol-II-938 sent to CPCB, Delhi

Sir,

With reference to the Hon'ble NGT order dated 01.11.2019 in O.A. no. 107/2019 in the matter of Shah Alam Vs State of Uttar Pradesh, CPCB requested Member Secretary, CGWA to take necessary actions as per the said Hon'ble NGT order with respect to M/s Jubilant Group of Industries, at Gajraula, Amroha, UP including imposition of Environmental Compensation for illegal withdrawal of ground water and to submit an action taken report to CPCB for onward submission in NGT, vide letters dated 29.11.2019 and 26.12.2019. CGWA vide letter no. 21-4/NR/CGWA/2016-Vol-II-938 informed CPCB that, as per NGT order dated 11.12.2019 in O.A. No. 329/2015 and other related matters, CGWB has been directed to send information regarding illegal extraction of ground water to the SPCB and to proceed in accordance with the law. The letter was received by CPCB on 31.12.2019 and the same is placed at Annexure-I for reference.

In view of the CGWA's reply, you are requested to take appropriate actions along with the calculation and imposition of Environmental Compensation (EC) w.r.t illegal ground water withdrawal. Calculation of EC w.r.t illegal ground water withdrawal may be calculated as per the Report prepared by CPCB on "Assessment of Environmental Compensation in case of illegal extraction of Ground water" dated 26<sup>th</sup> June, 2019 which

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was submitted in compliance to Hon'ble NGT order dated 07/05/2019 in O.A. No. 327/2018 in the matter of Shailesh Singh Vs Central Ground Water Board & Ors. The copy of the Report is placed at Annexure-II for reference.

The last date of filing further Action taken report by the joint committee to Hon'ble NGT was 01.01.2020 and the next hearing of the said matter is scheduled to be held on 05.02.2020.

You are therefore, requested to take appropriate and necessary actions including imposition of Environmental Compensation w.r.t illegal ground water withdrawal as per Hon'ble NGT order dated 01.11.2019 with respect to M/s Jubilant Group of Industries, at Gajraula, Amroha, UP and to submit the action taken report/compliance report to CPCB at earliest, so that Compliance report can be filed to Hon'ble NGT.

Yours faithfully,

*A.K. Vidyarthi*  
19/01/20

**(A.K.Vidyarthi)**

Scientist 'E' &  
Divisional Head, WQM-II Division

**Copy to:**

- 1. Regional Officer, Bijnor** : **For kind information & necessary actions**  
Uttar Pradesh Pollution Control Board,  
108/11, Avas Vikas Colony,  
Bijnor, U.P.
- 2. The Regional Director, Central Ground Water Board,** : **For kind information & necessary actions**  
Northern Region  
Bhujal Bhawan, Sitapur Road  
Yojna,  
Ram Bank Chauraha  
Lucknow  
UP-226021

*A.K. Vidyarthi*  
19/01/20

**(A.K.Vidyarthi)**

Scientist 'E' &  
Divisional Head, WQM-II Division

File no: - 21-4/NR/CGWA/2016-Vol-II - 938  
 Government of India  
 Ministry of Jal Shakti  
 Department of Water Resources, RD & GR  
Central Ground Water Authority  
 18/11, Jamnagar House, Mansingh Road  
 New Delhi - 110011  
 E-mail: cgwa@nic.in  
 Date -

31 DEC 2019

To

A.K. Vidyarthi  
 Scientist 'E' & Divisional Head  
 WQM-II Division  
 Parivesh Bhawan, East Arjun Nagar,  
 New Delhi -110032

**Sub- Implementation of the Hon'ble NGT order dated 01.11.2019 including imposition of Environmental Compensation (EC) with respect to M/s Jubilant Group of Industries, at Gajraula, Amroha, UP in O.A. No. 107/2019 in the matter of Shah Alam Vs State of Uttar Pradesh.**

Sir,

Please refer to your letter dated 26.12.2019 on the above mentioned subject. In this regard it is to mention that M/s Jubilant Group of Industries at Gajraula, Amroha, Uttar Pradesh, have obtained NOC from CGWA and has subsequently submitted their renewal application before the expiry of the NOC. All the projects have been recommended by the Regional Office, CGWB, Lucknow after site inspection and ensuring the compliance conditions of the NOC. Details of these applications are enclosed in Annexure-I.

All these cases in respect of M/s Jubilant Group of Industries are pending with CGWA for issuance of NOC as per the Hon'ble NGT directions in OA No. 176/2015 dated 03.01.2019.

As per order of NGT dated 11.12.2019 in OA No. 329/2015 and other related matters, CGWB has been directed to send information regarding illegal extraction of ground water to the State Pollution Control Board and to proceed in accordance with the law.

As per NGT order dated 14.11.2019 in OA 48/2019 and dated 11.12.2019 in OA No 329/2015 the Environmental Compensation is to be levied to the satisfaction of Central Pollution Control Board.

In view of this, it is requested that action for imposing environmental Compensation may be taken by the Pollution Control Board.

Yours Faithfully

Encl: As above

*Uma Kapoor*  
 31/12/2019

Dr. Uma Kapoor  
 (Regional Director)

A  
 02/01/20  
 SFE  
 RA(SH)  
 QJ(SH)  
 4/1/20

392

ANNEXURE I

Sl.	Application Number	Name of the Unit	Ground water abstraction (m3/day)	Date of expiry of NOC	Date of submission of renewal application
1.	1163	Chemical Unit-1	3344	04/04/2019	28/02/2019
2	1173	Power Plant	5066	04/04/2019	28/02/2019
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5	1207	Polymer Unit	315	04/04/2019	02/03/2019
6	1209	Fertilizer Unit	1656	04/04/2019	02/03/2019

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Item No. 05

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
(Through Video Conferencing)**

Original Application No. 48/2019 (WZ)

Vinod Kumar Jaiswal

Applicant

Versus

State of Maharashtra & Ors.

Respondent(s)

Date of hearing: 14.11.2019

**CORAM : HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Rupesh A. Jaiswal, Advocate  
For Respondent (s): Mr. Vilas A. Jadhav, Advocate for  
Respondent No.4

**ORDER**

1. The question involved in the present case is illegal running of an industrial unit by the Respondent No. 7 for manufacturing of packaged drinking water in CTS No. 12369/361, Plot No. 40, Ahinsangar, Aurangabad which is stated to be a residential area. Unauthorized drawal of groundwater through dug well and bore well has also been alleged. In order to ascertain the factual position, a Joint Committee comprising of Commissioner, Aurangabad Municipal Corporation, the Regional Officer, Maharashtra Pollution Control Board and the Regional Director, Central Ground water Board was constituted directing them to undertake inspection of the unit, verify factual aspects set out in the Original Application and to submit a report.

2. Report has accordingly been filed by the Committee through Regional Director, Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation. The report reveals as follows:

1. The industry is found in operation.
2. As per one of the conditions of NOC given by the CGWB, flow meter has been found working, however, the same was not installed during the previous visit of officer from CGWB, Nagpur made on 4.6.2019.
3. Total 3 borewells and 1 dugwell was noticed within the industry. Out of the 3 borewells, 2 borewells were found not in use and on one of the bore well, the pipe fittings was found cut. In their application, the industry had not disclosed the existence of other 3 borewells within the industrial premises. The industry indicated only existence of 1 dugwell which is to be utilized for water abstraction to meet the industrial demand. Besides this, as per the condition of NOC, the industry cannot construct any new groundwater abstraction structure without permission of CGWA.
4. No green belt area of 10 sq.m has been noticed at the time of inspection. This therefore seems to be an aberration, however, as reported by industry, which was indicated in their online application for grant of NOC of CGWA.
5. It is mentioned in the online application form submitted by the firm that about 5 m<sup>3</sup>/day waste water generated will be recycled and reused for gainful utilization. Out of 5 m<sup>3</sup>/day, 1 m<sup>3</sup>/day will be used for green belt development and 4 m<sup>3</sup>/day for other uses. However, during onsite inspection, no recycling plant was noticed and all the waste water generated is drained out into sewerage drain.
6. The proponent has installed rainwater harvesting system in the plant premises. The harvested rainwater is put into the dugwell for artificial recharge. For construction of remaining artificial recharge structures outside the industrial premises, as required, still there is time limit to submit its completion report as, 6 months' time has been provided in the NOC from the date of issue.
7. As per the Aurangabad Municipal Corporation (AMC) records, neither the Respondent No. 7 has applied nor the AMC has issued any building permission.
8. As per the Aurangabad Municipal Corporation (AMC) records, the industry has not been given any NOC for running RO plant.
9. Beside above, the AMC has not given any permission to take over any industrial activity in the plot no. 40, Ahinsa Nagar, Aurangabad."

3. Respondent No. 6, the Regional Director, Central Ground Water Board, Central Region of Nagpur has also filed an affidavit which confirms the above report of the Committee and has averred that upon noting the infractions on the part of the Respondent No. 7, show cause notice has been issued particularly for concealing information in the online NoC application dated 15.01.2019 and for non-compliance of NoC conditions based upon an inspection carried out on 26.07.2019. It is stated that further action had been withheld in view of the Tribunal having issued directions constituting a joint committee for ascertaining the facts.
4. Considering the Report of the Committee and that of the CGWA, the Maharashtra Pollution Control Board (MPCB) and the Regional Director, Central Ground Water Board were directed to take appropriate action against the Respondent No. 7 for the violation indicated in the report and to ensure closure of the unit and imposition of the environmental compensation by invoking polluter pays principle.
5. The Report in terms of the direction have been filed which indicates that remedial action in respect of the infractions have been taken by issuing order of closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31A the Air (Prevention and Control of Pollution) Act, 1981 against the unit M/s Haroon Muktai Foundation Water Bank directing them to stop its manufacturing activities. That apart, Environmental Compensation of Rs. 2,00,400/- has been assessed against the unit in terms of the CPCB guidelines. When asked, learned Counsel for the MPCB

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submits that the Ministry of Jal Shakti vide notice dated 18.10.2019 had directed to deposit the compensation through Bharat Kosh, the Non-Tax Receipt Portal of Government of India (<https://bharakosh.gov.in>).

6. In view of the above nothing further remains for consideration in this case except to observe that **deposit of the Environmental Compensation ought to be to the satisfaction of the CPCB and not through Bharat Kosh as directed by the CGWA.** We accordingly direct the MPCB and CGWA to ensure that letter dated 18.10.2019 is amended by directing the unit to pay the amount to the satisfaction of the CPCB.
7. Let the compliance report of payment compensation in terms of the order be filed before the next date.
8. List it on 14.01.2020.

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

14<sup>th</sup> November, 2019  
O.A. No. 48/2019 (WZ)  
hb

Item No. 06 to 09

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 329/2015  
(M.A. Nos. 283/2018, 1389/2018, I.A. No. 532/2019, I.A.  
No. 660/2019, 719/2019 & 720/2019)  
With  
Original Application No. 521/2015  
With  
Original Application No. 448/2013 (THC)  
(CW 4050/12)  
(M.A. Nos. 1228/2015 & 513/2017)  
With  
Original Application No. 446/2013 (THC)  
(CW 7932/11)

Gram Panchayat ARABA		Applicant(s)
	Versus	
State of Rajasthan & Ors.		Respondent(s)
	And	
M.M. Charitable Trust		Applicant(s)
	Versus	
State of Rajasthan & Ors.		Respondent(s)
	And	
U.R. Beniwal		Applicant(s)
	Versus	
State of Rajasthan & Ors.		Respondent(s)
	And	
Multan Singh		Applicant(s)
	Versus	
State of Rajasthan & Ors.		Respondent(s)

Date of hearing: 11.12.2019

**CORAM:**  
**HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER**  
**HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Applicant(s) Ms. Eysha Marysha, Advocate for  
Mr. Jaideep Singh and Mr. Kartik  
Dabas, Advocates

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For Respondent(s)

Mr. Ardhendumauli Kr. Prasad,  
Advocate  
Mr. Pinaki Misra, Sr. Advocate  
with Mr. Lokendra Singh  
Kachhawaand Mr. Adhiraj Singh,  
Advocates  
Mr. Raj Kumar, Advocate  
Mr. Krishan Kumar Singh,  
Advocate  
Mr. Sanjeet Purohit, Advocate  
with Mr. Vivek Firoda, Advocate  
Mr. Sanjay Jha, Sr. R.M., RIICO,  
Jodhpur  
Mr. Rishabh Sancheti, Advocate  
with Ms. Padma Priya, Advocate  
Mr. Sunil K. Panwar, Addl. S.P.  
STF, JDR

**ORDER**

On 02.08.2019 we had directed the General Manager, ISRO, Regional Remote Sensing Centre, Jodhpur to have arial photographs etc. of the discharge by the industries in open land/Nallahs/Rivers. In response to it, a letter has been received from the officer on 23.08.2019. After having gone through the letter and for the purpose having assistance, we direct the General Manager, ISRO, Regional Remote Sensing Centre, Jodhpur be present before the Tribunal on the next date of hearing.

A copy of this order be sent to the General Manager, ISRO, Regional Remote Sensing Centre, Jodhpur, through email forthwith.

The learned Counsel for the applicant is given last opportunity to file reply/response to I.A. No. 532/2019 and I.A. No. 660/2019, within two weeks from today.

The learned Counsel for Central Ground Water Board submits that they have by now inspected around 1000 units out of which 42 units were found illegally extracting ground water and the same has been sealed. Further, he submits that the inspection regard to the remaining units is going on and they would expedite the process. They are directed to complete the inspection within a month from today.

The Central Ground Water Board is also directed that in respect of the industries which are found to be illegally extracting under-ground water, information should immediately sent to the State Pollution Control Board, to proceed in accordance with law.

A progress report (upto 24.11.2019) has been submitted by the Special Task Force constituted by the Tribunal on 29.11.2019. Further report be submitted before the next date of hearing. A copy of the reports be also sent to State Pollution Control Board to proceed against the units which are also violating Environmental Laws.

List this matter on 15<sup>th</sup> January, 2020.

Justice Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

MN

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 327 OF 2018

**IN THE MATTER OF:**

**SHAILESH SINGH**

**...APPLICANT**

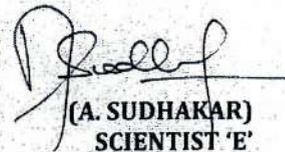
**VERSUS**

**CENTRAL GROUND WATER BOARD & ORS.**

**...RESPONDENTS**

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(A. SUDHAKAR)  
SCIENTIST 'E'

**CENTRAL POLLUTION CONTROL BOARD  
PARIVESH BHAWAN, EAST ARJUN NAGAR  
DELHI - 110032**

**PLACE: DELHI  
DATED :- 28.06.2019**

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# REPORT ON

## "ASSESSMENT OF ENVIRONMENTAL COMPENSATION IN CASE OF ILLEGAL EXTRACTION OF GROUND WATER"

(SUBMITTED IN COMPLIANCE TO HON'BLE NGT ORDER DATED 7/5/2019 IN  
ORIGINAL APPLICATION NO. 327/2018 IN THE MATTER OF SHAILESH SINGH VS  
CENTRAL GROUND WATER BOARD & ORS)



**CENTRAL POLLUTION CONTROL BOARD**  
(Ministry of Environment, Forest & Climate Change)  
Parivesh Bhawan East Arjun Nagar,  
Delhi-110032

**26 June, 2019**

**"ASSESSMENT OF ENVIRONMENTAL COMPENSATION IN CASE  
OF ILLEGAL EXTRACTION OF GROUND WATER"**

**1. Background**

The Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed order on 3/1/2019 in Original Application No. 327/2018 in the matter of Shailesh Singh v/s Central Ground Water Board & Ors directed Central Pollution Control Board (CPCB) in para 32 that:

*"CPCB may constitute a mechanism to deal with individual cases of violation of norms, as existed prior to Notification of 12/12/2018, to determine the environment compensation to be recovered or other coercive measures to be taken, including prosecution, for past illegal extraction of ground water, as per law."*

In compliance to the Hon'ble NGT order dated 3/1/2019, CPCB submitted report on Environmental Compensation (EC) for illegal extraction of ground water to the Hon'ble NGT on 30/4/2019. Hon'ble National Green Tribunal reviewed the report and directed CPCB vide order dated 7/5/2019 in para 10 & 11 which are reproduced as follows:

*Para 10: CPCB has, vide e-mail dated 30.04.2019, forwarded a report which deals with assessment of environmental compensation for illegal extraction of ground water. We do not find the report of the CPCB to be complete for the following reasons:*

- (i) *The OCS areas which need regulation for conservation of ground water cannot be further treated separately as notified or non-notified. Conservation of ground water in the said areas is of equal necessity. Depletion of ground water in the said area affects the sub-terranean flow and results in contamination of ground water and also poses a potential danger for drying up of important natural resource in violation of established principle of "Intergenerational Equity".*

- (ii) *The compensation to be recovered for illegal extraction has to be deterrent specially when it is for commercial or industrial purpose and linked to the quantum of ground water extracted and the period for which such extraction takes place.*
- (iii) *Scenario analysis with robust scientific logic is required for all the classes considered in comparable terms which have not been done in the present report.*

**Para 11: Let the CPCB furnish a fresh report on or before 30.06.2019 by email at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).**

A copy of Hon'ble NGT order dated 7/5/2019 is enclosed as Annexure I .

**2. Follow up action by CPCB**

In compliance to Hon'ble NGT order dated 3/1/2019, CPCB constituted a committee under the Chairmanship of Shri A. Sudhakar, DH, WQM-I Division with Shri P. K. Gupta, DH, IPC-VI Division, Shri Vishal Gandhi, Sc D, UPC-I Division and Smt. Suniti Parashar, Scientist B, WQM-I Division as members.

The Committee has deliberated on the issues and submitted its report to the Hon'ble NGT on 30/4/2019. Further, in compliance of NGT order dated 7/5/2019, same committee reviewed the report as directed by Hon'ble NGT. The compliance status of Hon'ble NGT direction and suggestions, highlights of the revised report are summarized below:

S.No.	Directions/Suggestions of Hon'ble NGT	Compliance Status/Highlights
1	Intergenerational Equity	<ul style="list-style-type: none"> <li>▪ It is considered that incidence of illegal extraction of ground water, regardless of the category of area (notified or non-notified) will attract the environment compensation.</li> <li>▪ EC is purely based on illegal extraction of ground water in OCS (Over-exploited, Critical and Semi-critical) and safe areas.</li> <li>▪ The rate of environment compensation will</li> </ul>

		increase as the criticality of ground water availability in the area increases or amount of ground water extraction increases.
2	Deterrent in terms of commercial/industrial purpose	<ul style="list-style-type: none"> <li>▪ Considering the water as a basic need of human, environmental compensation charges in case of domestic/household uses are kept low and higher rates of environmental compensation are prescribed for institutional, commercial, infrastructural and industrial purposes by the extraction of ground water.</li> <li>▪ Environmental Compensation Rates (EC<sub>GW</sub>) for illegal extraction of ground water also increase with increase in water consumption as well as water scarcity in the area.</li> <li>▪ For drinking/domestic purposes, minimum EC suggested as Rs 10,000/- (for households) and Rs 50,000 (institutional activity, commercial complexes, townships etc).</li> <li>▪ For industrial activity minimum EC is suggested as Rs 1,00,000/-</li> <li>▪ Estimation made for illegal extraction in industrial cases shows deterrent EC for OCS areas in scenario analysis</li> </ul>
3	Scenario Analysis	Case Studies in terms of scenario analysis for different classes have been done and incorporated in the report ( <i>Annexure-II</i> ).

### 3. Methodology for Assessing Environmental Compensation (EC)

The committee discussed the issue on 13/5/2019 and 7/6/2019. The committee deliberated in detail on the issue of Environmental Compensation to be recovered

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from individuals/industries such as domestic, packaging units, mining & infrastructure projects and industrial units in case of illegal extraction of ground water. The Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015 were also discussed and based on this mechanism to levy Environmental Compensation has been evolved.

#### 4. Ideology of Environmental Compensation w.r.t illegal extraction of ground water

Ground water is becoming an increasingly scarce resource because of its unabated and indiscriminate over-exploitation. Growth in ground water exploitation, however, has led to a steep fall in water table in several parts of the country. The falling water table is a matter of special concern since it tends to reduce the accessibility of the resource to small and marginal farmers due to increase in costs of extraction.

#### 5. Formula for Environmental Compensation for illegal extraction of ground water

The committee recommended that the formula considering water consumption, no of days, rates for imposing Environmental Compensation based on the purpose for illegal abstraction of ground water as well as the deterrent factor detailed below:-

$$EC_{GW} = \text{Water consumption per day} \times \text{Environmental Compensation rate for illegal extraction of ground water (ECR}_{GW}) \times \text{No. of Days} \times \text{Deterrent Factor}$$

Where, water consumption is in  $m^3/day$  and  $EC_{GW}$  in  $Rs/m^3$

#### 6. Environmental Compensation Rate ( $EC_{GW}$ )

- (i) The committee decided that the Environmental Compensation Rate ( $EC_{GW}$ ) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further,  $EC_{GW}$  are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

- (ii) Categorisation of the area shall be (safe, semi-critical, critical and over-exploited) based on the ground water resources estimation in the year 2009, 2011 and 2013 or the latest estimation carried out by CGWB.
- (iii) Environmental Compensation Rate ( $EC_{GW}$ ) for illegal use of ground water for various purposes such as drinking/domestic use, industrial activities such as water packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

#### 6.1 $EC_{GW}$ for Drinking & Domestic use (For household purposes)

The rate of Environmental Compensation for domestic and drinking purpose for individual household shall be charged at the rate Rs 100/- per day for OCS categories (Over-exploited, Critical and Semi-Critical Category). Similarly, for safe category, the EC rate shall be charged as Rs 50/- per day. Minimum environmental compensation for household shall be Rs 10,000/-

#### 6.2 $EC_{GW}$ for Drinking & Domestic use (For institutional activity, commercial complexes, townships etc)

S.No.	Area Category	Water Consumption ( $m^3/day$ )			
		<2	2 to <5	5 to <25	25 & above
Environmental Compensation Rate ( $EC_{GW}$ ) in Rs./ $m^3$					
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40

**Note: -Minimum  $EC_{GW}$  shall not be less than Rs. 50,000/- (for institutional activity, commercial complexes, townships etc)**

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6.2 ECR<sub>GW</sub> for Packaged Drinking Water Units

S.No.	Area Category	Water Consumption (m <sup>3</sup> /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120

*Note :-Minimum ECR<sub>GW</sub> shall not be less than Rs 1,00,000/-*

6.3 ECR<sub>GW</sub> for Mining, Infrastructure and Dewatering Projects

S.No.	Area Category	Water Consumption (m <sup>3</sup> /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150

*Note :-Minimum ECR<sub>GW</sub> shall not be less than Rs 1,00,000/-*

6.4 ECR<sub>GW</sub> for Industrial Units

S.No.	Area Category	Water Consumption (m <sup>3</sup> /day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR <sub>GW</sub> ) in Rs./m <sup>3</sup>			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200

*Minimum ECR<sub>GW</sub>=Rs 1,00,000/-*

### 6.5 Deterrent factors to compensate losses and environmental damage (for packaging drinking water units, mining, industrial and commercial purposes)

The activities such as packaging drinking water, mining, industrial and others draw ground water to add commercial value to the products manufactured. Hence, these activities attract stricter provisions of deterrence and intergenerational equity. It is proposed to levy following deterrent factors to compensate the losses and environmental damages as detailed in the following table:-

#### 6.5 :- Deterrent Factor

S.No.	Water Consumption	Deterrent Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

*Note: The industrial operations may be reviewed and only permitted, if it is safe to continue withdrawal of ground water at the rate permitted.*

#### 7. Relaxation

Central Ground Water Authority (CGWA) reserves the right to relax or interpret these mechanisms in case of any exigency or situation of National strategic importance, as per Guidelines/Criteria for evaluation of proposals/requests for Ground Water Abstraction, 2015.

#### 8. Recommendations

The committee has given following recommendations:

1. In case of fixation of liability, it always lies with current owner of the premises where illegal extraction of groundwater is taking place.
2. Violation duration may be assumed as at least one year in case where no evidence for period of installation of borewell could be established.
3. For illegal industrial ground water abstraction, where metering system is not available, water consumption may be estimated as per consent conditions imposed by SPCB/PCC.

4. Water intensive industries should only be permitted in safe, semi-critical and critical area, and should not be allowed to establish new industries in over-exploited area.
5. Water in over-exploited area should be permitted only for drinking purposes and industries established in this area without prior consent or NOC from CGWA or another concerned department must be closed down with immediate effect . No expansion in existing industrial activity should be permitted, irrespective of additional water demand arises or not.
6. Present categorization of area (Over-exploited, Critical and Semi-Critical), as per CGWA shall be considered for calculation of EC, regardless of the area category when the period of violation started.
7. In case of all existing cases having more than 5000 KLD ground water demand, permission may be given only after examining scientific assessment of water availability and assessing intergenerational equity by CGWA.
8. The industrial units should be directed to adopt State of the Art technologies, use of surface water, treated waste water and reduce specific water consumption, thereby ground water demand is reduced by 10% over three years' period. The industries also be encouraged to create facilities for storage of excess storm water and adequate measures such as groundwater recharge as well as restoration of lakes /ponds in the vicinity of the industry.
9. In addition, all repeated violations will attract EC at 1.25 times the previous EC.
10. Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal illegal bore-well/tube-well to stop extraction of water and further closure of project	District Magistrate
2.	To levy EC <sub>GW</sub> as per prescribed method	District Magistrate/ CGWA
3.	To levy EC on industries involved in illegal abstraction of Groundwater , as per the method prescribed in	CPCB/SPCB/PCC

	report of CPCB- "EC for industrial units"	
4.	Prosecution of Violator	CGWA under Environment (Protection) Act, 1986 (or) SPCB/PCC under Water (Prevention and Control of Pollution), Act, 1974

11. CGWA shall maintain a separate account for collection and utilization of environmental compensation levied for illegal extraction of ground water on the violators.
12. For easy understanding w.r.t levying of EC on violators as per the recommendation of CPCB, case studies given at **Annexure II** may please be referred.

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## References

1. CGWA. 2015. *Guidelines/Criteria for evaluation of proposals/requests for ground water abstraction*. New Delhi-Central Ground Water Authority, Ministry of Water Resources, River Development & Ganga Rejuvenation, Government of India.
2. CGWB. 2017. *Categorisation of Assessment Units [Online]*. [Accessed 20 February 2019]. Available from: <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/>

Item Nos. 01 to 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 59/2012  
(M.A. No. 34/2016 & M.A. No. 190/2016)

WITH

Original Application No. 108/2013

WITH

Original Application No. 179/2013

WITH

Appeal No. 67/2015

WITH

Original Application No. 176/2015  
(M.A. No. 107/2019)

WITH

Original Application No. 484/2015

WITH

Original Application No. 327/2018

WITH

Original Application No. 115/2017

WITH

Original Application No. 411/2018

WITH

Original Application No. 613/2017

WITH

Original Application No. 614/2017



Vikrant Kumar Tongad

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

WITH

Legal Aid, National Green  
Tribunal Bar Association

Applicant(s)

Versus

NCT of Delhi & Ors

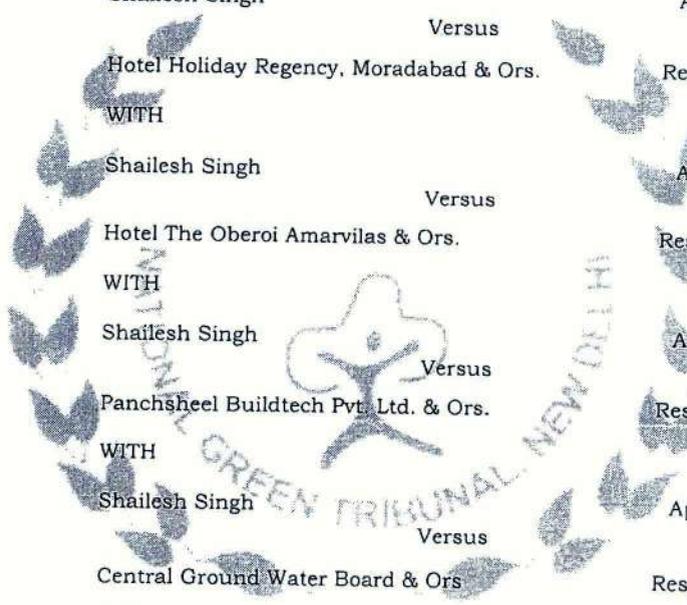
Respondent(s)

WITH

Raj Hans Bansal

Applicant(s)

	Versus	
Ministry of Water Resources & Ors.		Respondent(s)
WITH		
Apex Chambers of Commerce and Industries of N.C.T. of Delhi & Ors		Applicant(s)
	Versus	
Government of NCT Delhi & Ors.		Respondent(s)
WITH		
Shailesh Singh		Applicant(s)
	Versus	
Hotel Holiday Regency, Moradabad & Ors.		Respondent(s)
WITH		
Shailesh Singh		Applicant(s)
	Versus	
Hotel The Oberoi Amarvilas & Ors.		Respondent(s)
WITH		
Shailesh Singh		Applicant(s)
	Versus	
Panchsheel Buildtech Pvt. Ltd. & Ors.		Respondent(s)
WITH		
Shailesh Singh		Applicant(s)
	Versus	
Central Ground Water Board & Ors		Respondent(s)
WITH		
M/s. A-One Mineral Water Industry		Applicant(s)
	Versus	
Central Ground Water Authority & Ors.		Respondent(s)
WITH		
Mohd. Javed Asghar		Applicant(s)



Versus

M/s Upper Ganges Sugar and  
Industries Ltd. (Distillery Unit) & Ors.

Respondent(s)

WITH

Mohd. Javed Asghar

Applicant(s)

Versus

State of U.P. &amp; Ors

Respondent(s)

Date of hearing: 07.05.2019

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Raj Panjwani, Senior Advocate with Mr.  
Sany Antony, Advocate

For Respondent(s): Mr. Krishna Kumar Singh, Advocate for  
MoEF&CC  
Mr. Rajkumar, Advocate for CPCB  
Mr. Ardhendumauli Kr. Prasad, Advocate for  
CGWA & MoWR  
Mr. Daleep Dhyani, Advocate for UPPCB  
Mr. Narender Pal Singh, Advocate for DPCC  
Dr. Sandeep Singh, Advocate for State of UP (in  
item no. 7)  
Mr. Rohit Pratap Singh, Advocate for State of  
UP (in item no. 1&2)

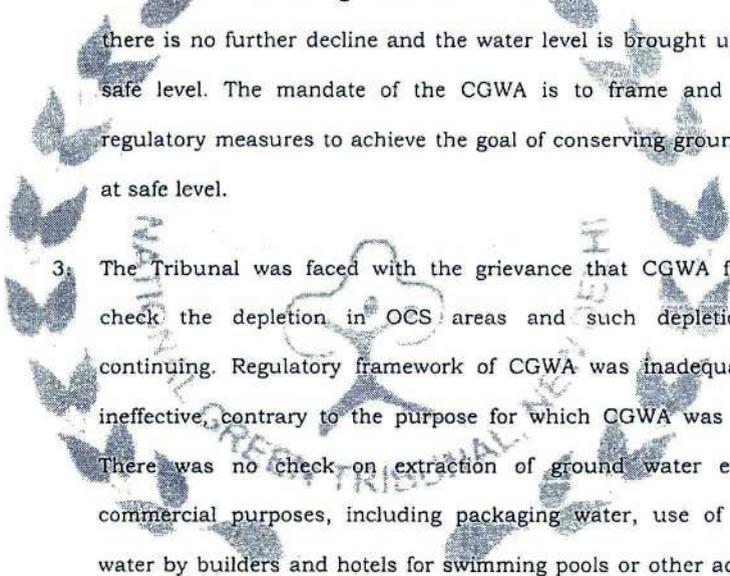
**ORDER**

1. Enforcement of mandate of judgment of the Hon'ble Supreme Court in *M.C. Mehta Vs. Union of India & Ors. (1997) 11 SCC 312* for conservation of groundwater is the subject matter of consideration before this Tribunal. The issue acquired significance on account of fast depletion of ground water as per acknowledged studies

including the studies referred to in the publication of the Niti Ayog referred to in the order of this Tribunal dated 03.01.2019.

2. Central Ground Water Authority (CGWA), constituted by the Central Government under the Environment (Protection) Act, 1986, in compliance of judgment of the Hon'ble Supreme Court, conducted a survey and declared certain areas to be over exploited, critical and semi-critical areas (OCS) where the ground water level was on the decline. To maintain ground water balance, it was necessary that there is no further decline and the water level is brought up to the safe level. The mandate of the CGWA is to frame and operate regulatory measures to achieve the goal of conserving ground water at safe level.

3. The Tribunal was faced with the grievance that CGWA failed to check the depletion in OCS areas and such depletion was continuing. Regulatory framework of CGWA was inadequate and ineffective, contrary to the purpose for which CGWA was set up. There was no check on extraction of ground water even for commercial purposes, including packaging water, use of ground water by builders and hotels for swimming pools or other activities. Though conditions for recharge were incorporated while granting permission, such conditions were not complied with and no adverse measures were taken against violators. Orders were passed by this Tribunal, including order dated 28.08.2018 noting the guidelines of CGWA that permission to extract ground water in OCS areas is to be



given only for drinking and domestic purposes. OCS areas were further classified as 'notified' and 'non-notified' without any basis and 'non-notified' were not being regulated. The Tribunal directed remedial measures to be taken.

4. In purported compliance of the directions of this Tribunal, the Ministry of Water Resources (MoWR) issued Notification dated 12.12.2018. The said Notification, instead of remedying the situation, worsened the same by liberalizing extraction of ground water even for commercial purposes in violation of mandate of judgment of the Hon'ble Supreme Court in *M.C. Mehta (supra)* as well as the mandate of 'Sustainable Development' and 'Precautionary' principle and the object for which CGWA was set up.
5. The Tribunal considered the matter on 03.01.2019 and noted as follows:

*"In the revised guidelines the situation has been made worst by liberalizing the regime of control against extraction of ground water in OCS areas even for commercial/industrial purposes. There is no study undertaken of the likely impact for such liberalization on the ground water resources and there is no projected estimation as to how the revised policy will result in better conservation of ground water which is necessary for compliance of the Precautionary Principle, Sustainable Development Principle as well as Inter-generational Equity Principles. It seems that the revised policy is a sort of knee jerk reaction in response to observations of this Tribunal. It appears that MoWR has not undertaken any strength, weakness, opportunities and threats (SWOT) analysis to ascertain the weaknesses of old policy and the threat scenarios it offers. It is silent on robust institutional mechanism on surveillance and monitoring of its ground implementation. It rather abdicates its authority in form of delegation to field units without any checks and balances to regulate ground water extraction, on scientific lines and environmentally sustainable manner. Despite*

stating that the guidelines shall be applicable Pan-India, the notification does not cover the States of Kerala, Karnataka, Andhra Pradesh, Telangana, West Bengal, Arunachal Pradesh, Himachal Pradesh, Jammu & Kashmir and the UT of Delhi. The serious flaws pointed out are:

- i. Liberally permitting extraction of ground water and justifying the same on the plea that charges have been prescribed even in OCS areas for commercial/industrial purposes.
- ii. Liberally permitting extraction of ground water on the ground that condition was imposed for rain water harvesting without any data of effective compliance of such conditions or even possibility of this being done.
- iii. Having exempted categories in OCS areas for purposes other than drinking water, including swimming pools, commercial and industrial uses. Reference has been made to the statistics to show deteriorating status of conservation of water and crises of access to water being available to the common man, as well as its requirement for ensuring e-flow in the rivers."

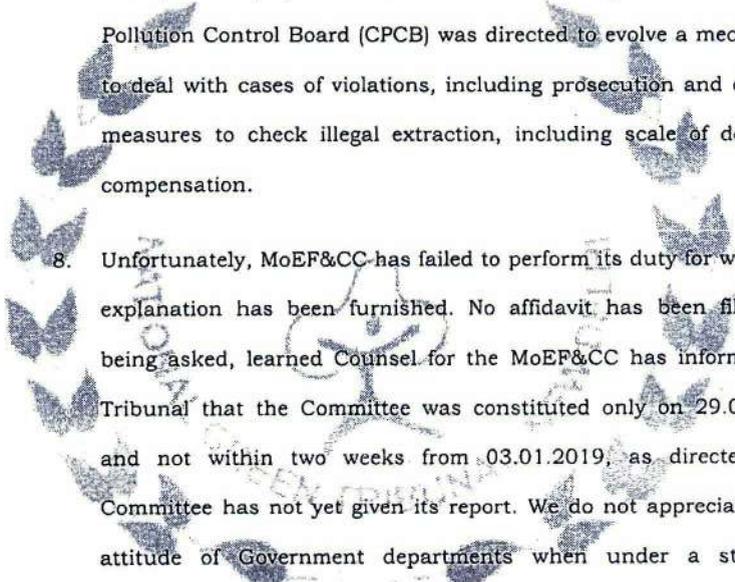
6. Accordingly, the Tribunal held:

"27. We are satisfied that the Notification dated 12.12.2018 tested on the Precautionary Principle, Sustainable Development as well as Inter-generational Equity Principles is unsustainable in law and instead of conservation of ground water which is necessary for providing access to drinking water in OCS areas, as well also other needs of environment, including sustenance of rivers and other water bodies, it will result in fast depletion of ground water and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India.

28. Accordingly, the impugned Notification may not be given effect to in view of serious shortcomings as pointed above so that an appropriate mechanism can be introduced consistent with the needs of environment."

7. Thereafter, the Tribunal directed the Ministry of Environment, Forests and Climate Change (MoEF&CC) to constitute an Expert Committee and to issue an appropriate policy for conservation of ground water with a robust institutional mechanism for surveillance

and monitoring with a view to enhance access to ground water for drinking purposes in OCS areas by way of appropriate replenishment practices which can be properly accounted and measured as well as to sustain the floodplains of rivers in terms of e-flow, augmentation of subterranean flows and preservation of other water bodies. The Committee was to be constituted within two weeks and was to give report by 30.04.2019 after undertaking study of impact of projected data for the next 50 years. The Central Pollution Control Board (CPCB) was directed to evolve a mechanism to deal with cases of violations, including prosecution and coercive measures to check illegal extraction, including scale of deterrent compensation.



8. Unfortunately, MoEF&CC has failed to perform its duty for which no explanation has been furnished. No affidavit has been filed. On being asked, learned Counsel for the MoEF&CC has informed the Tribunal that the Committee was constituted only on 29.03.2019 and not within two weeks from 03.01.2019, as directed. The Committee has not yet given its report. We do not appreciate such attitude of Government departments when under a statutory enactment, violation of orders of this Tribunal is a criminal offence. The Committee has not acted promptly and no significant progress has been brought to our notice. Lack of sensitivity of serious issues of environment such as fast depleting ground water is a matter of concern.

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9. Let the report be now furnished positively by the Committee by 30.06.2019 and further steps taken promptly. If report is not so furnished, the Joint Secretary concerned of MoEF&CC may remain present in person before the Tribunal on the next date with the report and explanation why action be not taken for violation of orders of this Tribunal.

10. CPCB has, vide e-mail dated 30.04.2019, forwarded a report which deals with assessment of environmental compensation for illegal extraction of ground water. We do not find the report of the CPCB to be complete for the following reasons:

- i. The OCS areas which need regulation for conservation of ground water cannot be further treated separately as notified or non-notified. Conservation of ground water in the said areas is of equal necessity. Depletion of ground water in the said areas affects the sub-terranean flow and results in contamination of ground water and also poses a potential danger for drying up of important natural resource in violation of established principle of 'Intergenerational Equity'.
- ii. The compensation to be recovered for illegal extraction has to be deterrent specially when it is for commercial or industrial purpose and linked to the quantum of ground water extracted and the period for which such extraction takes place.

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iii. Scenario analysis with robust scientific logic is required for all the classes considered in comparable terms which has not been done in the present report.

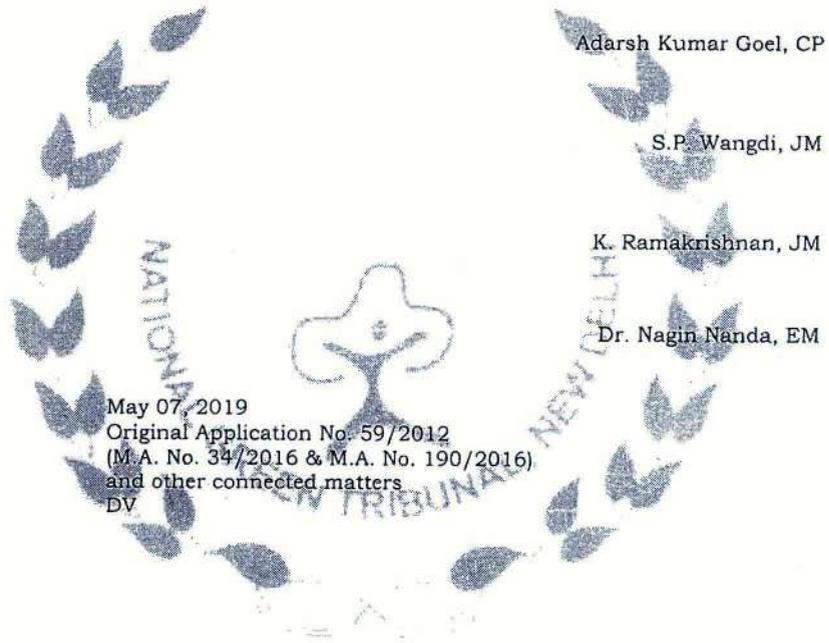
11. Let the CPCB furnish a fresh report on or before 30.06.2019 by e-mail at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).

12. As regards the Miscellaneous Application (M.A. No. 107/2019) filed on behalf of the CGWA seeking ground water development on the basis of its guidelines dated 16.11.2015 for existing industries, infrastructure in the sand mining projects, we do not find any safeguards suggested to address the concern earlier expressed against depleting ground water. The mandate of CGWA is not exploitation of ground water in depleted areas but to conserve it. Any policy which results in further depletion obviously cannot be permitted in OCS areas. CGWA is free to lay down and follow stringent norms to ensure that there is no depletion of ground water in OCS areas and depleted water level is improved and replenished. Any policy has to be in that direction and not in reverse direction as is unfortunately being attempted by CGWA, as noticed in earlier orders.

13. MoEF&CC has to come out with an appropriate policy consistent with the above mandate. The MoEF&CC has taken the plea that CGWA has not cooperated which is a cause for delay. This is denied by CGWA. The fact remains that failure is on the part of both. Being entrusted with the responsibility of protecting ground water, the

CGWA and all other authorities must cooperate and collaborate in the exercise of coming out with a policy which results in checking further depletion of ground water and enhancing replenishment. If necessary, the concerned Secretaries should monitor compliance of these directions having regard to the importance of the issue.

List for further consideration on 04.07.2019.



CASE STUDIES**Case Study I:**

1	Industrial Sector	:	Pulp and Paper Industry
2	Area Category, as per CGWB	:	Semi-Critical
3	Production Capacity	:	200 MT/day
4	Water Consumption	:	50 m <sup>3</sup> /T
5	Violation Period (illegal extraction of ground water)	:	1 year

*(Source: CPPRI, Saharanpur)***Assessment of environmental compensation:**

Environmental Compensation (EC) = Water Consumption x Rate x No of Days x Deterrent Factor

Per day water consumption = 50 x 200 = 10,000 m<sup>3</sup>/day

Fine as per semi-critical zone = Rs 100 / m<sup>3</sup>/day (Table given at SI No 6.4)

Deterrent factor: (Table given at SI No 6.5)

**EC for 1-year violation = 10,000 x 100 x 365 x 1 = Rs 36,50,00,000 (Rs 36.50 Crore)**

**Case Study II:**

1	Industrial Sector	:	Pulp and Paper Industry
2	Area Category, as per CGWB	:	Safe
3	Production Capacity	:	120 MT/day
4	Water Consumption	:	50 m <sup>3</sup> /T
5	Violation Period (illegal extraction of ground water)	:	3 years

*(Source: CPPRI, Saharanpur)***Assessment of environmental compensation:**

Environmental Compensation (EC) = Water Consumption x Rate x No of Days x Deterrent Factor

Per day water consumption = 50 x 120 = 6000 m<sup>3</sup>/day

Fine as per semi-critical zone = Rs 50 / m<sup>3</sup>/day (Table given at SI No 6.4)

Deterrent factor: (Table given at SI No 6.5)

**EC for 3 year violation = 6000 x 50 x (365 x 3) x 1.25 = Rs 41,06,25,000 (Rs 41.06 Crore)**

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**Case Study III:**

1	Industrial Sector	:	Distillery Plant
2	Area Category, as per CGWB	:	Critical
3	Production Capacity	:	135 KL/day
4	Water Consumption	:	20 m <sup>3</sup> /KL
5	Violation Period (illegal extraction of ground water)	:	2 years

(Source: CPCB, Delhi)

**Assessment of environmental compensation:**

Environmental Compensation (EC) = Water Consumption x Rate x No of Days x Deterrent Factor

Per day water consumption = 135 x 20 = 2700 m<sup>3</sup>/day

Fine as per semi-critical zone = Rs 110 / m<sup>3</sup>/day (Table given at SI No 6.4)

Deterrent factor: (Table given at SI No 6.5)

**EC for 2 year violation = 2700 x 110 x (365 x 2) x 1 = Rs 21,68,10,000 (Rs 21.68 Crore)**

**Case Study IV:**

1	Industrial Sector	:	Mineral Water Packaging Unit (small)
2	Area Category, as per CGWB	:	Over-Exploited
3	Production Capacity, as per CTO	:	6 KLD
4	Water Consumption	:	10 KLD
5	Violation Period (illegal extraction of ground water)	:	6 years

(Source: CPCB, Delhi)

**Assessment of environmental compensation:**

Environmental Compensation (EC) = Water Consumption x Rate x No of Days x Deterrent Factor

Per day water consumption = 10 m<sup>3</sup>/day

Fine as per Over-Exploited = Rs 48/m<sup>3</sup>/day (Table given at SI NoNo 6.2)

Deterrent factor: (Table given at SI No 6.5)

**EC for 6 year violation = 10 x 48 x (365 x 6) x 1.25 = Rs 13,14,000 (Rs 13.14 lakh)**

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H46530/सी-३/जल-८८/२०२०  
सेवा में,

दिनांक: 17-1-2020

सदस्य सचिव  
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,  
परिवेश भवन, पूर्वी अर्जुन नगर,  
दिल्ली-110032।

विषय:- मै० जुबिलेन्ट लाइफ साइन्सेज, आसवनी इकाई, गजरौला, अमरोहा का संयुक्त निरीक्षण केन्द्रीय प्रदूषण नियंत्रण बोर्ड, स्थानीय प्रशासन, उद्यान विभाग, जल निगम, कृषि विभाग, स्वास्थ्य विभाग एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड के अधिकारियों की संयुक्त टीम द्वारा कराये जाने के संबंध में।

महोदय,

कृपया उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ०ए० सं०-107/2019 शाह आलम बनाम स्टेट आफ यू०पी० में पारित आदेश दिनांक 03.07.2019 के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड के अधिकारियों की संयुक्त टीम द्वारा मै० जुबिलेन्ट लाइफ साइन्सेज ग्रुप, अमरोहा की इकाइयों का निरीक्षण दिनांक 17.07.2019 एवं 18.07.2019 को किया गया। संयुक्त निरीक्षण टीम द्वारा की गयी संस्तुति का संज्ञान लेते हुए उ०प्र० प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 30.10.2019 द्वारा मै० जुबिलेन्ट लाइफ साइन्सेज, आसवनी इकाई, गजरौला, अमरोहा के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए सपठित 27(2) के अन्तर्गत बन्दी आदेश जारी किये जाने तथा बिना अनुमति भूजल दोहन हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपण के लिये विधिनुसार कारण बताओ नोटिस जारी किया गया है। उक्त के अतिरिक्त उद्योग द्वारा स्पेण्टवाश के अनाधिकृत निस्तारण के दृष्टिगत उद्योग पर रू० 30 लाख मात्र की पर्यावरणीय क्षतिपूर्ति धनराशि अधिरोपित किये जाने के आदेश जारी किये गये हैं। उक्त अनुक्रम में मै० जुबिलेन्ट लाइफ साइन्सेज, आसवनी इकाई, गजरौला, अमरोहा के पत्र दिनांक 13.09.2019, 04.11.2019, 14.11.2019 एवं 30.12.2019 द्वारा संयुक्त निरीक्षण टीम द्वारा निरीक्षण दिनांक 17.07.2019 एवं 18.07.2019 में पाये गये तथ्यों एवं की गयी संस्तुतियों पर उद्योग का पक्ष प्रस्तुत किया गया है।

उद्योग का निरीक्षण केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा नामित थर्ड पार्टी संस्थान आई०आई०टी०, रुढ़की द्वारा दिनांक 27.08.2019 को किया गया जिसमें उद्योग के संबंध में निम्न सामान्य टिप्पणियाँ अंकित की गयी हैं :-

**General Observations :**

- 1- The Unit utilizes part of Raw spent for Biogas generation in anaerobic digestion. However, Composting was stopped due to rain.
- 2- The Unit has planted number of trees and maintained housekeeping well.
- 3- The Unit has valid consent.
- 4- To achieve ZLD, the unit has installed, Incinerator Boiler, and Anaerobic Digester (AD) & Bio-Compost. The unit has AD Followed to RO, reject of RO mixed with Raw spent and feed to MEE, concentrated of MEE burned in Boiler and Condensate is begin treated in CPU.
- 5- The unit has Two Spent Storage Lagoon (Previously it was one and parted in Two, but proper lining and separation was in process), Unit has well maintained Bio-Compost unit, however located some distance away from the unit, spent is being conveyed in a clogged pipe.

उक्त निरीक्षण दिनांक 27.08.2019 जो केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा चिन्हित थर्ड पार्टी आई०आई०टी०, रुढ़की द्वारा किया गया, में की गयी संस्तुतियों का भी संज्ञान लेना चाहेंगे जिसमें उद्योग के विरुद्ध किसी प्रकार की विशिष्ट टिप्पणियाँ नहीं की गयी हैं।

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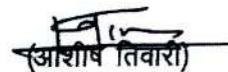
उपरोक्त प्रकरण पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 16.12.2019 द्वारा बैठक दिनांक 04.12.2019 के कार्यवृत्त प्राप्त हुए हैं तथा केन्द्रीय बोर्ड के पत्र दिनांक 28.12.2019 एवं 14.01.2020 द्वारा राज्य बोर्ड से बैठक दिनांक 04.12.2019 के कार्यवृत्त के अनुरूप कार्यवाही किये जाने का अनुरोध किया गया है।

उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा मै0 जुबिलेन्ट लाइफ साइन्सेज, आसवनी इकाई, गजरौला, अमरोहा के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के प्राविधानों के अनुरूप कार्यवाही प्रारम्भ करते हुए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए सपठित 27(2) के अन्तर्गत बन्दी आदेश जारी किये जाने तथा बिना अनुमति भूजल दोहन हेतु रू0 09 करोड़ 84 लाख मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु कारण बताओ नोटिस जारी किया गया। उक्त के अतिरिक्त उद्योग के विरुद्ध स्पेण्टवाश के अनाधिकृत निस्तारण किये जाने हेतु उद्योग पर रू0 30 लाख मात्र की बैंक गारण्टी अधिरोपित की गयी।

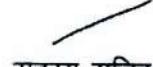
अतः यह दृष्टिगत रखते हुए कि राज्य बोर्ड द्वारा संयुक्त निरीक्षण टीम के निरीक्षण दिनांक 17.07.2019 एवं 18.07.2019 में पाये गये तथ्यों के आधार पर उद्योग के विरुद्ध जल अधिनियम, 1974 के प्राविधानों के अन्तर्गत विधिनुसार कार्यवाही प्रारम्भ करते हुए कारण बताओ नोटिस दिनांक 30.10.2019 को जारी किया गया है। जिसके अनुक्रम में उद्योग से अनुपालन प्रदर्शित करते हुए प्रत्यावेदन प्राप्त है।

अतः बोर्ड के पत्र दिनांक 30.10.2019 द्वारा मै0 जुबिलेन्ट लाइफ साइन्सेज, आसवनी इकाई, गजरौला, अमरोहा के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-33ए सपठित 27(2) के अन्तर्गत बन्दी आदेश जारी किये जाने तथा बिना अनुमति भूजल दोहन हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपण के लिये विधि अनुसार जारी कारण बताओ नोटिस पर अंतिम निर्णय लिये जाने हेतु उद्योग मै0 जुबिलेन्ट लाइफ साइन्सेज, आसवनी इकाई, गजरौला, अमरोहा का पुनः निरीक्षण पूर्वानुसार संयुक्त समिति अर्थात् केन्द्रीय प्रदूषण नियंत्रण बोर्ड, स्थानीय प्रशासन, उद्यान विभाग, जल निगम, कृषि विभाग, स्वास्थ्य विभाग एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा कराये जाने हेतु निरीक्षण तिथि निर्धारित कराने का कष्ट करें जिससे तदनुसार स्थानीय प्रशासन एवं अन्य संबंधित विभागों को सूचित किया जा सके।

भवदीय,

  
(आशीष तिवारी)  
सदस्य सचिव

प्रतिलिपि:-श्री ए0के0 विद्यार्थी, अपर निदेशक एवं इन्चार्ज डब्लूक्यूएम-II केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली।

  
सदस्य सचिव



## INDUSTRY INSPECTION REPORT (DISTILLERY)

Date of Inspection 27/08/2019

### 1. GENERAL INFORMATION

<b>1</b>	<b>Name and address of the factory</b>	Jubilant Life Sciences Ltd. (Distillery Unit) Bhartiagram, Gajraula, Distt. Amroha 244223,U.P.	
	<b>Coordinates (Latitude &amp; Longitude) in Decimal</b>	28.8204759 & 78.2339792	
<b>2</b>	<b>Period of visit</b>	27/08/2019	
<b>3</b>	<b>Inspection Team</b>	<b>Designation</b>	<b>Contact No &amp; e- mail</b>
	<b>Prof. Vivek Kumar</b>	<b>Professor</b>	
	<b>J P Maurya</b>	<b>RO</b>	
	<b>Ritesh Kumar</b>	<b>PA</b>	
	<b>Factory officials interacted</b>	<b>Designation</b>	<b>Contact No &amp; e- mail</b>
	<b>Mr. Radheyshyam</b>	VP - Operations	<a href="mailto:Radheshyam.singh@jubl.com">Radheshyam.singh@jubl.com</a>
	<b>Mr. Dharmendra</b>	AVP	<a href="mailto:dharmendra.mehra@jubl.com">dharmendra.mehra@jubl.com</a>
	<b>Mr. Shashank</b>	DGM	<a href="mailto:Shashank.balyan@jubl.com">Shashank.balyan@jubl.com</a>
<b>4</b>	<b>Year of Commissioning</b>	1982	
<b>5</b>	<b>Manufacturing Process</b>	Fermentation & Distillation	
<b>6</b>	<b>Licensed capacity of Distillery (KLPD)</b>	As on 27.08.2019 Ethyl Alcohol ( 94% ) 183 KLD Anhydrous Alcohol (99.5% ) - 180 KLD	
	<b>Present Production in KLPD</b>		
	<b>Products Manufacture KLPD</b>		
	<b>RS</b>	42.56 KLPD (For July'19)	
	<b>ENA</b>	Nil	
	<b>Absolute Alcohol/Ethanol</b>	46.41 KLPD (July'19)	
<b>7</b>	<b>Raw Material requirement per day</b>		

	<b>Molasses (in Qtls )</b>	1822.46 (July'19)	
9	<b>Status of consents and authorization (Validity/applied)</b>	<b>Air</b>	Valid up to 31.12.23, 32018/UPPCB/Bijnore (UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2018, DT. 28.11.2018, <b>Amendment –</b> <ul style="list-style-type: none"> <li>• 55715/UPPCB/Bijnore (UPPCBRO)/CTO/air/Jyotiba Phule Nagar/2019 DT: 19.08.2019 under Air Act. Valid from 09.08.2019 to 31.12.2019 (Distillery Operation@183 KLD)</li> <li>• 50284/UPPCB/Bijnore(UPPCBRO)/C TO/air/Jyotiba Phule Nagar/2019 DT: 19.08.2019 under Air Act. Valid from 09.08.2019 to 31.12.2019 (Anhydrous Alcohol Operation@180 KLD)</li> </ul> attached as <b>Annexure-1</b>
		<b>Water</b>	Valid up to 31.12.23, consent no: 31991/UPPCB/Bijnore (UPPCBRO)/CTO/water/JYOTIBA PHULE NAGAR/2018, DT. 28.11.2018 <b>Amendments –</b> <ul style="list-style-type: none"> <li>• 55851/UPPCB/Bijnore (UPPCBRO)/CTO/Water/Jyotiba Phule Nagar/2019 DT: 19.08.2019 under Water Act. Valid from 09.08.2019 to 31.12.2019 (Distillery Operation@183 KLD)</li> <li>• 50299/UPPCB/Bijnore (UPPCBRO)/CTO/Water/Jyotiba Phule Nagar/2019 DT: 19.08.2019 under Water Act. Valid from 09.08.2019 to 31.12.2019 (Anhydrous Alcohol Operation@180 KLD)</li> </ul> Authorization up to 26.12.22 attached as <b>Annexure-2</b>
10	<b>Estimated no. of operating days during the season</b>	365 ( Round the year)	
11	<b>Process Details (attach mass balance, water balance &amp; process flow diagram)</b>	<b>Annexure-3</b>	

(Based on 1 month observation)  
2. Water pollution and its Control

1.	Water Supply Source	Borewell	
2.	No. of Bore wells	02	
3.	Water consumption (KLD)	2046 (per day Average for July'19 month)	
4.	Log Book Maintained Yes/No	Yes	
5.	One day reading Initial	Pl refer Annexure- 3A	
	Final		
6.	CGWA Permission	Applied for renewal on 28.02.2019. Inspection done by CGWA team. Permission awaited.	Attached NOC no : CGWA/NOC/IND/ORI G/2017/2533 as <b>Annexure- 4</b>

- If more than one water source take reading separately

(Based on 1 month observation)  
3. Waste Water generation (KLD)

1.	Stream/section	Quantity, m <sup>3</sup> /day	Disposal/utilization
2.	Spent wash generation	<ul style="list-style-type: none"> <li>• Raw Spent Wash- 407 (July'19)</li> <li>• Concentrated Spent Wash – 271 (July'19)</li> </ul>	RSW is concentrated followed by Incineration & Bio- composting
3.	Fermenter dilution process	Feed batch	High gravity fermentation
4.	Spent lees	51	Reuse for vessel washing and used in process and treated with RSW
5.	Fermenter washing	Included in Raw Spent Wash	Treated and Disposed with RSW
6.	Process condensate	15899 m <sup>3</sup> /day MEE condensate (July '19)	Direct utilization in cooling tower makeup

→ To check

		MEE condensate	
7.	<b>Floor washing</b>	5	Treated and Disposed with RSW
8.	<b>Cooling tower blow down</b>	40	Treated and recovered through CTRO.
9.	<b>Boiler blow down</b>	Common Boiler	
10.	<b>DM plant reject</b>	Common WTP	
11.	<b>Others</b>		

(Based on 1 month observation)

#### 4. Bio-methanation Plant Performance

Settling cum cooling tank capacity	=	22000 m <sup>3</sup> (one no)
Settling cum cooling tank RT	=	24 days
Digester design basis = Hydraulic Retention Time	=	20 days (15-24 days)
Design Organic Loading Rate	=	6.0 Kg/m <sup>3</sup> /Day
Design Volume	=	3965 (305*13) M3

Type of Technology = UASB

Date of observation-	Design parameters	Actual feed Values
Feed rate, m <sup>3</sup> /day		514 (July'19)
<sup>0</sup> Brix, (Inlet/Outlet)		13 °Bx
pH, (Inlet/Outlet)		4.56/7.8
COD, mg/L (Inlet/Outlet)		1,80000/73510
BOD, mg/L (Inlet/Outlet)		61275/7828
COD reduction %	60	59.2
BOD reduction %	85	87.2 %

Biogas generation, Nm <sup>3</sup> /kg of COD consumed	0.5	0.47
Biogas generation, m <sup>3</sup> /day		10.80 LNm <sup>3</sup> /day (July'19)

**Other observations related to Bio-digester**

- **No. of days of operation of digesters (days/annum). - 365**
- **Year of establishment of the digester - 1985-1986**
- **Total biogas generated (m<sup>3</sup>/Annum) and bagasse/ coal saved – 54.56 LNm<sup>3</sup> (Apr'19~Jul'19) equivalent to 5456 MT Coal attached as Annexure-5**
- **Sludge generation from digester and how the sludge is disposed off? - Centrifuge decanter followed by mixing with Bio-compost. Annexure-6**
- **Log Book records supporting biogas plant performance. Yes attached as Annexure-7**

(Based on one month observation)

**5. Waste Management**

	Date-	Quantity
		<b>KLD</b>
1.	<b>Sludge (Slurry fermentation)</b>	69.3 MT (yeast sludge) July 19
2.	<b>Disposal/utilization</b>	Bio-composting
3.	<b>Log book maintained Yes /No</b>	Yes— <b>Annexure-6</b> (for Bio-Digester Sludge) – Apr'19~Jul'19 & <b>Annexure-8</b> (For Yeast Sludge) – Jan'19 to June'19
4.	<b>Method of disposal/ utilization</b>	Bio-composting

(Based on 1 month observation)

**6. Details of RO plant**

- a) **Setting tank capacity before RO = 500 m<sup>3</sup> (if any)**
- b) **Year of installation/establishment & commissioning of RO plant - 2005-06**
- c) **Type of technology of membrane filtration - Disc Type-Plate Type RO**
- d) **Number of membranes per module & number of modules - Membrane/module : 184  
Total Nos. of Modules: 284**
- e) **Designed feed capacity of R.O. (m<sup>3</sup>/day) - 1200**
- f) **Acceptable level of suspended solids, dissolved solids & other membrane affecting components in the feed - TSS :2000 ppm, Conductivity : 42000 ms**
- g) **No of days of operations - All days in a month**
- h) **Log Book supporting RO plant performance - Yes: Attached as Annexure-9 & 10**
- i) **Further treatment/disposal of Permeate/Reject - Permeate further passes through polishing RO with utilization in Molasses dilution & Cooling Tower makeup. Reject feed to MEE**

In addition to existing RO (60 bar) of 1200 m<sup>3</sup>/d, Unit has installed High Pressure RO (HPRO-75 bar) with 600 m<sup>3</sup>/d for further reduction of RO reject by 25%. With HPRO installation overall RO recovery-60%, RO reject -40%.

RO plant Performance (27<sup>th</sup> Aug '19)

Particulars	Inlet (Feed )		Reject		Permeate		Rinsing backwash		Chemical Cleaning	
	Initial reading m <sup>3</sup> /d	Final reading m <sup>3</sup> /d	Initial reading m <sup>3</sup> /d	Final reading m <sup>3</sup> /d	Initial reading m <sup>3</sup> /d	Final reading m <sup>3</sup> /d	Initial reading m <sup>3</sup> /d	Final reading m <sup>3</sup> /d	Initial reading m <sup>3</sup> /d	Final reading m <sup>3</sup> /d
Quantity, m <sup>3</sup> /d	1180634	1181252	Based on Calculation		534207	534455	-	-	-	-
	Inlet (Feed)		Reject		Permeate					
Recovery%							Recovery : 40.13 % (For 27 <sup>th</sup> Aug'19)			
Colour	Dark Brown		Dark Brown		Clear		-			
pH	6.98		6.88		6.71		-			
Conductivity, ms	46100		53700		4700		-			
BOD, ppm	-		-		-		-		-	
COD, ppm	61125		78440		314		-		-	
Total solids,%	-		-		-		-		-	
Total dissolved solids,%	6.5 %		11.8%		0.08%		-		-	
Total suspended solids,%	0.28%		0.27%		BDL		-		-	
<b>UF Plant (Distillery RO Permeate Polishing Plant)</b>										
pH	-		-		6.81					
COD	-		-		240					
TDS	-		-		0.06 %					
TSS	-		-		BDL					
Conductivity	-		-		2700					

**Information regarding RO**

<b>Details of pre-treatment</b>	Sludge Separation through Clarifiers with addition of non-ionic poly Electrolyte	
<b>Whether RO achieving designed parameters</b>	Yes RO Designed : 50%, achieved : 45 % HPRO Designed: 30% achieved : 25 % Overall Recovery ~60%	
<b>Whether RO operated continuously</b>	Yes	
<b>Utilization of RO permeate</b>	Molasses Dilution and Cooling tower water makeup	
<b>Utilization of RO reject</b>	Evaporation through MEE followed by Incineration and Bio-composting.	

**(Based on one month observation)**

**7. Information regarding MEE**

<b>1.</b>	<b>Setting tank capacity before MEE = m<sup>3</sup> (if any)</b>	3800 m <sup>3</sup> (Feed tank)	
<b>2.</b>	<b>Year of installation/establishment &amp; commissioning of MEE plant</b>	2007-08	
<b>3.</b>	<b>Type of technology of MEE.</b>	Forced Circulation	
<b>4.</b>	<b>Number of Effects with their HTA and MOC. Number of stand-by bodies and degasser provided.</b>	Total -3*2 HTA for 1 to 5 calendria- 668 m <sup>2</sup> each , 6 <sup>th</sup> Calendria- 929 m <sup>2</sup> for sixth Total HTA- 4269 m <sup>2</sup> MOC for all calendria- SS304	
<b>5.</b>	<b>Designed feed capacity and evaporation rate of MEE (m<sup>3</sup>/day).</b>	Feed capacity- 1740 m <sup>3</sup> /day, Evaporation- 1443 m <sup>3</sup> /day	
<b>6.</b>	<b>Acceptable level of suspended solids, dissolved solids etc in the feed.</b>	13 % approx.	
<b>7.</b>	<b>What is the frequency and duration of cleaning?</b>	All days in a month	
<b>8.</b>	<b>Log Book supporting MEE plant performance.</b>	5 days after every 45 days	

		Initial (27 <sup>th</sup> Aug'19)	Final
9.	Mass flow meter reading with totalizer at inlet of MEE	540762	541262
10.	Mass flow meter reading with totalizer with outlet of MEE	226022	226330

(Based on 1 month observation-Jul'19)

### 8. MEE details

5.	Type-	MEE-Force Circulation		
6.	Capacity	1740 m <sup>3</sup> /d		
7.	No. of Effects	3*2		
8.	MEE feed rate (actual)	kg/hr	32.68	Sp. Gr.- 1.06
9.	Feed rate @ Sp.Gr.(Approximate)	kg/hr	32.68	
10.	Solid content in feed/brix	%/ degree	13° Bx	
11.	Water evaporation rate(Minimum)	kg/hr	21.36	
12.	Concentrate Generation	kg/hr	11.31	
13.	Solid content in concentrate Generation /brix	%/degree	~30 % w/w	
14.	Steam required for water evaporation	kg/hr	6.27	
15.	Cooling water circulation rate	m <sup>3</sup> /hr	1200	
16.	Power consumption for Evaporation	kWh	15	
17.	Feed temperature	°C	45 ~46	
18.	Steam pressure/temperature	kg/cm <sup>2</sup> /□	4 Kg/cm <sup>2</sup> , 135°C	
19.	Steam Economy, (Kg water/kg steam)	kg	3.19	
20.	Operation hour and whether it is operating continuously	Hr /day-or week or month	31 Days Jul'19	
21.	MEE Feed Characteristics : pH TSS  TDS,  BOD & COD		pH : 6.0-6.3 TSS : 3500- 5500 TDS : 165000- 181000 BOD : NA COD :	

			106000-129116	
22.	Frequency of CIP (cleaning in process)	Hr/ day or week or month		
23.	Quantity of CIP effluent	m <sup>3</sup> /hr	-	
24.	Quantity of process condensate	m <sup>3</sup> /hr	21.36	
25.	Whether MEE achieving design efficiency		Yes	
26.	Details of online flow measuring device installed for at CPU (Condensate polishing unit) inlet		Yes	
27.	Details of online flow measuring device installed at CPU outlet			
28.	Utilisation of MEE condensate		As cooling water makeup	
29.	Utilisation of MEE concentrate		Incineration and bio-composting	
30.	Utilization of blow down (cooling tower & boiler)			

**Based on one month observation)  
9. MEE output Characteristics**

Particulars	Conc. spent wash	Process Condensate
Quantity, M <sup>3</sup> /day	11.31 kg/hr	21.36 m <sup>3</sup> /hr
PH	6.1-6.5	6.8-7.0
Temperature, degree C	60-65	45-50
BOD, ppm	-	-
COD, ppm	350000-431000	4500-6000
Total solids, %	~35-40%	Nil
Total dissolved solids, %	~28%-38%	0.3-0.4%
Total suspended solids, %	~2% -4 %	Nil
Ammonical Nitrogen (as N), ppm	NA	NA

Please refer Annexure-8A for Slop MEE Operation (July'19).

(Based on 1 month observation)

## 10. Information regarding CPU

1.	Capacity	800 m <sup>3</sup> /day	
2.	sources of effluent coming into CPU	MEE Condensate	
3.	Quantity coming /day	5165 m <sup>3</sup> (Jul'19)	
4.	Quantity Utilized per day of treated condensate	100%	

1. Date of installation of CPU unit – December-2018
2. Name of plant/technology supplier – Rochem Separation System (I) P. Ltd.
3. Type of technology of CPU plant: RO
4. Design capacity of CPU unit (m<sup>3</sup>/day) and feed characteristics considered – 800 m<sup>3</sup>/day

Flow Rate (m <sup>3</sup> /hr)	45
RO Recovery %	80-85%
pH	8.5-9.0
COD mg/l	< 5000
TSS mg/l	< 400
Conductivity µs/cm	< 6000
Temperature °C	30-42

5. Low strength effluents treated though CPU& their quantities (Process condensate, permeate, spent lees, etc) - PI refer CPU Performance Table.
6. Recovery (%) and characteristics of treated water and its further utilization details Please Refer CPU Performance Table.
7. Is there any reject generated and how it is disposed? 1523 m<sup>3</sup> (Month of Jul'19), further transferred to Distillery RO

8. Total fresh water consumption after reuse of treated low strength effluents:  
2046 KLD (July'19)

**CPU performance**

Particulars	Mixed Influent	Treated effluent
Quantity, m <sup>3</sup> /day	167 KLD (Jul'19)	117 KLD Jul'19)
Colour	Light Yellow	Clear
PH	8.5-9.0	8.5-9.5
Temperature, degree C	< 40	< 39
BOD, ppm	NA	NA
COD, ppm	4500-5500	600-700
Total solids,%	NA	NA
Total dissolved solids,%	0.3-0.4%	< 0.02%-0.03%
Total suspended solids,%	Nil	Nil
Volatile acids	1500-1600	850-1250
Total Alkalinity	NA	NA
Log Book records supporting CPU performance.	Available	Available

Reported  
Industry?  
Sample Not Analysed.

## 11. Information regarding Bio-composting

- **30 days holding tank capacity with dimensions and construction details - Yes (Annexure-11 attached)**
- **Bio-compost yard details-Impervious bio-compost yard (PCC-1:3:6 or RCC-1:2:4 or brick on edge) with construction details - 36 Acres (30 Acres for composting & additional 6 acres for Press Mud)**
- **Area of impervious bio-compost yard (uncovered and covered) with bio-compost storage area - (Covered 16.0 Acre & 14.0 Acres uncovered)**
- **Number & type of turning & mixing machine -06 nos. aero-tiller Machines**
- **Number of Bore well around compost yard- None**
- **Number of Pizometers around the compost – 6 nos.**
- **Spentwash available for bio-composting (m<sup>3</sup>/Annum) and spent wash characteristics - 45077 m<sup>3</sup>/annum (FY'2019-20) approximate 30% solids (Apr'19~Jul'19).**
- **Log Book supporting bio-compost plant operations.- Yes Available. Attached as Annexure-12**
- **Bio-compost filler material availability (Press mud/Yeast sludge/Boiler ash) (MT/day or MT/annum).**
  - Press Mud: 20639.98 MT (Total Procured from Apr'19 to Jul'19)
  - Yeast Sludge: 248.8 MT (Total generation from Apr'19 to Jul'19)
  - Boiler ash: Nil
- **Record of Press mud produced or purchased from outside -Yes Available.**
- **Average Press mud to spent wash mixing ratio - 1:1.48**
- **Windrows size (Length x width x height) - 80 to 120 m length; 3 x 1.5 mtr M width at bottom and Top-(Trapezoid shape); 1.5 m height**
- **Bio-compost cycle (45 days or 60 days) and number of cycle per annum - .60-70 days (Depending upon weather conditions) and 4 cycles per annum**
- **Bio-compost analysis report – Yes Available. Attached as Annexure -13**

- **Material balance for bio-compost** – Yes available. Attached as **Annexure – 14**.
- **Record of bio-compost produced and sold with selling price of bio-compost (Rs./MT).** – Yes Available (**Annexure - 15** Attached for July'19 month)
- **Bio-compost sold in loose or bag packing-** Sale bio compost as per requirement of packaging.

1	<b>Active Area for Bio-composting</b>	30.0 Acres	
2	<b>Area for press mud Storage</b>	6.0 Acres	
	<b>Area for Ready Bio-compost storage</b>	340 sq. Mtrs.	
3	<b>Finished compost packing facility</b>	Present	
4	<b>Maturity time in days for one cycle &amp; total cycle in year</b>	60-70 days 4 cycle / year	
5	<b>Spent wash storage capacity and their number (Lagoon): Raw SW BMSW MEE</b>	22000 m <sup>3</sup> Concentrated Effluent storage capacity: 44000 m <sup>3</sup> (maintained below 20000 m <sup>3</sup> )	
6	<b>Availability of press mud (own) Quantity required</b>	No own Press mud. It is all purchased from Sugar plants. 20639.98 MT (Purchased in Apr'19-Jul'19)	
7	<b>Utilization of S.W/ Conc. SW in bio-composting</b>	Average 350 m <sup>3</sup> /d Total consumed in Apr 18-Mar19 is = 45077 m <sup>3</sup>	
8	<b>Ratio of press mud to spent wash</b>	1.33	
	<b>Details of windrows</b>		
	<b>Number</b>	120 nos./cycle x 4 cycles	
	<b>length</b>	80-120 m	
	<b>Height</b>	1.5 m	
	<b>Width of stacking</b>	3 x 1.5 mtr M width at bottom	

		and Top-(Trapezoid shape	
	<b>Space between the two windrows</b>	1 m	
<b>10</b>	<b>Equipment's Aero-tillers JCB Tractor Loaders</b>	6 nos. Aero-tiller 5 Nos.-JCB Machines Tractors as per requirement Loaders as per requirement	
<b>11</b>	<b>Details of registration required from agriculture department, as per new notification of Compost</b>	Yes- Available ( <b>Annexure – 16</b> )	
<b>12</b>	<b>Arrangement for rainy season and details regarding closure of operations for 03 months during monsoon</b>	During Rainy season bio-composting is done under the 16.8 acre covered shed, consent applied for 183 KLD operation during monsoon by extending Bio-composting 12.5 Acre.	
<b>13</b>	<b>Details of PTZ cameras provided and connectivity.</b>	PTZ 360 Camera provided. 1. Lagoon area 2. Bio-compost area 3. Operating satisfactorily "Yes"	
<b>14</b>	<b>Quantity of Compost prepared</b>	3500 MT (Jul'19)	
<b>15</b>	<b>Quantity of press mud procured.</b>	0 MT (Jul'19)	

## 12. Information regarding Air pollution /Incineration Boiler

- **Date of installation - 2007-2008**
- **Design basis: Slop and subsidiary fuel ratio, calorific values and feed rates considered to finalize capacity and other details**
- I. Incineration/Bio-Composting of MEE concentrated effluent**
  - A. Concentrated effluent (Slop) incineration:**

The designed capacity of Slop Incinerator is 276 m<sup>3</sup>/d.

Slop (Concentrated effluent) from MEE plant is transferred to slop incinerator for incineration. Coal used as support fuel to help incineration. To start incineration of MEE concentrate, boiler drum filled is with DM water up to 50% and maintain bottom furnace temperature at 950°C along with furnace top temperature >600 °C. Once desired ranges of temperature is achieved, feed to boiler starts through slop spray gun. Ash as a result of incineration collected from convection zones, economizer & bag filters.

#### DESIGN FEATURES OF SLOP INCINERATION PLANT

Sr. No.	Particulars	Design	Actual Operation
1.	<b>Slop Feed</b>	276 m <sup>3</sup> /day	41.3 kg/day (Jul'19)*
2.	<b>Slop Characteristics</b>	65 °Brix	30 – 50 °Brix
3.	<b>No. of Shoot guns</b>	Two (to feed slop to furnace)	Two (to feed slop to furnace)
4.	<b>Type of Fuel</b>	Slop & Coal (support fuel)	Slop & Coal (support fuel)
5.	<b>Quantity of Fuel</b>	48.0 MT/Day Avg.	20-21 MT/Day Avg.
6.	<b>Stack Emission</b>	SPM <150 mg/Nm <sup>3</sup>	SPM <150 mg/Nm <sup>3</sup>
7.	<b>Pressure</b>	32 kg/cm <sup>2</sup>	32 kg/cm <sup>2</sup> (Steam Pressure)
8.	<b>Temperature</b>	405 °C	405 °C (Steam temperature)

\* Slop was under shutdown 02 -14 and 26-31 Jul 2019 to arrest the leakages & equipment Preventive Maintenance work.

- **Boiler/Technology Supplier details and type of boiler** - fluidized Bed technology by "Lu Zhou Thermal Power Equipments Co. Ltd." Nanning, Guangxi, China.
- **Boiler capacity, pressure, temperature and other details** - As mentioned in above table.
- **Boiler performance details: Including slop and subsidiary fuel actual ratio achieved, no of working days, shut down days-cleaning period required, steam generation (MT/hr), steam pressure & temperature etc.**

Fuel ratio (Slop: Coal) - 25:75  
 Steam Generation Mt/hr – 5.5-6.0 Mt/hr  
 Steam Pressure- 32 kg/cm<sup>2</sup>  
 Steam Temp- 405 °C

- **Emission control system installed, its details, analysis report.-** Pulse Jet Bag Filter, COEMS installed and connected with CPCB/UPPCB servers. Report attached as **Annexure – 17.**
- **Problems faced in operation and maintenance of Boiler**
  - Low calorific value of RO reject
  - Frequent choking and wearing out of bag filters
  - Waste heat recovery boiler Coil failure
- **Quantity of ash generated (MT/day), its characteristics and method of disposal etc.**  
 Average 17.84 MT/day (535.45 MT for Jul'19), used in land reclamation.
- **Log Book records supporting incineration boiler performance - Yes**

1	<b>Capacity</b>	276 m <sup>3</sup> /day(Design Capacity)	
2	<b>Type of fuel used with consumption/day</b>	Coal- 48.0 MT/day	
3	<b>Stack details Height</b>	60 meter	
4	<b>ESP</b>	Pulse Jet bag filter	
5	<b>Stack monitored</b>	Yes, online connected with CPCB & UPPCB	

### 13. Sample collection points

### 13. Sample collection points

Point	Test Report
Raw spent wash (feed Bio-digester/ IMEE)	Attached as Annexure-22A

Feed to MEE (Multi effect evaporator)	Attached as Annecure-22B
MEE condensate	Attached as Annecure-22C
MEE concentrate (stored in the lagoon)	Attached as Annecure-22D
MEE concentrate	Attached as Annecure-22E
CPU treated condensate	Attached as Annecure-22F
STP	NA
Drain within or outside the premises	NA
Bypass if any	NA
Groundwater (Samples should be collected from hand pumps or bore wells).	Attached as Annecure-22G

**\*\* Parameters to be analyzed for samples collected from locations 1 -8: pH, BOD, COD, TSS, TDS, colour**

**\*\*\* Parameters to be analyzed for groundwater samples: General parameters ( to be collected in 2 Lit. container with ice) like pH, Conductivity, Color, TDS, Total Hardness,  $Ca^{2+}$ ,  $Mg^{2+}$ ,  $Na^+$ ,  $K^+$ ,  $Cl^-$ ,  $F^-$ ,  $SO_4^{2-}$ ,  $PO_4^{3-}$ ,  $NO_3^-$ , COD, BOD, Carbonate, Bi-carbonate, Total Alkalinity, SAR, Boron,  $NH_3-N$  (500ml container with  $H_2SO_4$  and ice), Heavy metals (500ml container with  $HNO_3$  and ice)**

#### ANNEXURES:

ETP analysis report carried out as per sample taken during the visit.
ETP performance report, if any analysis is carried out by external laboratory.
ETP details with flow diagram.
Status of consents & authorization from CPCB/ SPCB
Attach supporting documents /readings/analysis etc as given above for a period of not less

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than thirty days.

- **Number and location of mass flow meters installed (minimum two) with photographs** - Two numbers Mass flow meters have been installed- MEE Inlet & MEE Outlet (Photographs attached as **Annexure-18**)
- **Number and location of cameras installed (minimum two) with photographs** - Total five numbers PTZ cameras installed- RSW Service tank, MEE Plant, Slop Incinerator, Bio-compost yard & Concentrated Effluent storage (Lagoon-28). (Photographs attached as **Annexure-18**)
- **Details of on-line emission (stack) monitoring system for boiler** - Online stack emission monitoring system installed at the stack of Slop Boiler for monitoring of SPM as per the consent
- **Date on which the online monitoring system was commissioned/ connected to the server** – June'16
- **Name and contact details of the vendor who has supplied and commissioned the on-line monitoring system** - Forbes Marshall Pvt Ltd., Pune
- **Problems faced in maintaining the continuity of on-line monitoring system** - -Forbes Marshall Server frequently goes offline due to which connectivity stopped
- **Green belt surrounding bio-compost yard (Photographs)** – Attached. **Annexure 19**
- **Identification of recipient drains/rivulets and their u/s & d/s locations for monthly monitoring to ensure ZLD** - No receipt drain as unit is ZLD  
Map attached as **Annexure - 20**
- **Material and mass balance of your total distillery plant operations including ETPs showing ZLD.** –Attached as **Annexure -2**
- **Also indicate how your distillery unit is achieving steam and power balance** - A 40 MW Captive Coal based power plant for the entire complex of Distillery and Chemical plants supplies Steam and power
- **Environment Management Cell-MoMs and necessary documents** – Attached as **Annexure-21**
- **EC, Consent to Operate, Directions received and related documents** – Available

- **Water conservation measures taken report (rain water harvesting etc)** – We have constructed 5 nos. of Rain Water harvesting structure within company premises. Other than this we have adopted schools and provided RWH structures. Further to comply CGWA condition we have adopted 56 Nos. village ponds for Distillery Unit and provided Rain water recharge structures.

**General Observations:**

- The unit utilizes part of Raw spent for Biogas generation in anaerobic digestion. However, Composting was stopped due to rain.
- The unit has planted number of trees and maintained housekeeping well
- The unit has valid consent.
- To achieve ZLD, the unit has installed, Incinerator Boiler, and Anaerobic Digester (AD) & Bio-Compost. The unit has AD followed to RO, reject of RO mixed with Raw spent and feed to MEE, concentrated of MEE burned in Boiler and Condensate is begin treated in CPU.
- The unit has Two Spent Storage Lagoon (Previously it was one and parted in Two, but proper lining and separation was in process), Unit has well maintained Bio-Compost unit, however located some distance away from the unit, spent is being conveyed in a clogged pipe.

**Test Report Parameters**

Sample Location	Total Solid	%	General Benchmark as per CPCB letter Vide F.No. B-140/PCI-III/DIST/NGRBA/2K14-2K15	Remark
Raw Spent			-	
Bio-Methanted			-	
MEE Feed			-	
MEE Concentrated				
MEE Concentrated (Stored In Lagoon)				

**Recommendation**

- 

Inspection Team	Sl. No.	Name	Designation	Organization	Signature

	<b>1.</b>	Prof. Vivek Kumar	Professor	IIT Delhi	
	<b>2.</b>	JP Maurya	RO	UPPCB, Bijnor	
	<b>3.</b>	Ritesh Kumar	Sr. Project Assistant	IIT Delhi	

**Annexure-1 (Air Consent)**



**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. - 32018/UPPCB/Bijnore(UPPCBRO)/CTO/air/JYOTIBA PHULE NAGAR/2018**

**Dated : 28/11/2018**

**To ,**

Shri Rajesh Kr Srivastava  
M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)  
Jubilant Life Sciences Limited (Distillery Unit)  
JYOTIBA PHULE NAGAR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)**

Reference Application No. 2953666

Dated : 28/11/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

AMIT  
CHANDRA  
Digitally signed by  
AMIT CHANDRA  
Date: 2018.11.28  
12:42:25 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**Chief Environment Officer**

**Enclosed : As above  
(condition of consent):**

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT  
CHANDRA  
Digitally signed by  
AMIT CHANDRA  
Date: 2018.11.28  
12:42:49 +05'30'  
**Chief Environment Officer**

U.P. Pollution Control Board

Dated : 28/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5% ) - 150 KLD..
- 2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 25 TPH	Effluent	1	Particulate Matter	Bag filter as APCS and 50 meter stack height from ground
2	Incinerator	waste	2	Particulate Matter	Bag filter as APCS and 50 meter stack height from ground

- 2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150mg/NM3
2	2	Particulate Matter	50 mg/ NM3

- 3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
- 4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
- 5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
- 6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
- 7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
- 8 . The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**Specific Conditions:**

1. The Consent to Operate is valid for the production of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) & 91 KLD (During monsoon season) and Anhydrous Alcohol (99.5%) 150 KLD.
2. The unit shall cover entire Bio composting yard of 30 acre as per CPCB guidelines and submit the compliance report within 03 months
3. The lined effluent storage capacity shall be restricted to 30 days of spent wash generation.
4. Unit shall maintain and operate Air pollution control system i. e. bag filter regularly and ensure that stack emissions are within the prescribed norms.
5. Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.
6. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
7. Unit shall use concentrated spent wash: pressmud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
8. Unit must strictly maintain zero liquid discharge of effluent into drain/river/water body and on land.
9. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
11. Unit shall provide arrangements for odor control and to control the mosquitoes in the bio compost yard.
12. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasons by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
13. New meters shall be installed within 01 month on the Spentwash pipeline near bio compost yard / lagoon.
14. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
15. Unit shall regularly operate and maintain mass flow meters at inlet of RO/MEE, outlet of MEE and continuous on-line transmission of spent wash flow measurement/ web camera data through linkage to CPCB & UPPCB server.
16. Unit shall do the ground water remediation as per the proposal submitted in the District Administration and in Board and submit quarterly progress report.
17. Unit shall comply with the conditions imposed in the NOC issued by CGWA for ground water extraction.
18. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
19. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
20. Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent, flow meter reading, hazardous waste generated and sent to TSDF etc. at the main gate of the unit.
21. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
22. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
23. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid
24. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.

Issued with the permission of competent authority .

AMIT  
CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2018.11.28  
12:43:12 +05'30'

For and on behalf of U.P. Pollution Control Board .

O/C



JLL/EHS/ENV/2018/139

December 20, 2018

To,  
The Member Secretary,  
U.P Pollution Control Board,  
T.C. 12V, Vibhuti Khand  
Gomti Nagar, Lucknow-226010

Subject: Consent to Operate (Air & Water both) renewed for Distillery Unit

Reference:

- 1) CTO no.: 32018/UPPCB/Bijnore (UPPCBRO)/CTO/air/Jyotiba Phule Nagar/2018 DT: 28.11.2018 under Air Act. Valid from 04.10.2018 to 31.12.2023
- 2) CTO no.: 31991/UPPCB/Bijnore (UPPCBRO)/CTO/Water/Jyotiba Phule Nagar/2018 DT: 28.11.2018 under Water Act. Valid from 04.10.2018 to 31.12.2023

Dear Sir,

With reference to the renewal of Consent to Operate (CTO) granted for our Distillery Unit, we request for following corrections in both Air and Water Consent -

1. **General condition no. - 1 & Specific Condition No. -1.**  
**By-product is not mentioned.**

We have submitted by-product details in our renewal application as well as previous consent applications for Fusel Oil -160.6 TPA & Carbon Dioxide - 47450 TPA, but the same is not mentioned in renewed Air & Water consents.

**We request you to add by-products in the consent.**

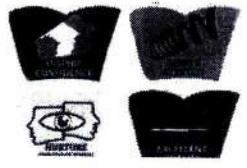
2. **Specific Condition No. - 2 in both the consents under Air and Water Act:**  
**The unit shall cover entire Bio composting yard of 30 acre as per CPCB guidelines and submit the compliance report within 03 months**

**Explanation:** We have total area of 30 Acres dedicated for bio composting. The area was dedicated for bio composting initially, when the consent to operate was granted by Board for 305 KLD. Currently, the consent of Distillery is for 183 KLD, for which the bio composting area is 14.6 Acres. We will develop the shed over bio composting yard of 14.6 Acres.

**Therefore, we request to change this condition to cover Bio composting yard of 14.6 acre as per CPCB guidelines and submit the compliance report.**

*Ro Copy*  
24/12/2018

A Jubilant Bhartia Company  
OUR VALUES



Jubilant Life Sciences Limited  
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Head Office  
Bhartiagram, Gairaula  
Distt. Amroha - 244 223,  
UP India  
CIN : L24116UP1978PLC004624



**Specific Condition No. - 7 in Consent under Air Act and Specific Condition No 5 in consent under Water Act:**

**Unit shall use concentrated spent wash: pressmud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10<sup>th</sup> of every month to CPCB and UPPCB.**

**Explanation:** As per the SOP for Bio Composting operations of Molasses Based Distillery published by CPCB on 10.08.2018, the overall consumption of concentrated spent wash shall be 1.6 MT/MT of Press Mud i.e. concentrated spent wash: press mud ratio = 1.6:1.

**Therefore, we request you to correct the ratio of concentrated spent wash: pressmud to 1.6:1 in the specific condition no 7 of consent under Air Act and specific condition no 05 of consent under Water Act.**

We hope that the above corrections are admissible to the Board and request you to grant us revised Consent or corrigendum to the renewal of consent granted under Air and Water Act.

Thanking you,  
Yours faithfully,  
For **Jubilant Life Sciences Limited,**

**Radheshyam Singh**  
(Site Head)

**Enclosures:**

**Enclosure 1: Consent to Operate (Air and Water) renewed for Distillery Unit**

CC: 1) The Chief Environmental Officer (Circle - 7), UPPCB, Lucknow.  
CC: 2) The Regional Officer, UPPCB, Bijnor (U.P.)

**Note:** All information provided/submitted herewith is commercial confidential data/information, trade secrets and/or intellectual property(s) etc. of the Company or its group Companies. The Company humbly requests you to treat the data/information submitted herewith as "Strictly Confidential", and not to provide/discard/share any data/information to any third person/party as the same is exempted from disclosure under Section 8 of the Right to Information Act, 2005 ("RTI Act"). In the event of any person makes any application to you seeking any information about the Company, the Company requests you to please issue a prior written notice to the Company along with reasonable opportunity of representation to the Company as envisaged under Section 11(1) of the RTI Act. No disclosure of any data/information can be made to any third person/party without Company's consent under the provisions of the RTI Act.

**A Jubilant Bhartiya Company**

OUR VALUES



**Jubilant Life Sciences Limited**  
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Regd Office:  
Bhartiagram, Gajraula  
Distt. Amroha - 244 233  
UP India  
CIN - L24116UP1978PLC004624

## Annexure-2 (Water Consent)



U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
31991/UPPCB/Bijnore(UPPCBRO)/CTO/water/J  
YOTIBA PHULE NAGAR/2018

Dated : 28/11/2018

To ,

Shri Rajesh Kr Srivastava  
M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)  
Jubilant Life Sciences Limited (Distillery Unit)  
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)

Reference Application No :2950831

Dated :28/11/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT  
CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2018.11.28  
12:36:46 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the complianice of the conditions imposed in the consent order.

AMIT  
CHANDRA

Digitally signed by AMIT CHANDRA  
Date: 2018.11.28 12:37:07 +05'30'

Chief Environment Officer

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)  
vide**

Consent Order No. 2950831/ Water

Dated : 28/11/2018

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5% ) - 150 KLD..
2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	15KLD	STP
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100 mg/l
2	BOD	100 mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	15 KLD used in irrigation on land of unit premises.

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Quantity of Discharge	ZLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

1. The Consent to Operate is valid for the production of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) & 91 KLD (During monsoon season) and Anhydrous Alcohol (99.5%) 150 KLD.
2. The unit shall cover entire Bio composting yard of 30 acre as per CPCb guidelines and submit the compliance report within 03 months.
3. The lined effluent storage capacity shall be restricted to 30 days of spent wash generation.
4. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5. Unit shall use concentrated spent wash: pressmud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
6. Unit must strictly maintain zero liquid discharge of effluent into drain/river/water body and on land.
7. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
8. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
9. Unit shall provide arrangements for odor control and to control the mosquitoes in the bio compost yard.
10. New meters shall be installed within 01 month on the Spentwash pipeline near biocompost yard / lagoon.
11. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
12. Unit shall regularly operate and maintain mass flow meters at inlet of RO/MEE, outlet of MEE and continuous on-line transmission of spent wash flow measurement/ web camera data through linkage to CPCB & UPPCB server.
13. Unit shall do the ground water remediation as per the proposal submitted in the District Administration and in Board and submit quarterly progress report.
14. Unit shall comply with the conditions imposed in the NOC issued by CGWA for ground water extraction.
15. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
16. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
17. Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc. at the main gate of the unit.
18. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
19. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
20. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid
21. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.

Issued with the permission of competent authority .

AMIT  
 CHANDRA

Digitally signed by  
 AMIT CHANDRA  
 Date: 2018.11.28  
 12:37:28 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 50299/UPPCB/Bijnore(UPPCBRO)/CTO/water/J YOTIBA PHULE NAGAR/2019

Dated : 19/08/2019

To ,

Shri Anant Pande
M/s JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT
Jubilant Life Sciences Limited (Distillery Unit)
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT

Reference Application No :4607774

Dated :19/08/2019

- 1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 09/08/2019 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit Chandra
Digitally signed by Amit Chandra
Date: 2019.08.19 17:31:52 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

Amit Chandra
Digitally signed by Amit Chandra
Date: 2019.08.19 17:32:19 +05'30'
Chief Environment Officer

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT  
vide**

Consent Order No. 4607774/ Water

Dated : 19/08/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5% ) - 180 KLD.
2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	15 KLD	STP
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100 mg/l
2	BOD	100 mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	15 KLD, treated effluent shall be use for irrigation on land.

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Quantity of Discharge	ZLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

1. The Consent to Operate issued vide letter no. 31991/UPPCB/Bijnore (UPPCBRO)/ CTO/water/JYOTIBA PHULE NAGAR/2018 dated 28.11.2018 is hereby amended for the production of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5% ) - 180 KLD by processing of Ethyl Alcohol manufactured or procured from outside
2. All other conditions as mentioned under Specific Conditions at serial no. 2 to 21 of Consent to Operate order issued vide letter no. 31991/UPPCB/ Bijnore (UPPCBRO)/ CTO/water/JYOTIBA PHULE NAGAR/2018 dated 28.11.2018 shall remain same.
3. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid
4. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
5. Unit shall apply afresh for Consent to Operate for the period of year 2020 and onward.

**Issued with the permission of competent authority .**

**Amit**  
**Chandra**  
Digitally signed  
by Amit Chandra  
Date: 2019.08.19  
17:33:07 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environment Officer**



U.P. Pollution Control Board

CONSENT ORDER

Ref No. -  
55851/UPPCB/Bijnore(UPPCBRO)/CTO/water/J  
YOTIBA PHULE NAGAR/2019

Dated : 19/08/2019

To ,

Shri Anant Pande  
M/s JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT  
JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)  
JYOTIBA PHULE NAGAR

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT**

Reference Application No :5066828

Dated :19/08/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 09/08/2019 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit  
Chandra

Digitally signed by  
Amit Chandra  
Date: 2019.08.19  
17:20:37 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

Amit  
Chandra  
Chief Environment Officer

Digitally signed by Amit Chandra  
Date: 2019.08.19 17:21:07 +05'30'

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT  
vide**

Consent Order No. 5066828/ Water

Dated : 19/08/2019

**CONDITIONS OF CONSENT**

- This consent is valid only for the approved production capacity of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) & 183 KLD (During monsoon season) and Anhydrous Alcohol (99.5%) 150 KLD..

- The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	15 KLD	Septic Tank
2	Industrial	ZLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	15 KLD

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
S.No	Parameter	Standard
1	Quantity of Discharge	ZLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

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1. The condition no. 1 & specific condition no. 1 of Consent to Operate order 31991/UPPCB/Bijnor(UPPCBRO)/CTO/Water/Jyotiba Phule Nagar/2018 dated 28-11-2018 shall be read as - " This consent is valid only for the approved production capacity of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 183 KLD (During monsoon season) Anhydrous Alcohol (99.5%) -150 KLD."
2. Condition no. 22 - "Unit shall regularly operate ZLD infrastructure comprising of RO Plant (1200 KLD capacity), HPRO (600 KLD capacity), MEE (1625 KLD capacity), Slop Boiler (288 KLD capacity), Covered Bio-compost yard (16 Acre) and achieve Zero Liquid Discharge into any surface water body or land strictly. "
3. The other conditions of Consent to Operate order 31991/UPPCB/Bijnor (UPPCBRO)/CTO/Water/Jyotiba Phule Nagar/2018 dated 28-11-2018 shall remain valid and must be complied.
4. Unit shall apply afresh for Consent to Operate for the period of year 2020 and onward.

**Issued with the permission of competent authority .**

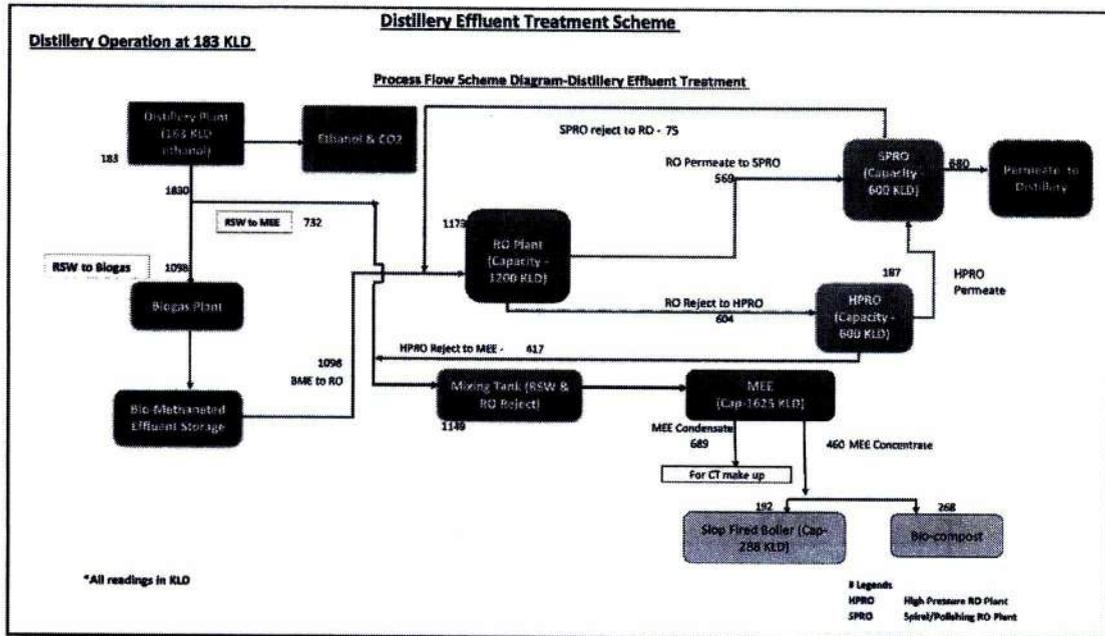
**Amit**  
**Chandra**  
Digitally signed  
 by Amit Chandra  
 Date: 2019.08.19  
 17:21:45 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environment Officer**

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### Annexure-3 (Manufacturing Process Flow chart)



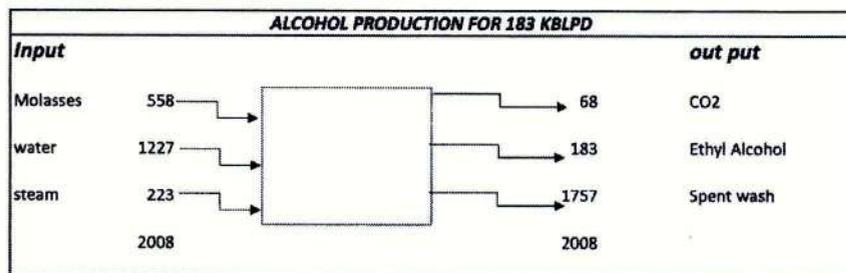
297

Annexure - 3

<b>Distillery Unit: Water Balance for 183 KBLPD</b>			
<b>Total water input</b>		<b>Quantity</b>	<b>Remarks</b>
		<b>M3/day</b>	
1.	Process water in fermentation	400	Fresh water
2.	RO permeate in fermentation	252	Water reuse
3.	Spent lees in fermentation	199	Water recycle
4.	CO2 scrubber water in fermentation	240	Water recycle
5.	Water as direct steam used	223	Fresh water
6.	Cooling tower make up	260	Recycled water
7.	Water in Molasses feed (@ 20%)	112	Water from raw material
8.	Spent lees in vessel washing	30	Water reuse
9.	Domestic use	16	Fresh water for drinking and toilets
<b>Total - A</b>		<b>1732</b>	
<b>Total water output</b>			
1.	Water in spent wash	1405	Treated and utilized
2.	CT Evaporation	260	Evaporation loss
3.	CT blow down	40	Reuse at other places through CTRO
4.	Water in Product(Alcohol)	11	Remain in product
5.	Domestic Effluent	16	Reuse in horticulture through STP
<b>Total</b>		<b>1732</b>	
<b>Recycle &amp; utilization Streams</b>			
1.	RO permeate in fermentation	252	Water reuse
2.	Spent lees in fermentation	199	Water recycle
3.	CO2 scrubber water in fermentation	240	Water recycle
4.	Spent lees in vessel washing	30	Water recycle
5.	Water in Molasses	112	Water utilized
6.	MEE condensate recycled	422	Condensate recycled
1.	<b>Total- B</b>	<b>1255</b>	
2.	<b>Fresh water requirement (A-B)</b>	<b>477</b>	

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Annexure - 3



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Annexure -3A

Borewell No. - 4 and 5 Dedicated to Distillery Unit  
Water Extraction Details - Jubilant Life Sciences Limited, Bhartiagram, Gajraula

July'19		Bore Well No 5	Bore Well No 6
01 July 2019	Final Reading	768936	3184
	Initial Reading	767072	3184
	Diff.	1864	0
02 July 2019	Final Reading	770929	3184
	Initial Reading	768936	3184
	Diff.	1993	0
03 July 2019	Final Reading	772628	3184
	Initial Reading	770929	3184
	Diff.	1699	0
04 July 2019	Final Reading	774394	3184
	Initial Reading	772628	3184
	Diff.	1766	0
05 July 2019	Final Reading	776522	3184
	Initial Reading	774394	3184
	Diff.	2128	0
06 July 2019	Final Reading	778754	3184
	Initial Reading	776522	3184
	Diff.	2232	0
07 July 2019	Final Reading	780922	3184
	Initial Reading	778754	3184
	Diff.	2168	0
08 July 2019	Final Reading	783056	3184
	Initial Reading	780922	3184
	Diff.	2134	0
09 July 2019	Final Reading	785556	3184
	Initial Reading	783056	3184
	Diff.	2499	0
10 July 2019	Final Reading	788050	3184
	Initial Reading	785556	3184
	Diff.	2495	0
11 July 2019	Final Reading	790307	3184
	Initial Reading	788050	3184
	Diff.	2257	0
12 July 2019	Final Reading	792596	3184
	Initial Reading	790307	3184
	Diff.	2288	0
13 July 2019	Final Reading	794661	3184
	Initial Reading	792596	3184
	Diff.	2066	0
14 July 2019	Final Reading	795774	3184
	Initial Reading	794661	3184
	Diff.	1113	0
15 July 2019	Final Reading	797966	3184
	Initial Reading	795774	3184
	Diff.	2192	0
16 July 2019	Final Reading	798214	3184
	Initial Reading	797966	3184
	Diff.	248	0
17 July 2019	Final Reading	799605	3184
	Initial Reading	798214	3184
	Diff.	1481	0
18 July 2019	Final Reading	801443	3297
	Initial Reading	799605	3184
	Diff.	1748	113
19 July 2019	Final Reading	803994	3297
	Initial Reading	801443	3297
	Diff.	2541	0
20 July 2019	Final Reading	806806	3297
	Initial Reading	803994	3297
	Diff.	2822	0
21 July 2019	Final Reading	809155	3297
	Initial Reading	806806	3297
	Diff.	2349	0
22 July 2019	Final Reading	811852	3297
	Initial Reading	809155	3297
	Diff.	2697	0
23 July 2019	Final Reading	814622	3297
	Initial Reading	811852	3297
	Diff.	2770	0
24 July 2019	Final Reading	816917	3297
	Initial Reading	814622	3297
	Diff.	2295	0
25 July 2019	Final Reading	818221	3297
	Initial Reading	816917	3297
	Diff.	1304	0
26 July 2019	Final Reading	820074	3297
	Initial Reading	818221	3297
	Diff.	1853	0
27 July 2019	Final Reading	822171	3297
	Initial Reading	820074	3297
	Diff.	2097	0
28 July 2019	Final Reading	823974	3297
	Initial Reading	822171	3297
	Diff.	1803	0
29 July 2019	Final Reading	825863	3297
	Initial Reading	823974	3297
	Diff.	1889	0
30 July 2019	Final Reading	827742	3297
	Initial Reading	825863	3297
	Diff.	2079	0
31 July 2019	Final Reading	830404	3297
	Initial Reading	827742	3297
	Diff.	2662	0
Total July'19		53332	113

100

Annexure-4 (Expired CGWA NOC)

MEMBER SECRETARY



भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास  
और गंगा संरक्षण मंत्रालय  
Government of India  
Central Ground Water Authority  
Ministry of Water Resources,  
River Development & Ganga Rejuvenation

File No:- 21-4/1181/UP/IND/2016 - 863

NOC No:- CGWA/NOC/IND/ORIG/2017/2533

Dated:- 19 APR 2017

To,  
M/s Jubilant Life Sciences Limited (Distillery Unit),  
Bhartiagram, Gajraula,  
District Amroha, Uttar Pradesh - 244223

**Sub:- NOC for ground water withdrawal to M/s Jubilant Life Sciences Limited (Distillery Unit), in respect of their existing distillery unit located at Bhartiagram, Gajraula, Block Gajraula, District Amroha, Uttar Pradesh - reg.**

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Northern Region, Lucknow vide their recommendations dated 14/10/2016, presentation made before the committee members at CGWB, New Delhi on 10.02.2017 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Jubilant Life Sciences Limited (Distillery Unit), in respect of their existing distillery unit located at Bhartiagram, Gajraula, Block Gajraula, District Amroha, Uttar Pradesh. The NOC is, however subject to the following conditions:-

1. The firm may abstract 3000 cu.m/day (and not exceeding 10,65,000 cu.m/year) of ground water through existing two (2) tubewells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA. Firm to ensure the effluent quality so that no contamination to surface water and ground water takes place. Firm to prepare a detailed ground water monitoring report in and around the plant area and impact on the ambient ground water regime alongwith long term water level trends including modelling which is to be submitted within six months.
2. All the wells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, atleast once in a month. The ground water quality to be monitored twice in a year during pre- monsoon and post- monsoon periods.
3. M/s Jubilant Life Sciences Limited (Distillery Unit), shall, in consultation with the Regional Director, Central Ground Water Board, Northern Region, Lucknow implement ground water recharge measures atleast to the tune of 10,00,000 cu.m/year as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. In addition, the firm shall adopt 1 no. village for Water Security Plan in District Amroha, Uttar Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry of Water Resources, RD & GR ([www.mowr.gov.in](http://www.mowr.gov.in)). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of recharge structures at its own cost. Firm to take up area specific

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066  
Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369  
Website : [www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)

स्वच्छ सुरक्षित जल - सुन्दर सुसाहाय कल  
CONSERVE WATER - SAVE LIFE

plantation to enhance the recharge measures. Firm to take up recharge measures alongwith provision of safe drinking water and sanitation for 1 No. of primary/middle school in adjacent village.

4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Northern Region, Lucknow for verification and under intimation to this office.

5. The firm at its own cost shall install one (1) piezometer fitted with automatic water level recorder having telemetry system at suitable location and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board Northern Region, Lucknow.

6. The ground water monitoring data in respect of S.No. 2 & 5 to be submitted to Central Ground Water Board, Northern Region, Lucknow on regular basis at least once in a year.

7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.

8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.

9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.

10. This NOC is subject to prevailing Central/State Government rules/laws or Courts orders related to construction of tubewell/ground water withdrawal/construction of recharge or conservation structure/discharge of effluents or any such matter as applicable.

11. This NOC does not absolve the applicant / proponent of this obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.

12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.

13. This NOC is valid from 05/04/2017 till 04/04/2019.

Member Secretary

Copy to:

1. The Member Secretary, Uttar Pradesh State Pollution Control Board, Picup Bhawan, Third Floor, B-Block, Vibhuti Khand, Gomti Nagar, Lucknow with a request to ensure that the conditions mentioned in the NOC are complied by the firm in consultation with the District Magistrate, District Amroha, Uttar Pradesh.
2. The District Magistrate, District Amroha, Uttar Pradesh for necessary action
3. The Regional Director, Central Ground Water Board, Northern Region, Lucknow. This has reference to your recommendation dated 14/10/2016.
4. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad.
5. Guard File 2017-18.

Member Secretary

**Annexure-5**  
**Biogas Production**

**FY'19-20**

Month	Biogas (NM3)
Apr-19	1528252
May-19	1479717
Jun-19	1367860
Jul-19	1080031
Aug-19	
Sep-19	
Oct-19	
Nov-19	
Dec-19	
Jan-20	
Feb-20	
Mar-20	
<b>Total</b>	<b>5455860</b>

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**Annexure-6 (Anaerobic Digester Sludge Management)**



### JUBILANT LIFE SCIENCES LTD., BHARTIAGRAM Biogas Plant - LogBook

Month: July '13

Date	RSW Received Flow Meter (M3)			RSW to Biogas (BCCR) Flow Meter (M3)			RSW to MEE Flow Meter (M3)			RSW to/from Service Tank (M3) (D)=[A-(B+C)]	RSW Utilised (M3) (B+C+D)	Energy Consumption Energy Meter (KWH)			Remarks	Signature
	Initial	Final	Difference (A)	Initial	Final	Difference (B)	Initial	Final	Difference (C)			Initial	Final	Difference		
1	360819	361724	905	50093	51029	936	54466	54710	244	-275	905		6670			
2	361724	362632	908	51029	51955	926	54710	55004	294	-262	958		6697			
3	362632	363674	1042	51955	52810	855	55004	55336	332	-187	994		7326			
4	363674	364645	971	52810	53667	857	55336	55637	301	-195	969		7251			
5	364645	365633	988	53667	54532	865	55637	56039	402	-273	938		7264			
6	365633	366615	982	54532	55386	854	56039	56346	307	-179	982		6896			
7	366615	367180	565	55386	56222	836	56346	56569	223	-534	565		6680			
8	367180	367180	0	56222	57080	858	56569	56854	285	-112	0		7111			
9	367180	367185	5	57080	57792	712	56854	56854	0	-711	5		6233			
10	367185	367962	777	57792	58575	783	56854	56924	70	-172	777		6551			
11	367962	368914	952	58575	59365	790	56924	57453	529	-307	952		6817			
12	368914	369777	863	59365	60167	802	57453	57855	402	-383	863		6820			
13	369777	370661	884	60167	60981	814	57855	58235	380	-822	284		6713			
14	370661	370661	0	60981	61853	872	58235	58670	435	-953	0		6900			
15	370661	370661	0	61853	62735	882	58670	59158	488	-779	169		6830			
16	370661	370661	0	62735	63622	887	59158	59655	497	-879	0		6775			
17	370661	370661	0	63622	64515	893	59655	60155	500	-593	331		6484			
18	370661	370661	0	64515	65415	900	60155	60655	500	-363	436		6332			
19	370661	370661	0	65415	66322	907	60655	61155	500	88	893		6267			
20	370661	370661	0	66322	67235	913	61155	61655	500	330	965		6159			
21	370661	370661	0	67235	68155	920	61655	62155	500	448	571		5604			
22	370661	370661	0	68155	69075	920	62155	62655	500	-204	0		6825			
23	370661	370661	0	69075	69995	920	62655	63155	500	-240	0		5238			
24	370661	370661	0	69995	70915	920	63155	63655	500	-137	0		4795			
25	370661	370661	0	70915	71835	920	63655	64155	500	-186	0		4658			
26	370661	370661	0	71835	72755	920	64155	64655	500	-346	0		4721			
27	370661	370661	0	72755	73675	920	64655	65155	500	-298	0		4778			
28	370661	370661	0	73675	74595	920	65155	65655	500	-226	0		3552			
29	370661	370661	0	74595	75515	920	65655	66155	500	-332	0		3448			
30	370661	370661	0	75515	76435	920	66155	66655	500	-02	0		2323			
31	370661	370661	0	76435	77355	920	66655	67155	500	-181	0					

12607

15937

Sig.: Section - Incharge/HOD

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**Annexure-8 (Yeast Log Book)**

Annexure - 8

<b>Sludge Generation - Year 2019</b>		
<b>Month</b>	<b>Year</b>	<b>Sludge Generation (MT)</b>
January	2019	61.2
February	2019	57.1
March	2019	53.0
April	2019	40.8
May	2019	65.3
June	2019	73.4
July	2019	69.36

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Stop Gerichte

1	407	MT
2	335	MT
3	372	MT
4	322	MT
5	333	MT
6	293	MT
7	279	MT
8	311	MT
9	261	MT
10	255	MT
11	290	MT
12	275	MT
13	200	MT
14	287	MT
15	306	MT
16	180	MT
17	268	
18	260	
	207	
	251	
	200	
	237	
	258	
	251	
	208	
	195	
	289	
	285	
	134	
	202	
	265	

845 MT

Annexure-9 & 10 (RO log Book)



JUBILANT LIFE SCIENCES LTD., BHARTIAGRAM  
Distillery RO Plant-Log Book

Month: July'19

Date	Eluent to RO Feed Tank (M3)						Total RO Feed Flow Meter (M3)			RO Permate Flow Meter (M3)			RO-Reject (A-B)	Energy Consumption			Remarks	Signature
	Opening Stock of RO Feed Tank	BME from Bioges	Contaminated condensate from MEE			Total Receipt	Initial	Final	Difference (A)	Initial	Final	Difference (B)		Initial	Final	Difference		
			Initial	Final	Difference													
1412	936	51199	51199	0		936	1155265	1155296	991	525590	525590	290	701		3023		SH	
1417	928	51199	51199	0		928	1155698	1155713	901	525690	526603	293	608		3305		SH	
1421	855	51199	51199	0		855	1156613	1156714	892	526103	526411	268	629		3433		SH	
1424	852	51199	51199	0		852	1157374	1157372	828	526411	526673	262	616		3521		SH	
1427	865	51199	51199	0		865	1158392	1158352	860	526673	526930	253	603		3615		SH	
1431	854	51199	51199	0		854	1159252	1160123	865	526930	527194	264	601		3703		SH	
1432	836	51199	51199	0		836	1160123	1160322	691	527194	527302	208	1163		3763		SH	
1434	812	51199	51199	0		812	1160322	1161920	1092	527302	527723	325	267		3826		SH	
1436	783	51299	51473	154		937	1162260	1162260	210	527723	527823	100	240		3882		SH	
1438	810	51463	51618	165		985	1162260	1162260	618	527823	528000	180	436		3954		SH	
1440	802	51618	51743	129		951	1162260	1162260	208	528000	528214	209	501		4028		SH	
1442	854	51743	51853	100		954	1162260	1162260	207	528214	528447	269	583		4100		SH	
1444	822	51853	51905	52		880	1162260	1162260	406	528447	528665	182	824		4181		SH	
1446	860	51905	52031	126		986	1162260	1162260	821	528665	528904	243	608		4260		SH	
1448	890	52031	52143	112		886	1162260	1162260	905	528904	529123	219	658		4344		SH	
1450	872	52143	52243	100		872	1162260	1162260	928	529123	529342	315	649		4424		SH	
1452	850	52243	52343	100		850	1162260	1162260	819	529342	529561	227	548		4503		SH	
1454	837	52343	52443	100		837	1162260	1162260	1014	529561	529780	319	658		4583		SH	
1456	820	52443	52543	100		820	1162260	1162260	925	529780	529999	321	654		4663		SH	
1458	803	52543	52643	100		803	1162260	1162260	291	530000	530219	219	744		4743		SH	
1460	785	52643	52743	100		785	1162260	1162260	374	530219	530438	130	244		4823		SH	
1462	768	52743	52843	100		768	1162260	1162260	393	530438	530657	138	255		4903		SH	
1464	750	52843	52943	100		750	1162260	1162260	0	530657	530876	0	0		4983		SH	
1466	733	52943	53043	100		733	1162260	1162260	227	530876	531095	79	148		5063		SH	
1468	715	53043	53143	100		715	1162260	1162260	253	531095	531314	90	163		5143		SH	
1470	698	53143	53243	100		698	1162260	1162260	159	531314	531533	57	102		5223		SH	
1472	680	53243	53343	100		680	1162260	1162260	233	531533	531752	192	240		5303		SH	
1474	663	53343	53443	100		663	1162260	1162260	0	531752	531971	0	6		5383		SH	
1476	645	53443	53543	100		645	1162260	1162260	0	531971	532190	0	0		5463		SH	
1478	628	53543	53643	100		628	1162260	1162260	0	532190	532409	0	0		5543		SH	
1480	610	53643	53743	100		610	1162260	1162260	0	532409	532628	0	0		5623		SH	
1482	593	53743	53843	100		593	1162260	1162260	0	532628	532847	0	0		5703		SH	
1484	575	53843	53943	100		575	1162260	1162260	0	532847	533066	0	0		5783		SH	
1486	558	53943	54043	100		558	1162260	1162260	0	533066	533285	0	0		5863		SH	
1488	540	54043	54143	100		540	1162260	1162260	0	533285	533504	0	0		5943		SH	
1490	523	54143	54243	100		523	1162260	1162260	0	533504	533723	0	0		6023		SH	
1492	505	54243	54343	100		505	1162260	1162260	0	533723	533942	0	0		6103		SH	
1494	488	54343	54443	100		488	1162260	1162260	0	533942	534161	0	0		6183		SH	
1496	470	54443	54543	100		470	1162260	1162260	0	534161	534380	0	0		6263		SH	
1498	453	54543	54643	100		453	1162260	1162260	0	534380	534599	0	0		6343		SH	
1500	435	54643	54743	100		435	1162260	1162260	0	534599	534818	0	0		6423		SH	
1502	418	54743	54843	100		418	1162260	1162260	0	534818	535037	0	0		6503		SH	
1504	400	54843	54943	100		400	1162260	1162260	0	535037	535256	0	0		6583		SH	
1506	383	54943	55043	100		383	1162260	1162260	0	535256	535475	0	0		6663		SH	
1508	365	55043	55143	100		365	1162260	1162260	0	535475	535694	0	0		6743		SH	
1510	348	55143	55243	100		348	1162260	1162260	0	535694	535913	0	0		6823		SH	
1512	330	55243	55343	100		330	1162260	1162260	0	535913	536132	0	0		6903		SH	
1514	313	55343	55443	100		313	1162260	1162260	0	536132	536351	0	0		6983		SH	
1516	295	55443	55543	100		295	1162260	1162260	0	536351	536570	0	0		7063		SH	
1518	278	55543	55643	100		278	1162260	1162260	0	536570	536789	0	0		7143		SH	
1520	260	55643	55743	100		260	1162260	1162260	0	536789	537008	0	0		7223		SH	
1522	243	55743	55843	100		243	1162260	1162260	0	537008	537227	0	0		7303		SH	
1524	225	55843	55943	100		225	1162260	1162260	0	537227	537446	0	0		7383		SH	
1526	208	55943	56043	100		208	1162260	1162260	0	537446	537665	0	0		7463		SH	
1528	190	56043	56143	100		190	1162260	1162260	0	537665	537884	0	0		7543		SH	
1530	173	56143	56243	100		173	1162260	1162260	0	537884	538103	0	0		7623		SH	
1532	155	56243	56343	100		155	1162260	1162260	0	538103	538322	0	0		7703		SH	
1534	138	56343	56443	100		138	1162260	1162260	0	538322	538541	0	0		7783		SH	
1536	120	56443	56543	100		120	1162260	1162260	0	538541	538760	0	0		7863		SH	
1538	103	56543	56643	100		103	1162260	1162260	0	538760	538979	0	0		7943		SH	
1540	85	56643	56743	100		85	1162260	1162260	0	538979	539198	0	0		8023		SH	
1542	68	56743	56843	100		68	1162260	1162260	0	539198	539417	0	0		8103		SH	
1544	50	56843	56943	100		50	1162260	1162260	0	539417	539636	0	0		8183		SH	
1546	33	56943	57043	100		33	1162260	1162260	0	539636	539855	0	0		8263		SH	
1548	15	57043	57143	100		15	1162260	1162260	0	539855	540074	0	0		8343		SH	
1550	0	57143	57243	100		0	1162260	1162260	0	540074	540293	0	0		8423		SH	
1552	0	57243	57343	100		0	1162260	1162260	0	540293	540512	0	0		8503		SH	
1554	0	57343	57443	100		0	1162260	1162260	0	540512	540731	0	0		8583		SH	
1556	0	57443	57543	100		0	1162260	1162260	0	540731	540950	0	0		8663		SH	
1558	0	57543	57643	100		0	1162260	1162260	0	540950	541169	0	0		8743		SH	
1560	0	57643	57743	100		0	1162260	1162260	0	541169	541388	0	0		8823		SH	
1562	0	57743	57843	100		0	1162260	1162260	0	541388	541607	0	0		8903		SH	
1564	0	57843	57943	100		0	1162260	1162260	0	541607	541826	0	0		8983		SH	
1566	0	57943	58043	100		0	1162260	1162260	0	541826	542045	0	0		9063		SH	
1568	0	58043	58143	100		0	1162260	1162260	0	542045	542264	0	0		9143		SH	
1570	0	58143	58243	100		0	1162260	1162260	0	542264	542483	0	0		9223		SH	
1572	0	58243	58343	100		0	1162260	1162260	0	542483	542702	0	0		9303		SH	
1574	0	58343	58443	100		0	1162260	1162260	0	542702	542921	0	0		9383		SH	
1576	0	58443	58543	100		0	1162260	1162260										



# JUBILANT LIFE SCIENCES LIMITED

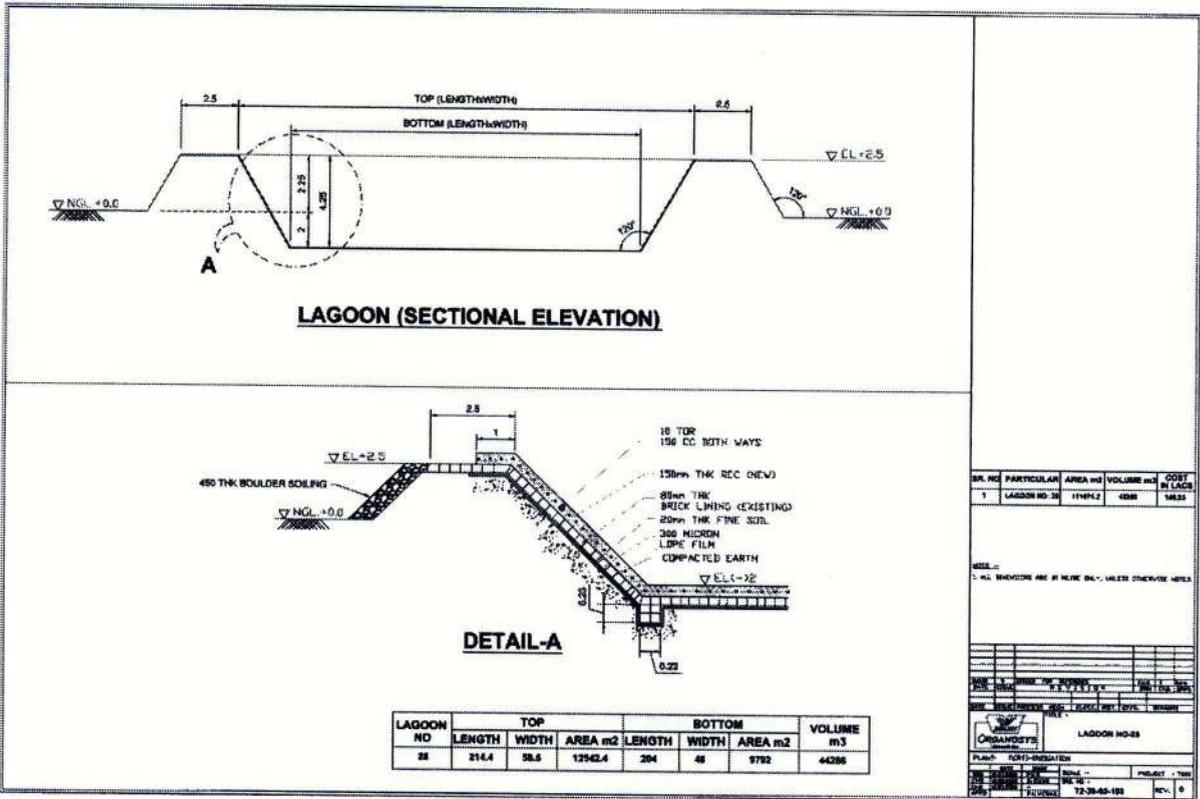
## HPRO Plant- Log Book

Month: July-2013

Date	RO Reject from RO-2	Other (See Remarks)	Total Received at HPRO	Total Feed to HPRO			HPRO Premate	HPRO Reject	Remarks	Total Running Hrs.	Signature
	m3/day	m3/day	m3/day	Initial	Final	m3/d	m3/day	m3/day			
1	701		701	308060	308182	122	17	105		4.1	Sushil Kumar
2	648		648	308182	308861	679	133	546		22.6	Sushil Kumar
3	629		629	308861	309524	663	128	540		22.1	Sushil Kumar
4	616		616	309524	310045	541	102	479		18.0	Sushil Kumar
5	603		603	310045	310553	488	92	396		16.3	Sushil Kumar
6	621		621	310553	311149	598	112	484		19.3	Sushil Kumar
7	483		483	311149	311533	410	82	328		13.2	Sushil Kumar
8	767		767	311533	312184	625	132	493		20.8	Sushil Kumar
9	240		240	312184	312420	236	50	186		7.9	Sushil Kumar
10	438		438	312420	312930	570	108	462		12.0	Sushil Kumar
11	501		501	312930	313304	374	77	297		12.5	Sushil Kumar
12	583		583	313304	313749	445	95	350		14.0	Sushil Kumar
13	575		575	313749	314203	454	101	353		15.1	Sushil Kumar
14	324		324	314203	314586	295	86	309		12.2	Sushil Kumar
15	508		508	314586	315182	584	131	453		19.5	Sushil Kumar
16	656		656	315182	315670	488	111	377		16.3	Sushil Kumar
17	643		643	315670	316322	652	150	502		21.7	Lokesh
18	548		548	316322	316839	517	119	398		12.2	Lokesh
19	674		674	316839	317469	630	140	490		21.0	Lokesh
20	654		654	317469	318091	622	137	485		20.7	Lokesh
21	194		194	318091	318331	240	35	205		8.0	Lokesh
22	244		244	318331	318521	190	42	148		6.3	Lokesh
23	255		255	318521	318673	152	33	119		5.1	Yashesh
24	0		0	318673	318673	0	0	0		0.0	Yashesh
25	148		148	318673	319144	471	111	360		15.2	Yashesh
26	162		162	319144	319500	356	101	255		11.9	Yashesh
27	102		102	319500	319500	0	0	0		0.0	Yashesh
28	343		343	319500	319810	310	71	239		10.3	Yashesh
29	0		0	319810	319943	133	33	100		4.4	Sushil Kumar
30	0		0	319943	320129	186	47	139		6.2	Sushil Kumar
31	0		0	320129	320168	39	5	34		1.3	Sushil Kumar
Total	12804					12108		3532			

Note: Other effluent is Rising and Plant Tea Kage.

Annexure-11 (Details of Lagoon)





### JUBILANT LIFE SCIENCES LTD., BHARTIAGRAM

#### Bio-Compost (Effluent Consumption)

Month: July 2019

Date	Effluent Consumption (M3)			Effluent Received-MEE Concentrate (M3) (B)	Lagoon - Stock (M3) (D) = (C+B-A) O/Stock (C) -	Remarks	Signature
	Initial	Final	Difference (A)				
1	71153	71161	8	218	15924		SK
2	71161	71203	42	222	16946		SK
3	71203	72053	850	256	17102		SK
4	72053	72360	307	302	17404		SK
5	72360	72498	138	200	17604		SK
6	72498	72468	-30	205	17809	low level to lagoon	SK
7	72468	73153	685	233	18042		SK
8	73153	73043	-110	259	18301		SK
9	73043	73660	617	218	18519	350 KL to lagoon	SK
10	73660	73916	256	213	18732	250 " "	SK
11	73916	74116	200	242	18974	600 " "	SK
12	74116	74403	287	209	19183		SK
13	74403	74642	239	242	19425		SK
14	74642	74896	254	209	19634		SK
15	74896	75138	242	168	19802	Approx 500 KL leachate to lagoon	SK
16	75138	75383	245	118	19920		SK
17	75383	75383	0	138	20058		SK
18	75383	75454	71	144	20202		SK
19	75454	75674	220	126	20326		SK
20	75674	75839	165	145	20471		SK
21	75839	76075	236	160	20631		SK
22	76075	76327	252	163	20794		SK
23	76327	76558	231	185	20979		SK
24	76558	76810	252	180	21159		SK
25	76810	76927	117	144	21303		SK
26	76927	76927	0	140	21443		SK
27	76927	77072	145	204	21647		SK
28	77072	77267	195	205	21852		SK
29	77267	77267	0	100	21952		SK
30	77267	77463	196	146	22098		SK
31	77463	77669	206	190	22288		SK

6576

Annexure-13 (Bio- Compost Test Lab Report)



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TC-6306

**AES Laboratories (P) Ltd.**

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Laboratory: B-118 Phase-II, Noida, U.P. 201305

Ph.: 0120-4646700, 4646720, 4646731

E-mail: support@aeslabs.com

Office: 122/122-A, Hemkunt Chambers,

89, Nehru Place, New Delhi-110019

Ph.: 011-45066313, 45066390, Fax: 011-26219130

CIN No. U74899DL1991PTC046168

**TEST CERTIFICATE**

Issued To:	Jubilant Life Sciences Ltd. Bhartiagram, Distt. Amroha, J.P. Nagar, Gajraula, Uttar Pradesh - 244223	Report No:	50-150619-01
Description:	Said to be Bio-Compost, Sample qty. 2 kg (approx.) picked up in polythene packet	Report Date:	20/06/19
		Sample Received On:	15/06/19
		Sampled By:	Customer
		Analysis Start Date:	15/06/19
		Analysis End Date:	20/06/19

Page 1 of 2

**STANDARDS AS PER FCO SPECIFICATION OF ORGANIC FERTILISERS**

Parameter	Test Method	Results	Units	Limits	Conformity
<b>Physical Analysis</b>					
1. Moisture	FCO Sch.IV Part-D 2 (1985)	33.40	% by weight	30 - 40	Yes
2. Bulk density	FCO Sch.II Part-D 3 (1985)	0.664	g/cm <sup>3</sup>	<1.0	Yes
3. Particle Size: (4mm IS Sieve Passing)	FCO Sch.II Part-B 20 (1985)	96.30	% by weight	90 Min.	Yes
<b>Chemical Analysis:</b>					
4. Organic carbon	FCO Sch.IV Part-D 5 (1985)	*29.5	% by weight	14 Min.	Yes
5. Total Nitrogen (as N)	FCO Sch.II Part-B 3 (1985)	2.71	% by weight	0.8 Min.	Yes
6. Total Phosphate (as P2O5)	FCO Sch.IV Part-D 8 (1985)	*3.84	% by weight	0.5 Min.	Yes
7. Total Potash (as K2O)	FCO Sch.IV Part-D 9 (1985)	5.31	% by weight	0.8 Min.	Yes
8. C:N Ratio	FCO Sch.IV Part-D 7 (1985)	10.89	-	<18.0	Yes
9. NPK Nutrients	By Calculation	11.86	% by weight	3.0 Min.	Yes
10. pH (1:2)	FCO Sch.III Part-D 1 (1985)	7.0	-	6.5 - 8.0	Yes
11. Electrical Conductivity (1:5)	FCO Sch.IV Part-D 4 (1985)	3.24	ms/cm	4 Max.	Yes
12. Gross Calorific Value	ASTM D -5865-99a	1766	cal/gm	-	-
<b>13. Heavy Metal Content</b>					
a. Arsenic (as As2O3)	ICP-OES	ND (<1.0)	mg/kg	10 Max.	Yes
b. Cadmium (as Cd)	FCO Sch.IV Part-D 10 (1985)	ND (<1.0)	mg/kg	5 Max.	Yes
c. Chromium (as Cr)	FCO Sch.IV Part-D 10 (1985)	*17.8	mg/kg	50 Max.	Yes
d. Copper (as Cu)	FCO Sch.IV Part-D 10 (1985)	*48.1	mg/kg	300 Max.	Yes
e. #Mercury (as Hg)	Cold Vapor Testing	ND (<0.1)	mg/kg	0.15 Max.	Yes
f. Lead (as Pb)	FCO Sch.IV Part-D 10 (1985)	ND (<1.0)	mg/kg	100 Max.	Yes
g. Nickel (as Ni)	FCO Sch.IV Part-D 10 (1985)	*7.6	mg/kg	50 Max.	Yes
h. Zinc (as Zn)	FCO Sch.IV Part-D 10 (1985)	*138.3	mg/kg	1000 Max.	Yes

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CIN No. U74899DL1991PTC045168

**TEST CERTIFICATE**

Issued To:	Jubilant Life Sciences Ltd. Bhartiagram, Dist. Amroha, J.P. Nagar, Gajraula, Uttar Pradesh - 244223	Report No:	50-150619-01
		Report Date:	20/06/19
		Sample Received On:	15/06/19
		Sampled By:	Customer
Description:	Said to be Bio-Compost, Sample qty. 2 kg (approx.) picked up in polythene packet	Analysis Start Date:	15/06/19
		Analysis End Date:	20/06/19

Page 2 of 2

**STANDARDS AS PER FCO SPECIFICATION OF ORGANIC FERTILISERS**

Parameter	Test Method	Results	Units	Limits	Conformity
<b>Microbiological Analysis</b>					
14. • Viable Cell Count for Nitrogen (Azoprillium)	FCO Sch.III Part-D 1C (1985)	5.3 x 10 <sup>7</sup>	cfu/gm	5.0 x 10 <sup>7</sup> Min. (Within 3 months from the date of manufacturer)	Yes
15. • Viable Cell Count for Phosphate Solubilizing Bacteria (PSB)	FCO Sch.III Part-D 1D (1985)	5.5 x 10 <sup>7</sup>	cfu/gm	5.0 x 10 <sup>7</sup> Min. (Within 3 months from the date of manufacturer)	Yes
16. • Viable Cell Count for Potassium Mobilizing Biofertilizers (KMB)	FCO Sch.III Part-D 1F (1985)	5.1 x 10 <sup>7</sup>	cfu/gm	5.0 x 10 <sup>7</sup> Min. (Within 3 months from the date of manufacturer)	Yes
17. • Viable Cell Count for Zinc Solubilizing Biofertilizers (ZSB)	FCO Sch.III Part-D 1 (1985)	5.6 x 10 <sup>7</sup>	cfu/gm	5.0 x 10 <sup>7</sup> Min. (Within 3 months from the date of manufacturer)	Yes
18. • Total Viable Count	FCO Sch.III Part-D (1985)	5.5 x 10 <sup>7</sup>	cfu/gm	5.0 x 10 <sup>7</sup> Min. (Within 3 months from the date of manufacturer)	Yes

Remarks: \* indicates results are reported on "Dry Basis" other results are reported on "As Such Basis".

Note(s): ND means Not Detected. The values enclosed in brackets are the detection limits of the mentioned test method.

Parameter(s) marked with \* are not NABL accredited.

The above remarks are computer generated.



AUTHORISED SIGNATORY



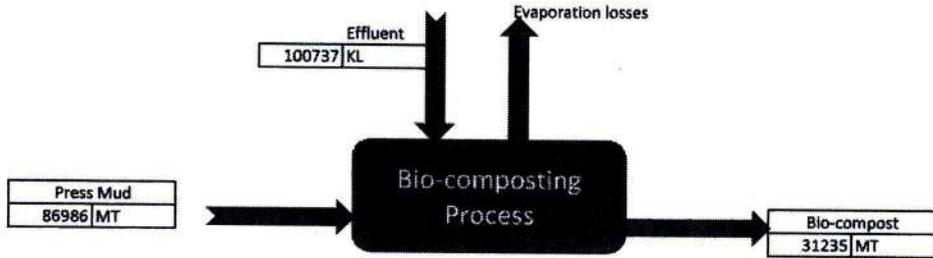
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Mass Balance of Compost Manufacturing (Fy'18-19)



)



### Annexure-16 (Registration with Agricultural Department)



प्रारूप 'ब'  
(खण्ड-15 (2) और 16 (2) देखिये)

बही सं. 2729 प्रमाण सं. 2898

जारी किये जाने की तारीख 27/9/16

विधिमन्त्रालय की तारीख 08-8-2016

उत्पत्तियों के नौतिक/समेकार-मिश्रण के संबंध में विनिर्माण प्रमाण पत्र।  
यह प्रमाण पत्र के निम्नलिखित शर्तों के तहत उत्पन्न (निर्देश) आदेश, 1985 के उपबन्धों के अधीन रहते हुए, दिया जाता है।

जैन समूह परिवार  
उत्पत्तियों के निम्नलिखित शर्तों के तहत उत्पन्न (निर्देश) आदेश, 1985 के उपबन्धों के अधीन रहते हुए, दिया जाता है।

उत्पत्तियों का, जहां उत्पत्तियों का निम्नलिखित शर्तों के तहत उत्पन्न (निर्देश) आदेश, 1985 के उपबन्धों के अधीन रहते हुए, दिया जाता है।

Ministry of Agriculture  
(Member)  
Reg. Mering Authority,  
U.P., Lucknow

तारीख :  
मुद्रा :

विनिर्माण परिसर  
उत्पत्तियों का निम्नलिखित शर्तों के तहत उत्पन्न (निर्देश) आदेश, 1985 के उपबन्धों के अधीन रहते हुए, दिया जाता है।

#### इस प्रमाण पत्र के निर्बंधन और शर्तें

1. इस प्रमाण पत्र का धारक प्रमाण पत्र के मूल का प्रदर्शन ऐसे सहाय दूरस्थ स्थान में करेगा जो उस मुख्य परिसर के भाग में जिसमें उत्पत्तियों के नौतिक/समेकार-मिश्रण बनाने का कारखाना होता है, जनता के लिए खुला है और ऐसे प्रमाण पत्र की प्रति का प्रदर्शन भी उसी शैली में प्रत्येक अन्य परिसर में करेगा जिसमें उक्त कारखाना किया जाता है। प्रमाण-पत्र की जितनी प्रतियां उपलब्ध हैं उनके लिए प्रमाण पत्र पर प्रमाणपत्र की जायेगी।
2. इस प्रमाण पत्र का धारक उस परिसर में, जिसमें यह उत्पत्तियों के नौतिक/समेकार-मिश्रण बनाने का कारखाना करता है, उत्पत्तियों का ऐसा कोई मिश्रण नहीं करेगा जिसके संबंध में उत्पन्न (निर्देश) आदेश 1985 के अधीन एजिस्ट्रेशन प्रमाण पत्र अनिवार्य नहीं किया गया है।
3. इस प्रमाण पत्र का धारक उत्पन्न (निर्देश) आदेश 1985 और उसके अधीन जारी की गई तालिका / प्रवृत्त अधिसूचना, आदेश और निर्देशों के उपबन्धों का अनुपालन करेगा।
4. इस प्रमाण पत्र का धारक प्रमाण पत्र में विनिर्दिष्ट परिसर में या किसी नये परिसर में, जिसमें यह नौतिक/समेकार-मिश्रण बनाने का कारखाना करता है, किये गये किसी परिवर्तन की रिपोर्ट एजिस्ट्रेशन प्रधिकारी को तत्काल करेगा और उक्त प्रधिकारी के सन्तुष्ट पुराना प्रमाण पत्र और उसकी प्रतियां पेश करेगा जिससे की उनमें उक्त प्रधिकारी द्वारा आवश्यक सुधारियां की जा सकें।
5. इस प्रमाण पत्र का धारक यह सुनिश्चित करेगा कि जिस नौतिक/समेकार-मिश्रण की सहाय एजिस्ट्रेशन प्रमाण पत्र अनिवार्य किया गया है वह उसी के द्वारा या ऐसी अर्हतायें रखने वाले व्यक्ति द्वारा जोकि राज्य सरकार द्वारा समय-समय पर विहित की जाए या धारक के या उक्त अर्हतायें रखने वाले व्यक्ति के निर्देशों, पर्यवेक्षण और नियंत्रण के अधीन किसी अन्य व्यक्ति द्वारा तैयार किया जाता है।
6. प्रमाण पत्र पर और यदि उसकी कोई प्रतियां हो, तो उन पर संख्या यंत्र द्वारा जारी की जाएगी और उसके धारक या उसके अधिकारों के हस्ताक्षर प्रमाण पत्र की धारक प्रति पर लेकर परिदल की जायेगी। धारक प्रति को प्रत्येक एजिस्ट्रेशन प्रधिकारी द्वारा प्रमाण पत्र बही में आबद्ध रखा जायेगा।

कृषि निदेशालय, उत्तर प्रदेश  
(उर्वरक अनुभाग)  
कृषि भवन, लखनऊ।

पत्रांक- 1377 / उर्वरक / एफ.सी.ओ.-1 / एफओ / 2016-17 / दिनांक: 09 अगस्त 2016  
श्री 0 जुबलीयन्ट लाइफ साइन्स लिमिटेड,  
भरतिया ग्राम, गजरोडा,  
अमरोहा।

कृपया अपने पत्र दिनांक 01-08-2016 जो कृषि और किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कल्याण विभाग), भारत सरकार, नई दिल्ली के काओआओ 2776(अ) दिनांक 10-10-2015 द्वारा अधिसूचित जैव समृद्ध जैविक खाद के विनिर्माण हेतु निबंधन प्रमाण पत्र निर्गत करने विषयक है, का संदर्भ लें।

उपरोक्त के क्रम में निर्धारित मानक विनिर्देशों वाले उपरोक्त जैविक उर्वरक के विनिर्माण हेतु निबंधन प्रमाण पत्र संख्या 29/2898 निम्न शर्तों एवं प्रतिबंधों के साथ निर्गत किया जाता है:-

(1) आप अपनी इकाई के विनिर्माण परिसर में संयंत्र स्थापना उपरान्त निर्धारित मानक विनिर्देशों वाले उपरोक्त जैविक उर्वरक का ड्रायल उत्पाद तैयार करेंगे, जिसकी लिखित सूचना अधोहस्ताक्षरी को प्रेषित करेंगे। ताकि उक्त का गुणवत्ता परीक्षण निर्धारित मानकों के अनुरूप किया जा सके। ड्रायल उत्पाद मानक स्तर का पाये जाने की दशा में ही उसे कृषको में विक्रय हेतु अनुमति इस स्तर से दी जायेगी।

(2) विनिर्माण परिसर में उत्पादित जैविक उर्वरक की उर्वरक नियंत्रण आदेश 1985 में वर्णित विधि अनुसार गुणवत्ता परीक्षण हेतु उपकरणों/रसायनों से सुसज्जित प्रयोगशाला स्थापित/नियोजित करनी होगी। नियोजित प्रयोगशाला की सूचना ड्रायल उत्पाद निकालने की सूचना दिये जाने के साथ-साथ देनी होगी, ताकि परिसर में नियोजित गुण नियंत्रण प्रयोगशाला का भी निरीक्षण कराया जा सके।

(3) इकाई में उत्पाद हेतु प्रयुक्त कच्चे माल एवं व्यवसायिक उत्पाद की सूचना मासिक रूप से प्रस्तुत करते हुए त्रैमासिक, षट्मासिक एवं वार्षिक प्रतिवेदन प्रेषित किया जाना अपेक्षित रहेगा।

(4) उर्वरक (नियंत्रण) आदेश, 1985 की धारा- 24 के प्रावधानानुसार उप नियमों/उप खण्डों के पालनार्थ सक्षम अधिकारी/प्रबंधक का नाम व पदनाम पूर्ण पता एवं दूरभाष आदि का पूर्ण विवरण प्रस्तुत करें।

5- वाणिज्यिक उत्पादन से पूर्व संस्था को उद्योग आधार एक्नॉलाजमेन्ट कार्यालय में जमा करना अनिवार्य होगा।

संलग्नक- विओनिओप्रमाणपत्र संख्या-  
29/2898 (मूलरूप में)

(डा०ओमबीर सिंह)  
संयुक्त कृषि निदेशक (उर्वरक)  
उत्तर प्रदेश।

पत्रांक- / एफ.सी.ओ.-1 / एफओ- / 2016-17 / दिनांक: उक्त /  
प्रतिलिपि- जिला कृषि अधिकारी, अमरोहा को इस निर्देश के साथ प्रेषित कि निदेशालय द्वारा अनुमति दिये जाने के उपरान्त ही संस्था को उपरोक्त जैविक उर्वरक के विक्रय हेतु प्राधिकार पत्र निर्गत करना सुनिश्चित करे।

(डा०ओमबीर सिंह)  
संयुक्त कृषि निदेशक (उर्वरक)  
उत्तर प्रदेश।

## Annexure-17 (Incinerator Air Pollution Control devices)

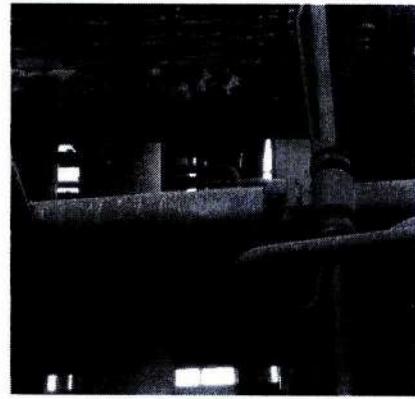
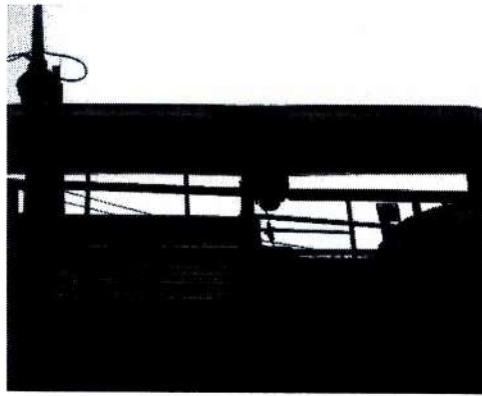
Annexure - 17

## Historical Data

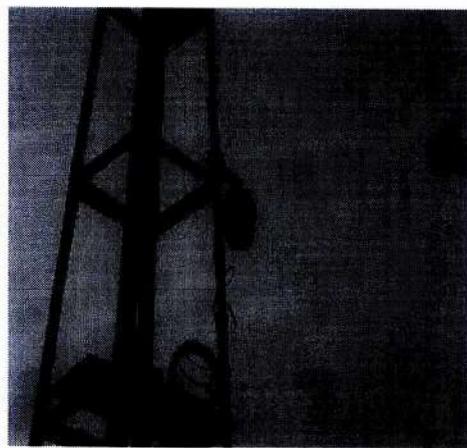
EnviroConnect Forbes Marshall  
 Plant Name Jubilant Life Sciences Gajraula  
 Plant Address Jubilant Life Sciences Ltd.  
 Station Name **Stack 1\_25 TPH Boiler**  
 From Date **01/07/2019 00:00**  
 To Date **31/07/2019 15:36**  
 Interval **Daily**

Parameter	PM
Unit	mg/Nm3
Date	Instantaneous value
01/07/2019 00:00	12.29
02/07/2019 00:00	Plant Under Shutdown
03/07/2019 00:00	
04/07/2019 00:00	
05/07/2019 00:00	
06/07/2019 00:00	
07/07/2019 00:00	
08/07/2019 00:00	
09/07/2019 00:00	
10/07/2019 00:00	
11/07/2019 00:00	
12/07/2019 00:00	
13/07/2019 00:00	
14/07/2019 00:00	
15/07/2019 00:00	
16/07/2019 00:00	6.18
17/07/2019 00:00	28.43
18/07/2019 00:00	21.51
19/07/2019 00:00	7.46
20/07/2019 00:00	12.73
21/07/2019 00:00	16.13
22/07/2019 00:00	4.10
23/07/2019 00:00	3.43
24/07/2019 00:00	14.95
25/07/2019 00:00	11.83
26/07/2019 00:00	Plant Under Shutdown
27/07/2019 00:00	
28/07/2019 00:00	
29/07/2019 00:00	
30/07/2019 00:00	
31/07/2019 00:00	

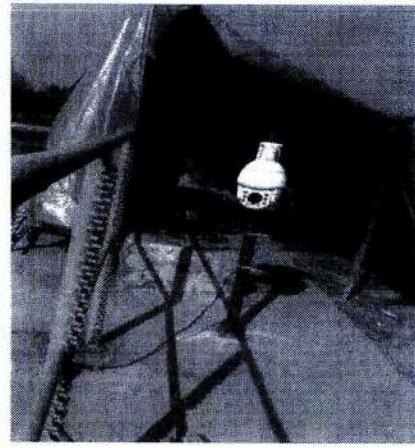
Annexure-18 (MEE Mass Flow meter)



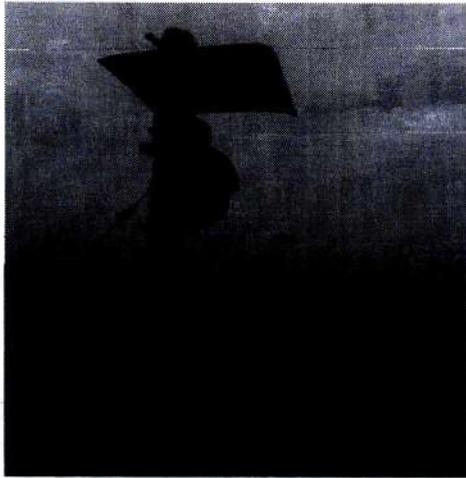
Camera & Flow Meter at Slop Incinerator



Camera at RSW Service Tank



Camera at Lagoon (Bio-Compost)



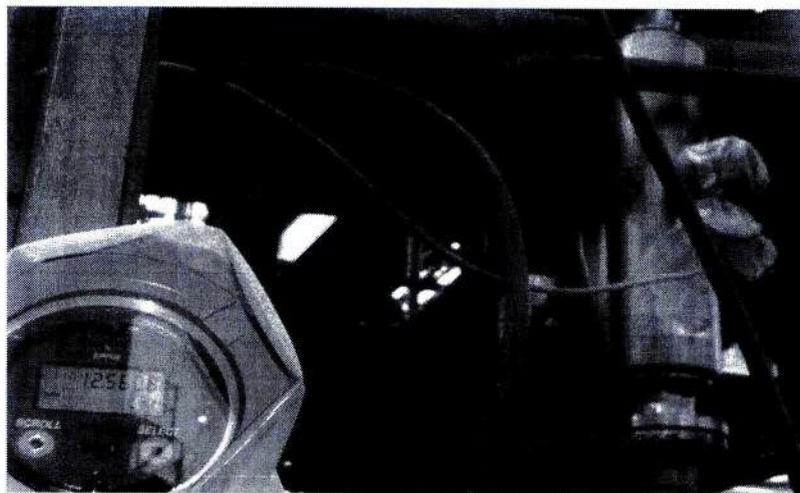
Camera at Bio composting Area (Bio-compost Plant)

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C



Mass flow meter at MEE inlet



Mass flow meter at MEE outlet (MEE concentrate)

170

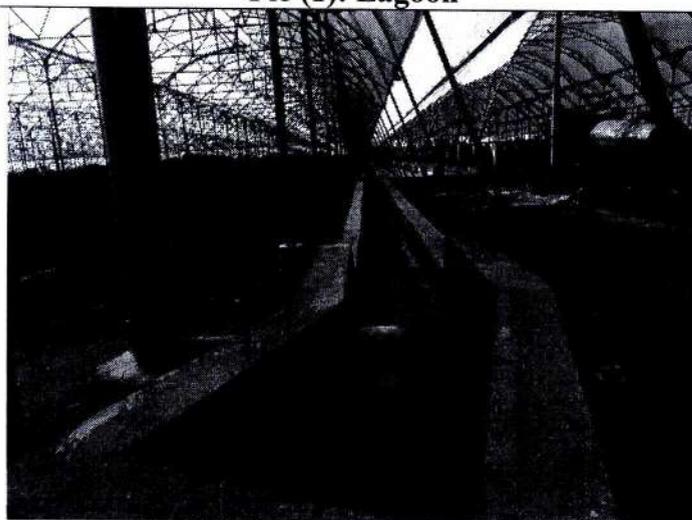
**Annexure-19 (Green Belt)**



**Pic (1): Lagoon**



**Pic (2): Compost area Green Belt**

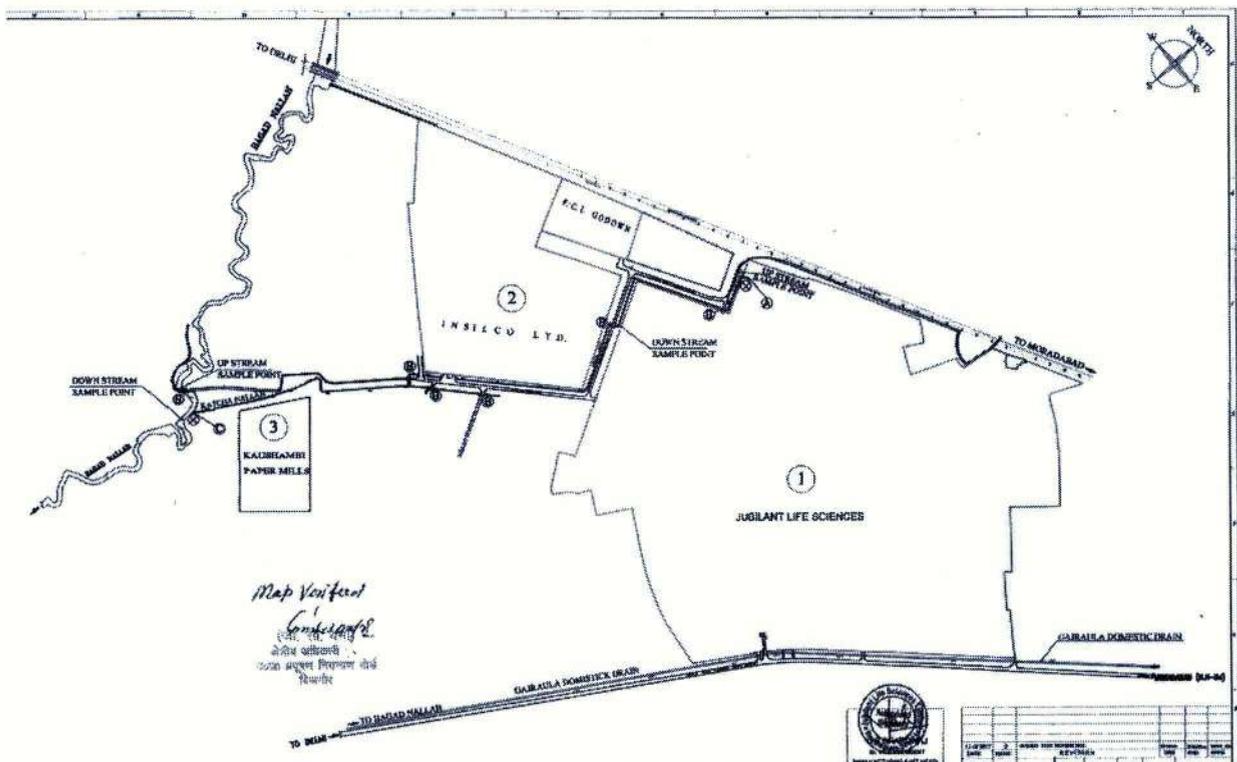


**Pic (3): Compost Area**



**Pic (4): Camera at Compost**

Annexure-20 (Recipient Drain)



Map Verified  
*[Signature]*  
 2020-08-08  
 2020-08-08  
 2020-08-08

- LEGEND :-**
- 1 JUBILANT LIFE SCIENCES
  - 2 INSILCO LTD
  - 3 KAUSHAMBI PAPER MILLS
  - ⊙ RAIN WATER OUTLET
  - PULITA
  - ⊕ CONFLUENCE POINT (KACHA NALLA MEETING POINT AT BAGAD NALLAH)



DATE		BY		CHECKED		APPROVED	
<b>JUBILANT LIFESCIENCES</b>				<b>LAYOUT PLAN</b> <b>JUBILANT TO BAGAD NALLAH</b>			
LOCATION: BAGAD NALLAH				SCALE: 1:1000			
DATE: 2020-08-08				PROJECT: 2020-08-08			

**Annexure-21 (Environment Management Cell Documents)**

**Annexure-22A (Raw Spent Test Report)**

**Annexure-22B (MEE Feed Test Report)**

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**Annexure-22C (MEE Condensate Test Report)**

**Annexure-22D (MEE Concentrated (Stored in Lagoon) Test Report)**

**Annexure-22E (MEE Concentrated Test Report)**

## Annexure-22F (CPU treated (Permeate) and Reject Test Report)

## Annexure-22G (Ground Water Test Report)

Sr. No	Parameters	Unit Inside Ground Water	Near Bio-Compost	Unit
1	Colour	19.94	20.47	ppm
2	pH	8.02	7.99	ppm
3	Total Alkalinity			ppm
4	Total Hardness	56	56	ppm
5	Conductivity (microS)	389	330	ppm
6	SO <sub>4</sub>	9.29	1.75	ppm
7	Cl-	38.98	33.98	ppm
8	F-		0.66	ppm
9	Nitrate	2.3	2.15	ppm
10	NH <sub>3</sub> -N	ND	ND	ppm
11	B [ppb]	15.017	10.109	ppb
12	Na (ppb)	21341.612	21875.537	ppb
13	Mg	13156.063	9975.538	ppb
14	K	4042.036	4040.854	ppb
15	Ca	6056.395	4381.514	ppb
16	V	NT	1.684	ppb
17	Cr	NT	NT	ppb
18	Mn	7.473	2.902	ppb
19	Fe	NT	20.042	ppb
20	Co	0.014	0.001	ppb
21	Ni	NT	NT	ppb
22	Cu	NT	NT	ppb
23	Zn	2.006	4.393	ppb
24	As	1.872	0.794	ppb
25	Se	NT	NT	ppb
26	Cd	NT	NT	ppb
27	Sb	0.032	0.021	ppb
28	Pb	NT	NT	ppb

## Annexure-1 (Air Consent)



## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. - 32018/U PPCB/Bijnore(U PPCBRO)/CTO/air/JYOTIBA  
PHULE NAGAR/2018

Dated : 28/11/2018

To ,

Shri Rajesh Kr Srivastava  
M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)  
Jubilant Life Sciences Limited (Distillery Unit)  
JYOTIBA PHULE NAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)

Reference Application No. 2953666

Dated : 28/11/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

AMIT  
CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2018.11.28  
12:42:25 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT  
CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2018.11.28  
12:42:49 +05'30'

Chief Environment Officer

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U.P. Pollution Control Board

Dated : 28/11/2018

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5% ) - 150 KLD..
- 2(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	boiler 25 TPH	Effluent	1	Particulate Matter	Bag filter as APCs and 50 meter stack height from ground
2	Incinerator	waste	2	Particulate Matter	Bag filter as APCs and 50 meter stack height from ground

- 2(b). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	150mg/NM3
2	2	Particulate Matter	50 mg/ NM3

3. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
4. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
5. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
6. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
7. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
8. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

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1. The Consent to Operate is valid for the production of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) & 91 KLD (During monsoon season) and Anhydrous Alcohol (99.5%) 150 KLD.
2. The unit shall cover entire Bio composting yard of 30 acre as per CPCb guidelines and submit the compliance report within 03 months
3. The lined effluent storage capacity shall be restricted to 30 days of spent wash generation.
4. Unit shall maintain and operate Air pollution control system i. e. bag filter regularly and ensure that stack emissions are within the prescribed norms.
5. Unit shall maintain and operate properly the installed online emission monitoring system and maintain the records, and ensure the connectivity to the servers of CPCB and UPPCB.
6. Unit shall submit the ambient air quality report and stack report of the air pollution sources from laboratory authorized from MOEF & CC on quarterly basis.
7. Unit shall use concentrated spent wash: pressmud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
8. Unit must strictly maintain zero liquid discharge of effluent into drain/river/water body and on land.
9. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
11. Unit shall provide arrangements for odor control and to control the mosquitoes in the bio compost yard.
12. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy seasons by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
13. New meters shall be installed within 01 month on the Spentwash pipeline near bio compost yard / lagoon.
14. Unit shall ensure that ambient air quality of nearby areas is not adversely affected due to operation and emissions of the unit.
15. Unit shall regularly operate and maintain mass flow meters at inlet of RO/MEE, outlet of MEE and continuous on-line transmission of spent wash flow measurement/ web camera data through linkage to CPCB & UPPCB server.
16. Unit shall do the ground water remediation as per the proposal submitted in the District Administration and in Board and submit quarterly progress report.
17. Unit shall comply with the conditions imposed in the NOC issued by CGWA for ground water extraction.
18. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
19. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
20. Unit shall install the board showing daily environmental statement i.e. chemicals used in the treatment of effluent, flow meter reading, hazardous waste generated and send to TSDF etc. at the main gate of the unit.
21. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
22. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.
23. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid
24. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.

Issued with the permission of competent authority .

AMIT  
CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2018.11.28  
12:43:12 +05'30'

For and on behalf of U.P. Pollution Control Board .

O/C



JLL/EHS/ENV/2018/139

December 20, 2018

To,  
The Member Secretary,  
U.P Pollution Control Board,  
T.C. 12V, Vibhuti Khand  
Gomti Nagar, Lucknow-226010

Subject: Consent to Operate (Air & Water both) renewed for Distillery Unit

Reference:

- 1) CTO no.: 32018/UPPCB/Bijnore (UPPCBRO)/CTO/air/Jyotiba Phule Nagar/2018 DT: 28.11.2018 under Air Act. Valid from 04.10.2018 to 31.12.2023
- 2) CTO no.: 31991/UPPCB/Bijnore (UPPCBRO)/CTO/Water/Jyotiba Phule Nagar/2018 DT: 28.11.2018 under Water Act. Valid from 04.10.2018 to 31.12.2023

Dear Sir,

With reference to the renewal of Consent to Operate (CTO) granted for our Distillery Unit, we request for following corrections in both Air and Water Consent -

1. **General condition no. - 1 & Specific Condition No. -1.**  
**By-product is not mentioned.**

We have submitted by-product details in our renewal application as well as previous consent applications for Fusel Oil -160.6 TPA & Carbon Dioxide - 47450 TPA, but the same is not mentioned in renewed Air & Water consents.

*We request you to add by-products in the consent.*

2. **Specific Condition No. - 2 in both the consents under Air and Water Act:**  
**The unit shall cover entire Bio composting yard of 30 acre as per CPCB guidelines and submit the compliance report within 03 months**

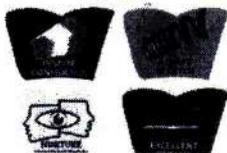
**Explanation:** We have total area of 30 Acres dedicated for bio composting. The area was dedicated for bio composting initially, when the consent to operate was granted by Board for 305 KLD. Currently, the consent of Distillery is for 183 KLD, for which the bio composting area is 14.6 Acres. We will develop the shed over bio composting yard of 14.6 Acres.

**Therefore, we request to change this condition to cover Bio composting yard of 14.6 acre as per CPCB guidelines and submit the compliance report.**

*Rotcopy*  
*20/12/2018*

A Jubilant Bhartia Company

OUR VALUES



Jubilant Life Sciences Limited  
Bhartnagar, Geraula  
Distt. Amroha - 244 233, UP India  
Tel: +91 5924 252351, 252353-60  
Fax: +91 5924 252352  
www.lubi.com

Corporate Office:  
1-A, Sector 16-A  
Noida-201301, UP India  
Tel: +91 120 4361000  
Fax: +91 120 4234895-96

Head Office:  
Bhartnagar, Geraula  
Distt. Amroha - 244 233,  
UP India  
CIN - L24116UP1978PLC004624



**Specific Condition No. - 7 in Consent under Air Act and Specific Condition No 5 in consent under Water Act:**

**Unit shall use concentrated spent wash: pressmud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10<sup>th</sup> of every month to CPCB and UPPCB.**

**Explanation:** As per the SOP for Bio Composting operations of Molasses Based Distillery published by CPCB on 10.08.2018, the overall consumption of concentrated spent wash shall be 1.6 MT/MT of Press Mud i.e. concentrated spent wash: press mud ratio = 1.6:1.

**Therefore, we request you to correct the ratio of concentrated spent wash: pressmud to 1.6:1 in the specific condition no 7 of consent under Air Act and specific condition no 05 of consent under Water Act.**

We hope that the above corrections are admissible to the Board and request you to grant us revised Consent or corrigendum to the renewal of consent granted under Air and Water Act.

Thanking you,  
Yours faithfully,  
For **Jubilant Life Sciences Limited,**

**Radheshyam Singh**  
(Site Head)

**Enclosures:**  
**Enclosure 1: Consent to Operate (Air and Water) renewed for Distillery Unit**

CC: 1) The Chief Environmental Officer (Circle - 7), UPPCB, Lucknow.  
CC: 2) The Regional Officer, UPPCB, Bijnor (U.P.)

**Note:** All information provided/submitted herewith is commercial confidential data/information, trade secrets and/or intellectual property(s) etc. of the Company or its group Companies. The Company humbly requests you to treat the data/information submitted herewith as "Strictly Confidential", and not to provide/disclose/share any data/information to any third person/party as the same is exempted from disclosure under Section 8 of the Right to Information Act, 2005 ("RTI Act"). In the event of any person makes any application to you seeking any information about the Company, the Company requests you to please issue a prior written notice to the Company along with reasonable opportunity of representation to the Company as envisaged under Section 11(1) of the RTI Act. No disclosure of any data/information can be made to any third person/party without Company's consent under the provisions of the RTI Act.

A Jubilant Bhartia Company

OUR VALUES



**Jubilant Life Sciences Limited**  
Bhartiagram, Gajraula  
Distt. Amroha - 244 293, UP India  
Tel: +91 5924 252351, 252353-69  
Fax: +91 5924 252352  
www.jubil.com

Corporate Office:  
1-A, Sector 16-A,  
Noida-201 301, UP, India  
Tel: +91 120 4361000  
Fax: +91 120 4234895-96

Regd Office:  
Bhartiagram, Gajraula  
Distt. Amroha - 244 223,  
UP India  
CIN - L24116UP1978PLC004624

Annexure-2 (Water Consent)



U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 31991/UPPCB/Bijnore(UPPCBRO)/CTO/water/J YOTIBA PHULE NAGAR/2018

Dated : 28/11/2018

To, Shri Rajesh Kr Srivastava M/s JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT) Jubilant Life Sciences Limited (Distillery Unit) JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)

Reference Application No :2950831

Dated :28/11/2018

- 1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 04/10/2018 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.11.28 12:36:46 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above (condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

AMIT CHANDRA Digitally signed by AMIT CHANDRA Date: 2018.11.28 12:37:07 +05'30' Chief Environment Officer

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT) vide**

Consent Order No. 2950831/ Water

Dated : 28/11/2018

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5% ) - 150 KLD..
2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge,KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	15KLD	STP
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	100 mg/l
2	BOD	100 mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	15 KLD used in irrigation on land of unit premises.

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Quantity of Discharge	ZLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

1. The Consent to Operate is valid for the production of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) & 91 KLD (During monsoon season) and Anhydrous Alcohol (99.5%) 150 KLD.
2. The unit shall cover entire Bio composting yard of 30 acre as per CPCb guidelines and submit the compliance report within 03 months.
3. The lined effluent storage capacity shall be restricted to 30 days of spent wash generation.
4. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5. Unit shall use concentrated spent wash: pressmud ratio of 1:1.6 and shall provide documentary proof support for procurement/ availability of press mud, sale of compost and compost quality on monthly basis by 10th of every month to CPCB and UPPCB.
6. Unit must strictly maintain zero liquid discharge of effluent into drain/river/water body and on land.
7. Unit must maintain on line connectivity of flow meter and web camera with server of CPCB and UPPCB.
8. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board [www.uppcb.com](http://www.uppcb.com).
9. Unit shall provide arrangements for odor control and to control the mosquitoes in the bio compost yard.
10. New meters shall be installed within 01 month on the Spentwash pipeline near biocompost yard / lagoon.
11. Process effluent / any waste water shall not be allowed to mix with storm water. Storm water drain shall be passed through guard pond.
12. Unit shall regularly operate and maintain mass flow meters at inlet of RO/MEE, outlet of MEE and continuous on-line transmission of spent wash flow measurement/ web camera data through linkage to CPCB & UPPCB server.
13. Unit shall do the ground water remediation as per the proposal submitted in the District Administration and in Board and submit quarterly progress report.
14. Unit shall comply with the conditions imposed in the NOC issued by CGWA for ground water extraction.
15. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall confirm to the standards under the Environment (Protection) Act 1986.
16. Unit shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
17. Unit shall install the board showing daily environmental statement ie chemicals used in the treatment of effluent , flow meter reading , hazardous waste generated and send to TSDF etc. at the main gate of the unit.
18. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
19. Unit shall submit ground water quality monitoring report done by MoEF & CC approved laboratory within 3 months.
20. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid
21. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.

Issued with the permission of competent authority .

AMIT  
CHANDRA

Digitally signed by  
AMIT CHANDRA  
Date: 2018.11.28  
12:37:28 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



**U.P. Pollution Control Board**

**CONSENT ORDER**

**Ref No. -**  
**50299/U PPCB/Bijnore(U PPCBRO)/CTO/water/J**  
**YOTIBA PHULE NAGAR/2019**

**Dated : 19/08/2019**

**To ,**

Shri Anant Pande  
M/s JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT  
Jubilant Life Sciences Limited (Distillery Unit)  
JYOTIBA PHULE NAGAR

**Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT**

**Reference Application No :4607774**

**Dated :19/08/2019**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 09/08/2019 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**Amit**  
**Chandra**  
Digitally signed by  
Amit Chandra  
Date: 2019.08.19  
17:31:52 +05'30'

**For and on behalf of U.P. Pollution Control Board**

**Chief Environment Officer**

**Enclosed : As above**  
**(condition of consent):**

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

**Amit**  
**Chandra**  
Chief Environment Officer  
Digitally signed by Amit  
Chandra  
Date: 2019.08.19  
17:32:19 +05'30'

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**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

**Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT  
vide**

Consent Order No. 4607774/ Water

Dated : 19/08/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5% ) - 180 KLD.

2. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	15 KLD	STP
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	100 mg/l
3	COD	250mg/l
4	Oil & Grease	10mg/l
5	Quantity of Discharge	15 KLD, treated effluent shall be use for irrigation on land.

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
S.No	Parameter	Standard
1	Quantity of Discharge	ZLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

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**Specific Conditions:**

1. The Consent to Operate issued vide letter no. 31991/UPPCB/Bijnore (UPPCBRO)/ CTO/water/JYOTIBA PHULE NAGAR/2018 dated 28.11.2018 is hereby amended for the production of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 91 KLD (During monsoon season) Anhydrous Alcohol (99.5% ) - 180 KLD by processing of Ethyl Alcohol manufactured or procured from outside
2. All other conditions as mentioned under Specific Conditions at serial no. 2 to 21 of Consent to Operate order issued vide letter no. 31991/UPPCB/ Bijnore (UPPCBRO)/ CTO/water/JYOTIBA PHULE NAGAR/2018 dated 28.11.2018 shall remain same.
3. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid
4. Unit shall comply to the direction issued by Hon'ble Supreme Court in Writ no. 418/98 Imtiyaz Ahmad V/s Govt of India and others.
5. Unit shall apply afresh for Consent to Operate for the period of year 2020 and onward.

**Issued with the permission of competent authority .**

**Amit**  
**Chandra**

Digitally signed  
by Amit Chandra  
Date: 2019.08.19  
17:33:07 +05'30'

**For and on behalf of U.P. Pollution Control Board .**

**Chief Environment Officer**

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U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 55851/U PPCB/Bijnore(U PPCBRO)/CTO/water/J YOTIBA PHULE NAGAR/2019

Dated : 19/08/2019

To,

Shri Anant Pande
M/s JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT
JUBILANT LIFE SCIENCES LIMITED (DISTILLERY UNIT)
JYOTIBA PHULE NAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT

Reference Application No :5066828

Dated :19/08/2019

- 1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 09/08/2019 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Amit Chandra
Digitally signed by Amit Chandra
Date: 2019.08.19 17:20:37 +05'30'

For and on behalf of U.P. Pollution Control Board

Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer UPPCB Bijnore for information and to ensure the compliance of the conditions imposed in the consent order.

Amit Chandra
Digitally signed by Amit Chandra
Date: 2019.08.19 17:21:07 +05'30'
Chief Environment Officer

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.JUBILANT LIFE SCIENCES LIMITED DISTILLERY UNIT vide

Consent Order No. 5066828/ Water

Dated : 19/08/2019

CONDITIONS OF CONSENT

- 1. This consent is valid only for the approved production capacity of Ethyl Alcohol (94%) 183 KLD (During Non-monsoon season) & 183 KLD (During monsoon season) and Anhydrous Alcohol (99.5%) 150 KLD..
- 2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	15 KLD	Septic Tank
2	Industrial	ZLD	ETP

- 3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l
5	Quantity of Discharge	15 KLD

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	ZLD

- 5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- 6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- 7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- 8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

1. The condition no. 1 & specific condition no. 1 of Consent to Operate order 31991/UPPCB/Bijnor(UPPCBRO)/CTO/Water/Jyotiba Phule Nagar/2018 dated 28-11-2018 shall be read as - " This consent is valid only for the approved production capacity of Ethyl Alcohol ( 94% ) 183 KLD (During Non-monsoon season) 183 KLD (During monsoon season) Anhydrous Alcohol (99.5%) -150 KLD."
2. Condition no. 22 - "Unit shall regularly operate ZLD infrastructure comprising of RO Plant (1200 KLD capacity), HPRO (600 KLD capacity), MEE (1625 KLD capacity), Slop Boiler (288 KLD capacity), Covered Bio-compost yard (16 Acre) and achieve Zero Liquid Discharge into any surface water body or land strictly."
3. The other conditions of Consent to Operate order 31991/UPPCB/Bijnor (UPPCBRO)/CTO/Water/Jyotiba Phule Nagar/2018 dated 28-11-2018 shall remain valid and must be complied.
4. Unit shall apply afresh for Consent to Operate for the period of year 2020 and onward.

Issued with the permission of competent authority .

Amit  
Chandra

Digitally signed  
by Amit Chandra  
Date: 2019.08.19  
17:21:45 +05'30'

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer



Answer IX 252

CPCB GPI <cpcbipi@gmail.com>

## Uploading of incomplete report of M/s Jubilant Life Sciences Ltd (Distillery Unit)

1 message

Vivek Kumar <Vivek.Kumar@rdat.iitd.ac.in>

Tue, Jan 21, 2020 at 11:35 AM

To: CPCB GPI <cpcbipi@gmail.com>, Ajit Vidyarthi <akvidyarthi@gmail.com>

A. K. Vidyarthi  
Additional Director,  
Central Pollution Control Board,

Dear Sir

My sincere apologies for the inadvertent mistake regarding the uploading of inspection report (under GPI) of M/s Jubilant Life Sciences Ltd (Distillery Unit). While uploading the report incomplete report was uploaded mistakenly. I am uploading the complete report of the same now.

We fully understand the implications of inadvertent mistake of the group and I own it personally. However our group had been very sincere in the inspection work and would like to assure CPCB to be more vigilant and careful.

Thanking you

Sincerely yours,

--

Dr. Vivek Kumar  
Professor  
CRDT, IIT Delhi



**By Speed Post/Email**

**B-190198/NGRBA (RG)/CPCB/Distillery/2017-18**

**Date: 23.01.2020**

**To,**  
**Member Secretary,**  
Uttar Pradesh Pollution Control Board (UPPCB),  
H.N.O. TC-12 Vibhuti Khand,  
Gomti Nagar,  
Lucknow-226010  
Uttar Pradesh

**Subject: Actions to be taken against M/s Jubilant Life Science Ltd. (Distillery Unit), Gajraula, Amroha, UP including imposition of Environmental Compensation in O.A. no. 107/2019 in the matter of Shah Alam Vs. State of Uttar Pradesh**

**Reference:**

- i. Hon'ble NGT order dated 01.11.2019 (Corrected order dated 20.11.19) in O.A. no. 107/2019 in the matter of Shah Alam Vs State of Uttar Pradesh
- ii. Joint committee meeting of CPCB and UPPCB dated 04.12.2019 at CPCB, Delhi
- iii. UPPCB letter No. H46530/c-7/Jal-88/202 dated 17.01.2020 to MS, CPCB
- iv. Inspection report of M/s Jubilant Life Science Ltd. (Distillery Unit), Gajraula, Amroha, UP submitted by TPA, IIT, Delhi

Sir,

This is in reference to your letter dated 17.01.2020 wherein it was asked for joint inspection of M/s Jubilant Life Science Ltd. (Distillery unit), Gajraula, Amroha. References are also invited to the Minutes of the Joint Committee Meeting of officials of UPPCB, CPCB held on 04.12.2019, communicated vide email dated 06.12.2019, letter dated 16.12.2019 and reminder letter dated 26.12.2019.

A letter regarding the subject matter was sent to Member secretary, CGWA dated 11.12.2019 and 26.12.2019. In reply, a letter dated 31.12.19 was received from CGWA, Delhi which was also forwarded to UPPCB vide letter dated 14.01.2020 (Letter No. B-190198/NGRBA(RG)/CPCB/Distillery/2017-18/11362) with request to take appropriate actions along with calculation and imposition of Environmental Compensation (EC) w.r.t illegal ground water withdrawal.

The inspection report of Third Party Technical institute, IIT Delhi, dated 27.08.2019, referred in your letter dated 17.01.2020 is incomplete wherein no observations has been incorporated based on physical inspection and sample analysis results. It is a dry report based on information provided by the industry. The nodal officer of IIT Delhi, vide email dated 21.01.2020 (Copy enclosed) also confirmed that the report has been uploaded by inadvertent mistake. The basis of proposed inspection is therefore not valid.

Hon'ble NGT in its order dated 01.11.2019 in OA No. 107/2019 has accepted the observations and recommendations of the joint inspection report and directed that action has to be taken for the past violation by way of prosecution and EC. Activities of the unit need to be suitably regulated/stopped/restricted. The Hon'ble NGT has not directed for any joint inspection. Further, last date of filing compliance report was 01.01.2020, which is lapsed and carrying out inspection at this stage may not be appropriate.

In view of above observations, I am directed to request you to issue directions to the unit to adhere with the recommendations of the joint inspection report, levy EC and initiate prosecution. The action taken report may be filed in NGT immediately.

Yours faithfully,

*A.K. Vidyarthi*  
23/11/20

**(A.K.Vidyarthi)**

Scientist 'E' &  
Divisional Head, WQM-II Division



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## Uploading of incomplete report of M/s Jubilant Life Sciences Ltd (Distillery Unit)

1 message

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Vivek Kumar <Vivek.Kumar@rdat.iitd.ac.in>

Tue, Jan 21, 2020 at 11:35 AM

To: CPCB GPI <cpcbipi@gmail.com>, Ajit Vidyarthi <akvidyarthi@gmail.com>

A. K. Vidyarthi  
Additional Director,  
Central Pollution Control Board,

Dear Sir

My sincere apologies for the inadvertent mistake regarding the uploading of inspection report (under GPI) of M/s Jubilant Life Sciences Ltd (Distillery Unit). While uploading the report incomplete report was uploaded mistakenly. I am uploading the complete report of the same now.

We fully understand the implications of inadvertent mistake of the group and I own it personally. However our group had been very sincere in the inspection work and would like to assure CPCB to be more vigilant and careful.

Thanking you

Sincerely yours,

—  
Dr. Vivek Kumar  
Professor  
CRDT, IIT Delhi



**By Speed Post/Email**

**B-190198/NGRBA (RG)/CPCB/Distillery/2017-18**

**Date: 23.01.2020**

**To,**  
**Prof. Vivek Kumar, CRDT,**  
Indian Institute of Technology, Delhi,  
Hauz Khas,  
New Delhi-110016

**Subject: Submission of revised Inspection report of M/s Jubilant Life Science Ltd.  
(Distillery Unit), Gajraula, Amroha, UP to CPCB & UPPCB**

**Ref:**

- 1. Uploaded Inspection report of M/s Jubilant Life Science Ltd. (Distillery Unit), Gajraula, Amroha, UP by TPA, IIT, Delhi**
- 2. Your e-mail dated 21.01.2020**

Sir,

This is in reference to the submitted inspection report of M/s Jubilant Life Science Ltd. (Distillery Unit), Gajraula, Amroha, UP with respect to inspection of the unit dated 27.08.2019, which is in-complete wherein no observations has been incorporated based on physical inspection and sample analysis results. It is a dry report based on information provided by the industry. The same has already been confirmed by an email dated 21.01.2020 that the report has been uploaded by inadvertent mistake.

You are therefore requested to rectify the deficiency of the uploaded report, to amend the inspection report and to upload the complete inspection report of the said unit immediately.

Yours faithfully,

*A.K. Vidyarthi*  
23/01/20

**(A.K. Vidyarthi)**

Scientist 'E' &  
Divisional Head, WQM-II Division

Corrected order dated 20.11.2019

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 107/2019

(With report dated 13.09.2019)

Shah Alam

Applicant(s)

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 01.11.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER  
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER**

For Respondent(s): Mr. Pradeep Misra, Advocate for UPPCB

**ORDER**

1. The issue for consideration is the remedial action against violation of environmental norms by M/s Jubilent group of Industries at Gajraula, District Amroha, U.P., affecting the health of the inhabitants.
2. In pursuance of earlier order of this Tribunal, report dated 13.09.2019 has been filed by a joint Committee of the CPCB, UPPCB, Health Department, District Admin., U.P Jal Nigam, Horticulture Department and the Krishi Vigyan Kendra, Amroha. The Committee carried out inspection on 17<sup>th</sup> & 18<sup>th</sup> July, 2019 by visiting the Jubilant Group of Industries comprising:
  - a) Coal based Captive Co-Generation Power Plant (48 MW capacity-as per consent to operate)
  - b) M/s Jubilant Life Sciences Ltd. (Distillery Unit), Bharatigram, Gajraula, District - Amroha, UP (Ethyl Alcohol)

- c) M/s. Jubilant Life Sciences Ltd. (Chemical Unit I), Bharatigram, Gajraula, District - Amroha, UP (Formaldehyde, Acetaldehyde, Ethyl Acetate, Acetic Acid, Acetic Anhydride, etc.,) and
- d) M/s. Jubilant Life Sciences Ltd. (Chemical Unit II). Bharatigram, Gajraula, District - Amroha, UP (Pyridine & Fine Chemicals)
- e) M/s. Jubilant Agri & Consumer Products Ltd. (Fertilizer Unit), Bharatigram, Gajraula, District - Amroha, UP (Single Super Phosphate, Granulated SSP, Sulphuric Acid)
- f) M/s. Jubilant Agri & Consumer Products Ltd. (Polymer unit), Bharatigram, Gajraula (Solid PVA & derivatives, Polyurethane derivatives, Wood Finish, Estergum).
3. After examining sources of fresh water, water consumption, rain water harvesting system and analysis of ground water samples, the Committee made observations with reference to the water balance. It was found that the unit did not have NOC for drawl of ground water after 04.04.2019. As per report of the CGWB dated 31.03.2013, District Amroha had deteriorated from 'semi-critical' to 'over-exploited' category. The Committee thereafter made observations with regard to other different processes.
4. With regard to captive power plant, it was observed that the plant failed to meet emissions norms with respect to NO<sub>2</sub>.
5. With regard to molasses based distillery, it was found that there was no permission of ground water after 04.04.2019. The raw spent wash generation was 1956.27 KLD and designed feed capacity of MEE was 1740 KLD which indicated that MEE was inadequate to concentrate entire RSW/BMSW. The rain water harvesting system in the compost area was found to be contaminated by the spent wash. It was concluded that the unit operated at 90 KLD of alcohol production, which is more than 44 KLD corresponding to incinerator operation

3.2 kl/hr as a result of which accumulated spent wash in lagoons and other storage facility for bio-composting which was not permitted during monsoon period as per the consent condition. Hence, there was possibility of by-pass of such accumulated spent wash during rainy season which could not be over ruled. Further, area of the covered bio-compost yard was damaged therefore, bio-composting during rainy season should be prohibited. In the adequacy report of Year: 2017 submitted by the unit, as per the MEE plant performance data (Copy of register data) (Section-7-III), showed only 25-30 % Solids in the final product. So incineration of slop containing such low solid content in the slop boiler during entire year was questionable. However, as per analysis result, total solids of spent wash at MEE inlet was 13.81 %, which indicated that, Raw Spent Wash/RO reject/mix of Raw Spent Wash and RO Reject was being fed into MEE for concentration only. No Spent wash from lagoons A & B was recirculated. It was therefore concluded that the unit only employed bio-composting route for spent wash disposal after MEE concentration for total production of 91 KLD even during rainy season which was gross violation of consent conditions. The lagoon was partitioned into two parts for which 12,000 m<sup>3</sup> volume had been filled up with soil, however, filled up area was yet to make lined using concrete. In compliance of the CPCB direction dated 07.12.2015, the unit should restrict its storage capacity of lagoons for bio-composting upto 15869 m<sup>3</sup> - 15900 m<sup>3</sup> and for incineration through slop fired boiler upto 1841.3 m<sup>3</sup> - 1900 m<sup>3</sup>, making a total of 17800 m<sup>3</sup>. Whereas the unit was having a storage capacity of 32,000 m<sup>3</sup> in lagoon A and B and 350 m<sup>3</sup> for the slop for incineration. The unit representative informed that the diluted spent wash generated due to

rain from the compost yard collected through garland drain was being collected and recycled to the lagoon. However, the same was required to be recycled to MEE for further concentration. Analysis result of sample collected from inlet of Lagoon 'A' showed pH-6.62, COD-187206 mg/I, TS-194820 mg/I, which required to be recycled through MEE for concentration. Possibility of storage of RO reject also could not be ruled out. The temporary lining of the sludge storage/ponding area was found damaged. Leachate Spent wash which was found stored in this ponding area with COD-14095 mg/I, BOD-2930- mg/I, Total Solids-28500 mg/I, which indicates the storage of leachate spent wash posing threat to ground water quality. The composting mass should have a certain moisture content in it for organisms to survive. The optimum moisture content should be between 50-60 %. The moisture tends to occupy the free air space between the particles. Hence, when the moisture content is very high anaerobic conditions set in. However, when press mud as filler material was continuously mixed with spent wash till it's field capacity before draining out as liquid i.e., upto 96 % moisture content, resulting in almost no pore spaces available for aeration. In this circumstance, the unit may not be allowed to operate its distillery unit till the stored diluted (24%) spent wash in the lagoon B (16000 m<sup>3</sup>) get consumed through slop boiler after concentrating through MEE. The unit was having total Bio-composting area of 30.0 Acres. Out of which Covered area is 16.8 Acre & remaining 13.2 Acres was uncovered. For utilization of concentrated spent wash generated from 183 KLD molasses based distillery unit (for non-monsoon season), the total area available was 30.0 acres, which is adequate. Further, the compost was reported to be given to the

marketing companies. This is also to submit that, prior to the selling of compost, the distillery unit was required to get the compost samples analysed and execute marketing with proper marking / specifications of the compost on the bags. However, no document was available regarding sell of compost.

6. With regard to distillery unit, it was observed:

#### ***“7.6 Recommendations for the Distillery Unit***

*As per the observations made above, the distillery plant is non-complying unit with respect to ZLD norms and the following recommendations are made:*

- 1. The unit shall recycle the stored spent wash from the old ash pond under supervision of the UPPCB to ensure that no traces of spent wash remain in ash pond.*
- 2. The unit is not operating incinerator/slop furnace as per design capacity (11.5 KL/Hr) to consume the concentrated spent wash generated during the non-monsoon/monsoon season which resulted accumulation of excess spent wash with leachate (bio-compost area) in lagoons. Since, the lagoons are almost filled up, only the freeboard is left, incinerator operates only at 30% of its installed capacity (50% of the requisite capacity), covered compost yard is completely filled with press mud having high moisture content and damaged roof of covered compost yard which will not allow further disposal of spent wash for bio-composting, the unit shall be directed to stop its distillery manufacturing process and shall consume the already stored spent wash through further concentration for the use in the incinerator under supervision of UPPCB. Thereafter capacity of distillery plant shall be restricted to the capacity as decided by UPPCB till the incinerator is commissioned at full capacity.*
- 3. The unit shall restrict its storage capacity of concentrated spent wash upto 17800 m<sup>3</sup> including 07 days for incinerator and 30 days for bio-composting, both separately.*
- 4. The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.*
- 5. The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.*
- 6. The unit is storing spent wash either in Lagoon 'A' or Lagoon 'B', hence the spent wash found stored in Lagoon 'A' and Lagoon 'B' shall have the same properties. The unit*

- shall operate MEE uniformly maintaining the quality of the concentrated spent wash for efficient use in bio-composting as well as in incineration.
7. The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.
  8. The unit shall stop storage of the lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.
  9. Spent wash conveyor line from the unit to the lagoons as well as to the compost yard shall be rechecked for any leakage. UPPCB shall verify the same.
  10. The pipelines for carrying the spent wash to the ash ponds shall be dismantled after recycling the stored spent wash from the ash pond to the lagoons.
  11. The unit may be asked to implement the requisite facility as per suggestion of the water audit report so that detailed study may be carried out to reduce the withdrawal of the ground water.
  12. The unit may not be allowed to continue bio-composting during rainy season as the covered bio-compost yard was found damaged.
  13. CGWA may be directed to investigate the infrastructure developed by the unit for rain water harvesting facilities inside and outside the premises and may take decision on the renewal applications of the unit for abstraction of the ground water.
  14. Environmental compensation (EC) for illegal disposal of spent wash causing potential threat to ground water where ground water of the area is already deteriorated to "over exploited" category. Also EC with regard to operation of the distillery plant and disposal of spent wash in violation of consent condition may also be imposed.
  15. Rain water harvesting system at biocomposting site may not be advisable to avoid contamination of the ground water with colored effluent.
  16. As per the analysis result, CPU RO Permeate have pH-9.48, COD-2083 mg/I and BOD-1078 mg/I is being utilized in cooling tower which may not be appropriate for having such high pH. The unit may install additional system to improve the quality of CPU permeate.
  17. The unit shall set up proper and separate systems for concentration of spent wash upto 45 % solids and upto 30 % solids for incineration and for bio-composting respectively."

7. Finally, the following recommendations have been made:

#### **"18.0 Recommendations based on the above Observations**

##### **18.1. Water and Waste water Management**

1. M/s. Jubilant Life Sciences Ltd., Gajraula has installed meters at borewells for withdrawal of raw water, waste water generation, ETP inlet and outlet for measurement of effluent discharge and recycled water consumption points. However, all the consumption points are not metered. It is recommended that all fresh water consumption points and effluent recycling points should be metered.
2. All existing meters should be periodically calibrated and records to be maintained.
  - a. At inlet (make up water separately for fresh water and recycled treated waste water) and outlet (blow down) of cooling towers.
  - b. Condensate generated from each stream and recycled;
  - c. Individual waste water streams at source of generation, effluent treatment plant and recycling points;
  - d. Inlet of STP etc.
3. The existing turbine type water flow meters on bore wells should be converted to digital magnetic flow meters for better accuracy.
4. All domestic waste water generated from plant and colony should be accounted for and should be sent to STP and metering at STP inlet is to be done.
5. The unit shall obtain NOC: from CGWA for withdrawal of groundwater at earliest as the CC."1/. NOCs have already been expired on 04.04.2019.
6. Considering the ground water quality of Gajraula, CGWA shall assess the renewal applications of all the plants of M/s Jubilant Industries Ltd., Gajraula-complex and shall decide whether the unit shall be allowed to abstract the ground water or not. CGWA shall decide in accordance to the Hon'ble NGT.
7. Fresh water consumption in cooling towers is around 50% of total fresh water consumption. It is recommended to take measures for further reduction of fresh water consumption in Cooling Tower through increase in recycling of waste water/condensate after proper treatment e.g.-

8. *Attempt should be made to reduce the quantity of makeup water to each Cooling Tower by increasing Cycle of Concentration (COC);*
  - a. *Continuous efforts to be made for reduction in steam consumption and effluent generation thereby reducing fresh water consumption;*
  - b. *It is recommended to provide Rain Water Harvesting system in non-process areas for water conservation.*

### **18.2 Captive Power Plant**

1. *The plant failed to meet the emission norms with respect to NO, (459.9 mg/Nm<sup>3</sup> against the norms of 300mg/Nm<sup>3</sup>), hence the unit shall maintain and operate Air Pollution Control Systems ESP on the boilers regularly and ensure that emissions of all the stacks are within the prescribed norms.*
2. *The unit shall submit the ambient air quality report and stack report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis, as mentioned in the consent.*
3. *The unit is having agreement with M/s. Shree Cement Ltd. to supply entire quantity of fly ash (8500-9000 MT per month) generated by its captive power/boiler plant at Bhartiagram Gajraula to SCL, however as per the fly ash disposal data of 2019 provided by the unit, only 5200 MT (average) was sent to SCL. The same may be increased as per the agreement to avoid additional ash disposal on ash pond. This will reduce the water consumption also.*
4. *The unit shall keep and maintain Ash generation as well as disposal record.*

### **18.3 Distillery Plant**

1. *The unit shall obtain NOC from CGWA for withdrawal of groundwater in distillery plant at earliest as the CGWA NOC have already been expired on 04.04.2019.*
2. *The distillery plant should take measures to reduce the spent wash generation from 10.69 to 6-8 KL/KL alcohol production.*
3. *The unit made partition in the lagoon by filling it with soil and made two lagoons i.e., Lagoon 'A' and Lagoon 'B'. However, the unit shall make the filled up area lined, by using concrete.*
4. *The unit shall dismantle/fill/level the additional storage capacity of the lagoon in time bound manner.*

5. The unit shall restrict the use of excess spent wash in bio-composting so that the situation of generation of diluted spent wash does not arise.
6. The entire covered compost area was found full of wind rows of press mud with high moisture content, hence further composting for utilization of spent wash could not be carried out.
7. The unit shall stop storage of lagoon sludge in open area to avoid further dilution with rain water and shall use the sludge directly for bio-composting.
8. As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the distillery plant shall provide covered shed having platform for ready compc4 which was not available at compost yard.
9. As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, the entrance of the bio-compost yard should be paved all-weather road for approach of vehicles to bio-compost yard. Accordingly the unit shall take the immediate actions to implement the same.
10. The distillery plant shall not be allowed: operate until the stored spent wash in lagoon 'B' (Approx. volume 16000 m<sup>3</sup>) get consumed through slop boiler after concentrating through MEE.
11. As per the Standard Operating Procedure for Bio-composting operation of molasses based distillery, Bio-compost shall be analyzed for parameters as per the Fertilizer Control order with latest amendments and shall be packed as per the customer requirement. Also, the ready compost must be weighed and record the same shall be maintained. However, no document was available regarding the sell of ready compost.

#### **18.4 Chemical Unit-I**

- The effluent from Chemical unit-I sent to CETP. The treated effluent from CETP is sent to CTRO.
- Reject of CTRO is used for spray on coal stock and ash for dust suppression. This effluent cannot be used for ash quenching which should be stopped immediately.

#### **18.5 Chemical Effluent Treatment Plant (CETP)**

1. The industrial effluent generated from Chemical unit-I and Polymer plant is treated commonly in CETP for which the unit is having MoU.
2. The unit should stop discharge of effluent for horticulture and entire effluent should be recycled/reused in process and or cooling tower.

### **18.6 Common Cooling Tower Reverse Osmosis Plant (CTRO)**

1. CTRO reject has characteristics BOD-1294 mg/I, COD-3189 mg/I, TDS-6032 mg/I and Colour-147 hazen. This effluent can be used for spray on coal yard only and not for ash quenching. The unit should install a dedicated pipeline along with metering arrangement for carrying CTRO reject upto coal yard and spray arrangement exclusively using this effluent.

### **18.7 Stack Emission Monitoring Results**

1. As per the analysis result of stack at Sulphuric Acid plant, it was found non-complying w.r.t **SO<sub>2</sub>-2572 mg/Nm<sup>3</sup> against** prescribed standard limit of 1370 mg/Nm<sup>3</sup>, which indicates violation of norms w.r.to SO<sub>2</sub> emission. Hence, the unit shall maintain the wet scrubber periodically to restrict SO<sub>2</sub> emission within the prescribed norms.

To evaluate the performance of the wet scrubber, the unit shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.

2. As per the analysis result of stack at Captive Power Plant (90 TPH), Boiler, it was found non-complying w.r.t **NO<sub>2</sub>-459.99 mg/Nm<sup>3</sup>** against the standards limit of 300 mg/Nm<sup>3</sup>, which indicates violation of norms w.r.to NO<sub>2</sub> emission.

To restrict the NO<sub>x</sub> emission proper bed height & proper fuel to air ratio should be maintained, and shall carry out monitoring of the relevant stack(s) through EPA recognized laboratory quarterly.

### **18.8 Ambient Air Quality Monitoring Results**

1. As per the analysis result of ambient air quality monitoring (Refer Table 17) near CDF plant, near ETP area and near terrace of Admin building, PM<sub>10</sub> was found **101.2 pg/m<sup>3</sup>, 132.1 pg/m<sup>3</sup> and 120.6 pg/m<sup>3</sup>** respectively against notified standard limit of 100 pg/m<sup>3</sup>. This indicates the polluting ambient air near CDF plant, near ETP area and near terrace of Admin building in terms of PM<sub>10</sub>.
2. Since, the stack emission monitoring results are complying with the norms of PM<sub>10</sub> the increased level of PM<sub>10</sub> in ambient air quality may be contributed by the other sources like due to crushing and handling of the coal, fly ash handling, vehicular movement in factory premises and heavy vehicular traffic on NH-24 near the factory premises.

3. *The unit shall comply with all the consent conditions mentioned in the valid consent related to air pollution including submission of the ambient air quality report of all the air pollution sources from MOEF&CC authorized laboratory on quarterly basis.*

### **18.9 Hazardous waste**

1. *The unit shall sell caustic lye along with other hazardous waste generated by the unit only to the authorized utilizer/recycler; and shall maintain records and manifest document as required under Rule 19 of the HOWM Rules, 2016.*
2. *The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke /heat detectors, fire extinguishers and other necessary provisions as stipulated under the Guidelines for storage of incinerable hazardous wastes;*
3. *The unit shall maintain date wise record of quantity and category of hazardous waste disposed in the captive SLF.*
4. *The unit shall maintain date wise record of leachate generated from captive SLF.*
5. *The unit shall install display board outside the factory gate displaying details of hazardous wastes being handled by the unit.*
6. *The unit shall install automatic water sprinkling arrangements, fire alarming systems, flame arresters, smoke/heat detectors, fire extinguishers and other necessary provisions which are required in the hazardous waste storage area as stipulated under the Guidelines for storage of incinerable hazardous wastes.*
7. *The unit shall maintain record of waste disposed at SLF and leachate generation from SLF.”*
8. *The above observations and recommendations establish violation of environmental norms which can be summed up as follows:*

- i. None of the units of Jubilant group of Industries in Gajraula Industrial Complex has requisite permission for ground water extraction but such extraction is continuing in violation of law.
  - ii. Captive power plant is not complying with respect to NO<sub>2</sub> standards.
  - iii. The distillery plant as per the adequacy report of the Joint Committee indicates that the RO and MEE plants are not installed as per the requirements. Further, the compost yard is not maintained as per the guidelines of CPCB and also the compost quality is not ascertained before providing to the farmers.
  - iv. The effluents of chemical unit 1 and the polymer unit are collectively treated in a chemical effluent treatment plant and both the units have been consented as Zero Liquid Discharge. The treated effluents from the chemical effluent treatment plant should operate on ZLD system and this effluent may not be consented for utilization for horticulture purpose.
  - v. The 400 KLD of sewage after treatment is utilized for horticulture/agriculture. The treated sewage is not meeting with respect to faecal coliform. After treatment, it can be better utilized for industrial use so to reduce consumption of ground water.
9. We have also observed that there have been several inspections carried out in the past with regard to all the industries and the actions required to be taken are well known. UPPCB has not taken any action to ensure compliance nor imposed environment compensation so far. As regulatory body, entrusted with statutory functions, has thus failed in its duty so far.

10. Though we have yet not issued notice to the units in question which is to be considered in the light of action of the statutory authorities, Shri Sanjay Upadhyay , Advocate sought to appear for the industrial units to submit that once applications are filed for permission to extract groundwater, extraction of groundwater cannot held to be illegal. We are unable to accept this submission. As held by this Tribunal on several occasions, extraction of groundwater in semi critical, critical and over exploited areas is required to be regulated in view of judgment of the Hon'ble Supreme Court in M.C Mehta Vs. Union of India (1997) 11 SCC 312. The report notes that the area in question has deteriorated from semi critical to over exploited. In such a situation, while extraction of groundwater for drinking purposes may stand on different footing, there is no absolute right for such extraction for industrial purposes. Such extraction may lead to further deterioration of limited groundwater resource depriving the inhabitants of access to drinking water. The contention is thus rejected. We refrain from dealing with the merits of further remedial action which is yet to be taken by the statutory authorities after giving opportunities to the units in question in accordance with law except that in the light of facts found further action needs to be taken and report furnished to this Tribunal.

11. Thus, remedial action has to be taken for complying with the mandate of law if the units are to continue to function consistent with 'Sustainable Development' and 'Precautionary' principles. Action has also to be taken for the past violations by way of prosecution as well as recovery of environmental compensation on 'Polluter Pays' principle. The activities of the unit may need to be

suitably regulated/stopped/restricted. Further action taken report may be filed by the joint Committee of the CPCB and the Uttar Pradesh State PCB within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

A copy of this order be sent to the CPCB and the Uttar Pradesh State PCB for compliance.

List for further consideration on 05.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Satyawan Singh Garbyal, EM

Saibal Dasgupta, EM

November 01, 2019  
Original Application No. 107/2019  
AK

